

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH AT, PUNE**  
**ORIGINAL APPLICATION No. 115 of 2023**

Dr. Atul Sheth

**APPLICANT**

**Versus**

The Nagar Panchayat of Guhagar      **RESPONDENTS**  
through its Chief Officer and Others.

AFFIDAVIT IN REPLY TO

OA No. 115 of 2023

Advocate for the Respondent No. 1:  
Mr. Swanand Kulkarni,  
MAH/2660/2009,  
Office at:- Flat No. 9, Sagar A CHS  
Ltd., Erandwane, Pune 411004,  
Mob No.: 9145642114,  
Email Address :- [swanand23@gmail.com](mailto:swanand23@gmail.com)

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Date :- 27/11/2023

Place:- Pune,



Advocate for the Respondent No. 1:  
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 MAH/2660/2009,  
 Office at:- Flat No. 9, Sagar A CHS  
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 Mob No.: 9145642114,  
 Email Address :- [swanand23@gmail.com](mailto:swanand23@gmail.com)

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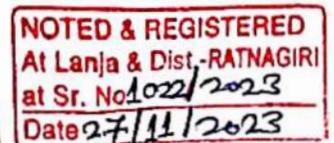
**Versus**

The Nagar Panchayat of Guhagar      **RESPONDENTS**  
through its Chief Officer and Others.

**AFFIDAVIT IN REPLY**

I, Smt Harshala Rajaram Rane, Age: 32 Years, Occupation : Service, presently working as Chief Officer The Nagar Panchayat of Guhagar, having address at: Nagar Panchayat, Mukkam Post Guhagar, Taluka Guhagar, District Ratnagiri, Maharashtra 415703, do hereby solemnly affirm and submit as under :

- 1) The Applicant has filed this application by suppressing material facts and as the Applicant has not come before the Hon'ble Tribunal with clean hands, this application need to be rejected on this count alone. All the contents of the present Application are false and hence are denied by this Respondent in toto.



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- 2) It is submitted that, Approx. 9000 people (as per 2011 Census the population was 7296) are residing in the Nagar Panchayat. Till date there is only 5/6 complaints this Respondent has received and also duly replied by this Respondent. The Applicant never communicated their complaint in time. However, this Respondent duly replied the same. One this count alone present Application need to be rejected.
- 3) It is not the case of the Applicant that it has sustained or the property of the Applicant to which the damage has been caused and hence, the applicant is not an aggrieved person under Section 18 (2) of the National Green Tribunal Act, 2010. Moreover, the present Application is premature, as the MSW Plant, where this Respondent is looking to achieve 100% scientific processing of all the waste generated within the boundaries of the Respondent, is not yet started and therefore the applicant is not entitled to file the present application.
- 4) In the Joint site visit held on 06/10/2023, conducted as per directions of this Hon'ble Tribunal, it is been observed that "there is no land site owned with this Respondent which is suitable as per SWM Rules 2016 except present", as per discussion with Mr. Panol Khatal, Civil Engineer, working with this Respondent. Therefore, in absence of any such land suitable for site as per the Rules, this Application cannot be entertained.
- 5) This Respondent has initiated the process to call upon, identify the land for site is in the month of November 2020. Now, after following due procedure of law, the work of Solid

Waste Treatment Plant is 90% completed. This Respondent has put forth huge efforts to find the land and to complete the project. As also this Respondent has taken due sanctions and incurred huge expenditure (more than 3 crore) to purchase the land as also to build the MSW Plant.

- 6) The site is reserved for MSW Plant in the Draft Development plan of the Nagar Panchayat of Guhagar, which is Published by this Respondent seeking objections from the residents in stipulated time. However, the Applicants has miserably failed to submit their objections . Therefore, the Application in this form would amount challenging the Development Plan of this Respondent. Therefore, the Application in form is not maintainable.
- 7) It is pertinent to note that the Applicant is running the Business without any authority. It would be great injustice if present Application is allowed jeopardising interest of all residents of this Respondent. Also, it would amount to give protection to the illegal activities conducted by the Applicant. Therefore, present application need to be rejected.
- 8) It is pertinent to note that as the volume of waste generated within Panchayat area of this Respondent is not exceeding five metric tones per day including sanitary landfills there is no requirement for authorisation for setting up waste processing, treatment or disposal facility, as per Rule No. 15 (y) of the Solid Waste Management Rules, 2016. However, this Respondent has followed due process of law and have obtained necessary permissions. Thus, present application need to be rejected.



- 9) As per letter dated 16/10/2023, the Maharashtra Pollution Control Board has given authorisation to this Respondent to Set Up & operate waste processing/ waste disposal facility at the site. This Respondent has followed due process of law till getting consent to Set Up & operate waste processing/ waste disposal facility at the site. Therefore, this Application need to be rejected.
- 10) As per Section 14 (3) of the National Green Tribunal Act, 2010, application for adjudication of the dispute must be filed within a period of 6 months from the date of which the cause of action for such dispute arose. The Application is not filed within limitation. The Applicants have filed present Application on baseless cause of action and no proof to support the same. Therefore, present Application need to be rejected.
- 11) There is no cause of action occurred for the applicant to file present application. The cause of action mentioned by the application is premature. This Respondent is working hard to avoid a situation where the waste of Nagar Panchayat is left untreated. If the present application is allowed, then the issue raised by the Applicant will remained unsolved for more time and will contribute in pollution as well. Also, it would be loss of public money and energy. Hence, the present application is not only filed prematurely but have filed without any cause of action. Therefore, it deserves to be dismissed.
- 12) It is pertinent to note that, the Applicant has given an Application to get permission to do his business as claimed by him, with in the COVID Period. Therefore, it is hard to believe that the Applicant No. 1 being a doctor was engaged



with essential services during the peak of Covid-19 (and therefore, the Applicant No. 1, after a period of 13 months, on 22/12/2021 addressed a letter to this Respondent thereby raising various objections for the selection of land to establish the MSW Plant. The Applicant No. 1 failed to provide any documentary justification to that effect. Therefore, the objection raised by the Applicants was not raised in time.

13) As per the decision of the Respondent No. 4, i.e. Urban Development Department of the Government of Maharashtra, dated 12/07/2019, the DPR for the MSW Plant of this Respondent was Sanctioned and MSW Plan was duly prepared and sanctioned as per the MSW Rules, 2016. Therefore, there is no merit in the present Application and thus, present Application need to be rejected.

14) No comments are warranted from this Respondent to the contents mentioned in Paragraph No. 1 to 3.

15) The Contents of the Paragraph No. 4 are not true and hence are denied by this Respondent. I. is admitted by the Applicants that the Proposed Site was approved by the Respondent No. 2 for setting up MSW Plant. It is false to say that this Respondent has failed to prepare any MSW Plan for which this Respondent is duty bound under Rule 15(a) of the MSW Rules. The said MSW Plan is attached with this Reply as Annexure A. The contents of this plan may be read as part and parcel of the present reply. It is further false to say that the Respondent No.1 has started a rampant illegal construction at the Proposed Site for establishing MSW Project. It is pertinent to note that, the Site is reserved for MSW plant in the Development Plan of the Nagar Panchayat.



The Copy of the Said Plan is attached with this Reply as Annexure B. As the construction is conducted by this Respondent, who is sanctioning authority, it is false to say that the said Construction is in utter disregard to the criteria for setting up Solid Waste Processing and Treatment Facility under Rule 19 of the MSW Rules, 2016. This Respondent has designed and set up MSW Plant as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development. Also, this Respondent has obtained approval from the State Pollution Control Board for setting up the MSW Plant at the site. The Copy of the Said approval is attached with this Reply as Annexure C. All the other contents of the said paragraph are baseless and false and hence are denied by this Respondent. The Applicant be put to the strict proof thereof.

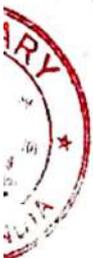
16) Paragraph No. 5 : It can be said that the Applicant has raised "question of facts" but it cannot be said that the Applicant has raised substantial question of law, as all questions are based on baseless facts, which this Respondent has disputed.

A) Here we need to understand that the MSW Plant is no more a proposed project. The MSW Plant is 90% complete and is yet to be functional. The MSW plant can be set up by this Respondent as it has been set up by complying with the mandatory requirements of preparation of Solid Waste Management Plan in accordance with Technical guidelines issued by CPCB and Manual issued the



Ministry of Urban Affairs under the provisions of Rule 15(a) r/w Rule 19 of MSW Rules, 2016.

- B) The Respondent No. 1 is going to ensure 100% scientific processing of all the waste generated within the Nagar Panchayat Boundaries by setting up this MSW Plant and also, it will ensure scientific disposal of rejects and inert after the processing waste. Hence, there is no question of getting water bodies, well contaminated. Therefore, the MSW Plant is to be set up as per the MSW Rules, 2016. Moreover, the Well as referred in the Application is an abandon one and not a water supplying well.
- 17) The Contents of the Paragraph No. 6 are not true and hence are denied by this Respondent. It may be true to say that the Applicant No. 1 above-named is a Medical Professional practicing as a Radiologist in Ratnagiri District and owns a land situated at Survey No. 134/4/1 and Survey No. 134/4/2 of Village Guhagar, Dist. Ratnagiri. It may be true that the Applicants are persons having affection towards nature and environment having residential establishment or agricultural land in close proximity of the Proposed Site. It appears that the Applicant No. 1 is running a Tourism Activity at Survey No. 134/4/1 and Survey No. 134/4/2 of Village Guhagar, Dist. Ratnagiri, without due permission of this Respondent. It is denied for want of knowledge that the Applicant No. 1 is providing tourism services to the tourist at the Survey No. 134/4/1 and Survey No. 134/4/2 of Village Guhagar, Dist. Ratnagiri since last around 6 years. It is denied for want of knowledge that, in last 3-4 years, the Applicants with the prior permission of the Respondent No. 1 as well as the State



Government of Maharashtra has expanded the Tourism Project at the said land and have invested a lot of money and efforts. It appears from the page no. 57 of the Applicants documents that, the permission referred in has been expired. It is generally true to say that the MSW Project as proposed by the Respondent No. 1 is at the opposite adjacent land to the Tourism Project of the Applicant. It is false to say that the non - scientific selection of the project site has severely affected the Tourism Activity and as well as agricultural produce of the Applicants, and therefore, the Applicants are directly affected by the illegal activity of establishing the MSW Project by the Respondent No. 1. The facts mentioned by the Applicants is imaginary and have no base. The Applicants are failed to produce any documents in support of their claim. The Applicant No. 1 says that he has expanded tourism project and on same paragraph the Applicant No. 1 says that his activity is affected. These are self-contradictory statements of the Applicants. The Applicants cannot blow hot and cold at the same time.

- 18) The Contents of the Paragraph No. 7 are not true and hence are denied by this Respondent. It is baseless to say that the Proposed Site is in close vicinity of dense forest area and thus, the Proposed Site is not suitable for establishing the MSW Plant. This Respondent here reiterates that MSW Plans 90% work is completed and thus, it is no more a proposed site. This Respondent is making responsible statement that Well and water bodies are not contaminated. This Respondent further makes statement that contamination of the water will not be caused by the MSW Project at Site. Also, neither the Applicants have produced any proof to



support their statements nor it is observed in the Joint Committee Report. Therefore, the Respondent No. 6 & 7 are not necessary party to the present application.

- 19) The Contents of the Paragraph No. 8 (a) & (b) are denied for want of knowledge. The Permission as referred in the Paragraph No. 8 (c) has been expired and today, the Applicants have not filed any valid permission to do their business today, as claimed by them.
- 20) The Contents of the Paragraph No. 8 (d), (e), (f) & (h) are facts stating and no comments are warranted by this Respondent. However, the date mentioned in paragraph (h) is not correct.
- 21) The Contents of the Paragraph No. 8 (g) are not correct and hence are denied by this Respondent. It is denied that the Data as submitted by the Respondent No. 1 is not in consonance with the ground reality and the same is self-contrary. It is denied that such data as provided by the Respondent No. 1 is false and disputed by the Applicants vide the present Application. However, for the sake of argument, even this Respondent accept the contention of the Applicants relating to the distance from the MSW Plant, this is not a material fact as the issue before this Hon'ble Tribunal is in respect of the Solid Waste Treatment Plans, where this Respondent is ensuring 100% of scientific processing of all the waste generated. It is pertinent to note here that the distance described in SCHULE I, (A) (vii) of the Solid Waste Management Rules, 2016, speaks about "Landfill Site" and this Respondent respectfully submits that MSW Plant do not



have any landfill site. Therefore, the contents in the present paragraph are not relevant and hence need not be considered.

22) The Contents of the Paragraph No. 8 (i) are denied for want of knowledge. This particular fact is not mentioned in the Application at Exhibit A-5 by the Applicants that "the Applicant No. 1 being a doctor was engaged with essential services during the peak of Covid-19 (March 21-December 21)". Also, the Application is silent of the fact that why the other Applicants apart from No. 1, 6 have not raised any objection till filing this Application. It appears that Applicant No. 1 on 22/12/2021 addressed a letter to Respondent No. 1 thereby raising various objections for the selection of land to establish the MSW Plant. However, till that date this Respondent has proceeded ahead to purchase the site land by following due process of law. The copy of Sale Deed is filed alongwith this Reply at Annexure D. The Applicant No. 1 while raising the objection never raised any such objection that the proposed land for establishing the MSW Plant was not suitable for such project as the same has porous soil and also the slope of the land was more than scientifically viable limits for such projects.

23) The Contents of the Paragraph No. 8 (j) are not true and hence are denied by this Respondent. This Respondent No. 1 gave public notice and not received any objection in given time. Though the objection is submitted lately, the objections to the sale of the land at Survey No. 134/9 raised by Applicant No. 1 were duly replied by this Respondent.

24) The Contents of the Paragraph No. 8 (k) are not true and hence are denied by this Respondent. It is not correct to say



that the Respondent No. 1 is in the habit of violation of MSW Rules, 2016. In consideration of order of this Hon'ble Tribunal, by following due process of law, current MSW Plant site got selected. All the other contents are facts stating and hence no comments are warranted from this Respondent.

- 25) The Contents of the Paragraph No. 8 (l) are facts stating and hence no comments are warranted from this Respondent.
- 26) The Contents of the Paragraph No. 8 (m) are not true and hence are denied by this Respondent. It is false to say that Vide its letter dated 12/07/2022, the Respondent No. 1 addressed it's a reply to the objections dated 22/12/2021 raised by Applicant No. 1 for the selection of the land to establish the MSW Plant. It is not true to say that the Respondent No. 1 addressed the objections of the Applicant No. 1 after a period of around 7 months. It is not true to say that the Respondent No. 1 erroneously stated that the selection of land has been made in terms of Solid Waste Management Rules, 2016 and the same shall be final.
- 27) The Contents of the Paragraph No. 8 (n) are not true and hence are denied by this Respondent. It is generally true to say that on 15/07/2022, the Respondent No. 1 entered into a sale deed with the owner of land at Survey No. 134/09 for the purpose of establishment of MSW Plants. It is not true to say that the Applicant was not granted fair opportunity of hearing and raising objections after filing of Reply by the Applicant No. 1. It is not true to say that the Respondent No. 1 did not bother to take consent of the Applicant No. 1 and other such directly affected parties who have lands around the proposed land for establishment of MSW Plants.

- 28) The Contents of the Paragraph No. 8 (o) are not true and hence are denied by this Respondent. It is not correct to say that around February 2023, this Respondent started clearing the land at Survey No.134/9 of Village Guhagar and started cutting trees and constructing roads at the proposed site for MSW Plants.
- 29) The Contents of the Paragraph No. 8 (p) are not true and hence are denied by this Respondent. It is not true to say that in May 2023, the Respondent without giving any notice to the citizens having lands around such as Applicants herein, the proposed site of MSW Plants started dumping the municipal wastes generated within the jurisdiction of Village Panchayat of Guhagar.
- 30) The Contents of the Paragraph No. 8 (q) are facts stating and hence no comments are warranted from this Respondent.
- 31) The Contents of the Paragraph No. 8 (r) are facts stating and hence no comments are warranted from this Respondent. The contents of the application are disputed by this Respondent. Also, the application is silent on date when this Respondent has started using the site. This Respondent has started Setting up the MSW Plant from 2/03/2023 onwards.
- 32) The Contents of the Paragraph No. 8 (s) are facts stating and hence no comments are warranted from this Respondent.
- 33) The Contents of the Paragraph No. 8 (t) are incomplete and hence are not accepted by this Respondent. Though, the Respondent No. 3 vide its reply letter dated 28/07/2023, was pleased to inform, "Guhagar Nagarpanchayat has submitted an



Application for obtaining MSW Authorization at new site. Survey No. 134/9. The said application yet not granted.” Also, the Respondent No. 3 informed the Applicant No. 1 that a Show Cause Notice was issued to the Respondent No. 1. However, it is also fact that the Respondent No. 3 per letter dated 16/10/2023 has given authorisation to this Respondent to Set Up & operate waste processing/ waste disposal facility at the site. This Communicated is attached with this reply as Annexure – C, which need to be read as part of this Reply. This clearly establishes that this Respondent has obtained requisite permissions by following due process of law.

- 34) As the Application of this Respondent is rightly allowed, the facts in the Paragraph No. 8 (u) are not relevant.
- 35) The Contents of the Paragraph No. 8 (v) are not true and hence are denied by this Respondent. It is not true to say that even the Respondent No. 1 was in receipt of the Show Cause Notice, the Respondent No. 1 continued to carry out rampant illegal construction at the Proposed Site and dumping of MSW and dead animal carcass at the Proposed Site.
- 36) As the criteria as referred in the Solid Waste management Rules, 2016, is related to criteria for site selection for sanitary landfills and the project under challenge is a MSW Project, where processing would be conducted ensuring 100% compliance with SWM Rules, 2016. Therefore, distances as mentioned in this paragraph are not relevant and it is not true to say that the Proposed Site for establishing MSW Plant as suggested by the Respondent No. 1 is in clear violation of guidelines in Schedule I of MSW Rules, 2016.

- 37) The Contents of the Paragraph No. 8 (x) are not true and hence are denied by this Respondent. It is baseless to say that the slope of the Proposed Site is more than 25 degrees. The facts of the study are not at all related to the facts of the present case and therefore not relevant to the present case. The study as submitted by the Applicants is basically related to the solid waste landfill slope and it is way different than facts of the present case. All the other contents of the said para are not relevant and hence are denied.
- 38) The Respondent will strictly perform all the activities abiding by the conditions given by the Respondent No. 3 as per its letter dated 16/10/2023. After the project starts functioning, there is no chance that the animals will come and consume the Municipal Solid Wastes dumped at MSW site which will further leave ill effect on their health, resultantly affecting the ecosystem. All the other contents of the said paragraph are not relevant and hence denied by this Respondent.
- 39) That all the problems as raised by the Applicants will get resolved when the MSW Plant gets started and therefore, if the prayers as asked by the Applicant are allowed, then it will be against the interest of the Applicants and all the Residents of the Nagar Panchayat, Environment.
- 40) Is it not true to say that there is a rampant illegal dumping of MSW and illegal construction at the Proposed Site by the Respondent No. 1. The Respondent No. 1 is responsible for entire Panchayat and its Solid Waste Management System. The grounds as mentioned by the Applicants are baseless and hence cannot be considered.



41) The reply to the grounds as stated in the Application are as under :-

- a) As this Respondent has prepared a Municipal Solid Waste Management Plan in compliance of the Rule 15(a) of the MSW Rules, 2016 and as per DPR sanctioned by the Respondent No. 4, therefore, has duly complied with the duty and responsibility casted upon them.
- b) Also, this Respondent as Facilities for Door-to-Door collection, scientific transport. However, segregation & disposal of MSW as generated within the jurisdiction of Respondent No. 1 will start as soon as the MSW Plant get started.
- c) This Respondent has set up the MSW Plant in compliance of criteria of duties regarding setting-up Solid Waste Processing and treatment facility under Rule 19 of MSW Rules, 2016. Rule 19(2) of MSW Rules, 2016 and as per the technical guidelines issued by CPCB and the Manual on Solid Waste Management prepared by the Ministry of Urban Affairs.
- d) The area distance as mentioned in the Schedule I, (A) (vii), is related with criteria for landfill site and not related to the processing plant which ensures 100% compliance of the SWM Rules, 2016. Therefore, the ground no (c) are not relevant.

- e) As the site is not Proposed, as also, slope of the Site is not more than 25 degrees. Also, the study as mentioned in the ground no. (d) is not relevant to the facets of the present case. Therefore, the ground that "MSW Plant Site is not suitable for establishing the MSW Plants at Proposed Site" cannot be considered.
- f) The study as claimed by the Applicants in ground no. (e) related to study of soil is baseless. No documentary proof is there on record. As there are 6 pits in the Plant which do not touch to the ground, soil and as there are concrete pits for processing, there is no chance, danger that the chemicals forming due to processing of MSW would be easily absorbed in the said land and same would affect the rich water and mineral resources in and around the Site. As the processing is not commenced the Applicant is facing the problem. But as soon as the Plant get started, the Applicants will not face any problem.
- g) This Respondent will take due precaution and will strictly abide by the conditions as given by the Respondent No. 3, the ground no. (g) is baseless.
- 42) The Respondent has incurred more than 3 crore of Rupees and the issue of solid and waste treatment of all the 9000 Approx. residents in dependent on the result of this Application. If the Application is allowed then all the efforts and money incurred by this Respondent will go in vain. Moreover, all the residents will have to continue to face the issue of management of Solid Waste for more time. If the Application is allowed it will cause more pollution as



untreated waste will be dumped without processing again. If the application is not allowed then the MSW Plant, which has completed 90%, will get started processing the waste. This will be beneficial to all residents. Moreover, this will not cause any problem to the Applicants as well as environment in large. The latest photographs of the Site are attached herewith as Annexure – E.

43) Limitation, There is no proof filed by the Applicants to prove their case to fit in the limitation. The fact mentioned by the Applicants that “the cause of action for such dispute first arose i.e. May, 2023 in the present case and therefore the present Application is within the period of limitation” is without support of any document. Also, as soon as the MSW Plant started, there will not be any cause of action remained for the Applicants to complain. Also, this fact has not observed by the Applicants in any of their earlier complaints as well as communication. The Objection of the Applicant No. 1, 6 was rejected by this Respondent and communicated to them on 12/07/2022. Therefore, this Application is not filed with in limitation. Hence need to be rejected.

44) In this background, it is clear that the applicant is baseless and without any cause as mentioned. Also, the Application is premature. Also, if we go by the Applicants case, then it is not in limitation. For the above-mentioned reasons, it is clear that the application of devoid of any merits & hence deserves to be dismissed with cost.

Whatever stated herein above in reply Paragraphs No. 1 to 44 is true and correct to the best of my knowledge, information, belief and instructions based on record of Municipal Council, and hence I have signed hereunder for the correctness of the same at Lanja on 27<sup>th</sup> November 2023.

Identified By me

*[Signature]*

Adv. Sameer Vinayak Jadhav  
At Post Tal. Lanja, Dist Ratnagiri  
MAH/9422/2023



*[Signature]*  
Chief Officer

Nagar Panchayat of Guhagar

SIGNED BEFORE ME

*[Signature]*

Rajesh S. Gurav  
NOTARY & ADVOCATE  
3233, Shiv-Srushti, At-Post Tal.: Lanja  
Dist. Ratnagiri, Pin: 416 701.  
Regd. No. 15549  
Mob.: 8087224299

Executant/s has/have been identified by  
Mr./Mrs. Adv. Sameer V. Jadhav  
Who is known to me/Through ID Proof  
Solemnly affirmed & Verified  
Signed Before me.  
NOTED & REGISTERED at Sr. No. 1022/2023  
The Party/Parties has/has put L.H.T.I. on Photo  
The execution is to my satisfaction  
Date: 27/11/2023  
Document contains 48/18 Pages

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At Lanja & Dist.-RATNAGIRI  
at Sr. No. 1022/2023  
Date 27/11/2023

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महाराष्ट्र शासन  
महसूल व वन विभाग  
जिल्हाधिकारी रत्नागिरी यांचे कार्यालय  
❖ नगरपालिका प्रशासन शाखा ❖

❖ ई-मेल आयडी :- dpoduda.ratnagiri@gmail.com ❖

क्रमांक.: नपाप्र-१/न.प.चिपळूण/मुख्याधिकारी/अति.कार्यभार/२०२३

दिनांक:- १०/११/२०२३

वाचले : १) मा.नगर विकास विभाग परिपत्रक क्र.एमसीओ-२०१७/प्र.क्र.३४/नवि-१४,दि.०७/०३/२०१७.

२) मा.आयुक्त तथा संचालक, नगरपरिषद प्रशासन संचालनालय, मुंबई यांचेकडील परिपत्रक क्र. नपप्रसं/मु.अ.-  
आस्था/ रजा/सुचना/२०२१/कक्ष-२/८४७, दिनांक २५/०२/२०२१.

३) श्री.प्रसाद शिंगटे, मुख्याधिकारी, नगरपरिषद चिपळूण यांचा दिनांक ०९/११/२०२३ रोजीचा अर्ज.

### आदेश :-

उपोद्घातातील क्र. ३ अन्वये श्री.प्रसाद शिंगटे, मुख्याधिकारी, नगरपरिषद चिपळूण यांनी वैदयकीय कारणास्तव दि.१३/११/२०२३ ते दिनांक ३०/११/२०२३ पर्यंत १८ दिवस वैदयकीय रजा, रजेच्या मागे दिनांक ११ व १२ नोव्हेंबर २०२३ शनिवार, रविवार सुट्टी जोडून मिळणेची विनंती केली आहे. तथापि प्रशासकीय सोयीच्या दृष्टीने नगरपरिषद चिपळूणचा अतिरिक्त कार्यभार तसेच नगरपरिषद खेड/नगरपंचायत गुहागर/दापोली/मंडणगडचा अतिरिक्त कार्यभार अन्य अधिकारी यांजकडे सुपूर्द करणे आवश्यक आहे.

उपोद्घातातील क्र.२ अन्वये नियम ६१ नुसार वैदयकीय प्रमाणपत्रा आधारे १ ते ६० दिवस परिवर्तीत रजा मंजूर करण्याचे अधिकार जिल्हाधिकारी यांना आहेत. त्यानुषंगाने, श्री.प्रसाद शिंगटे, मुख्याधिकारी, नगरपरिषद चिपळूण यांची दि.१३/११/२०२३ ते दिनांक ३०/११/२०२३ पर्यंत १८ दिवस वैदयकीय रजा रजेच्या मागे दिनांक ११ व १२ नोव्हेंबर २०२३ शनिवार, रविवार सुट्टी जोडून मंजूर करण्यात येत आहे. रजेचे स्वरूप परिवर्तीत रजा ठरविण्यात येत आहे.

तसेच १) मुख्याधिकारी, नगरपरिषद चिपळूण या पदाचा अतिरिक्त कार्यभार श्री. तुषार बाबर, मुख्याधिकारी नगरपरिषद रत्नागिरी यांचेकडे, २) मुख्याधिकारी, नगरपरिषद खेडचा अतिरिक्त कार्यभार श्री. चेतन विसपुते, मुख्याधिकारी नगरपंचायत देवरुख यांचेकडे तसेच ३) मुख्याधिकारी नगरपंचायत गुहागरचा अतिरिक्त कार्यभार श्रीम.हर्षला राणे, मुख्याधिकारी, नगरपंचायत लांजा यांचेकडे ४) मुख्याधिकारी नगरपंचायत दापोलीचा अतिरिक्त कार्यभार श्री.प्रशांत भोसले, मुख्याधिकारी, नगरपरिषद राजापूर, ५) मुख्याधिकारी नगरपंचायत मंडणगडचा अतिरिक्त कार्यभार श्री.प्रशांत भोसले, मुख्याधिकारी, नगरपरिषद राजापूर यांचेकडे, श्री. प्रसाद शिंगटे, मुख्याधिकारी, नगरपरिषद चिपळूण हे हजर होईपर्यंत सुपूर्द करण्यात येत आहे. उक्त मुख्याधिका-यांनी सदर अतिरिक्त कार्यभार स्वतःच्या मूळ पदाच्या कार्यभारासह सांभाळण्याचा आहे. तसेच वरीलप्रमाणे अतिरिक्त कार्यभार दिलेल्या मुख्याधिकारी यांचेकडे सदर पदाचे आहरण व संवितरण तसेच बिलावर प्रतिस्वाक्षरी करण्याचे अधिकार (अतिरिक्त कार्यभाराचे कालावधीपुरते) या आदेशान्वये प्रदान करण्यात येत आहेत.

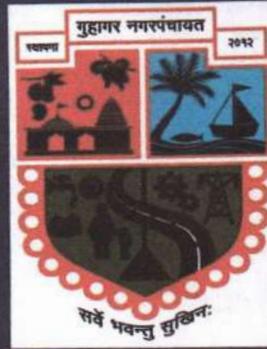
(एम.देवेंद्र सिंह)

जिल्हाधिकारी रत्नागिरी

प्रत:- १) उपायुक्त, नगरपालिका प्रशासन शाखा, कोकण विभाग, कोकण भवन, नवी मुंबई यांचेकडे माहितीसाठी व योग्य त्या कार्यवाहीसाठी.

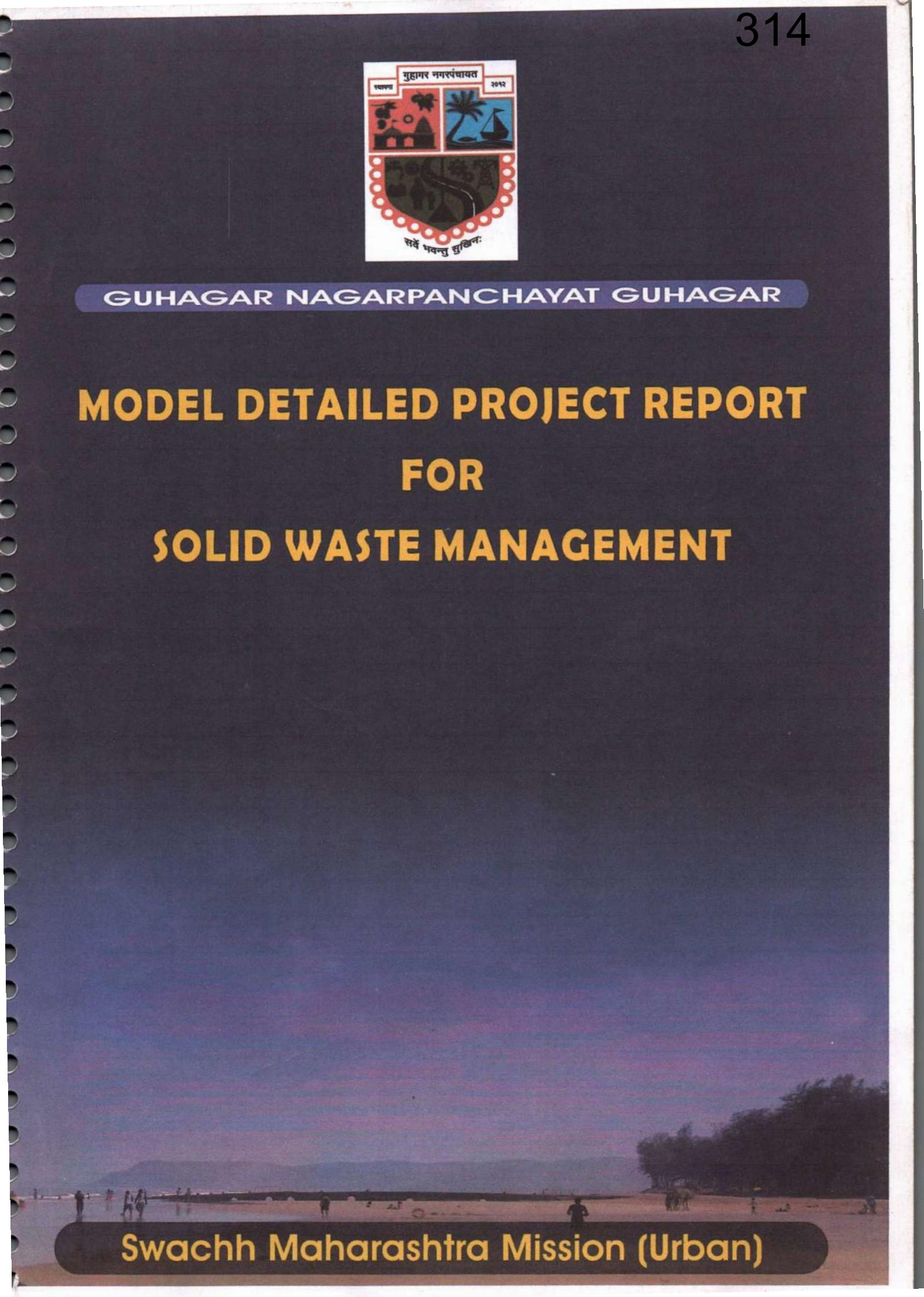
२) मुख्याधिकारी, नगरपरिषद रत्नागिरी/चिपळूण/खेड, नगरपंचायत दापोली/गुहागर/देवरुख/लांजा/मंडणगड यांचेकडे माहिती व योग्य त्या कार्यवाहीसाठी.

३) अध्यक्ष, नगरपंचायत दापोली/लांजा/ मंडणगड.



**GUHAGAR NAGARPANCHAYAT GUHAGAR**

**MODEL DETAILED PROJECT REPORT  
FOR  
SOLID WASTE MANAGEMENT**



**Swachh Maharashtra Mission (Urban)**



Government of Maharashtra  
 Maharashtra Urban Development Mission Directorate  
 Swachh Maharashtra Mission (U)

31,32,35 A wing, Mittal Tower, Free Press Journal Road, Nariman Point, Mumbai -400 021.  
 Tel.: 022-62377031, Email - [director.smau@gmail.com](mailto:director.smau@gmail.com)

No. SMD /SWM/TS/289/19-20

Date- 27<sup>th</sup> May 2019

To,  
 Chief Engineer,  
 Maharashtra Jeevan Pradhikaran  
 Kokan Division.

**Sub: SWM DPRs Technical Sanction Under SBM(U)**

**Ref: 1. Proceedings of High-Power Committee Meeting on 1<sup>st</sup> March 2019.**

**2. Letter regarding NP DPR TS पत्रक./swm/NP-DPR/२८०/१९-२० Dated 22<sup>nd</sup> May 2019.**

Dear Sir,

In accordance with the reference mentioned above please find the Detailed Project Reports for Solid Waste Management of Twenty Nagar Panchayats as mentioned in the list below for Technical Sanction.

- |                     |                 |
|---------------------|-----------------|
| 1. Dapoli           | 11. Mhasala     |
| 2. Devgad           | 12. Mokhada     |
| 3. Devrukh          | 13. Murbad      |
| 4. Guhagar          | 14. Poladpur    |
| 5. Kasai - Dodamarg | 15. Shahapur    |
| 6. Khalapur         | 16. Tala        |
| 7. Kudal            | 17. Talasari    |
| 8. Lanja            | 18. Vaibhavwadi |
| 9. Mandangad        | 19. Vikramgad   |
| 10. Mangaon         | 20. Wada        |

Respective ULBs will be in contact with you.

Yours sincerely,

(Jayant Dandegaonkar)

State Mission Director,

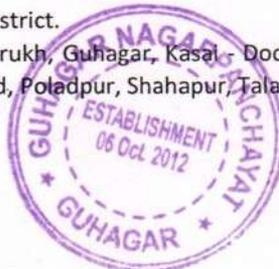
Swachh Maharashtra Mission (Urban)

Copy to: 1. Member Secretary, MJP

2. SE, Corresponding Circle.

3. EE, Corresponding Division of the District.

4. Chief Officers: Dapoli, Devgad, Devrukh, Guhagar, Kasai, Dodamarg, Khalapur, Kudal, Lanja, Mandangad, Mangaon, Mhasala, Mokhada, Murbad, Poladpur, Shahapur, Tala, Talasari, Vaibhavwadi, Vikramgad, Wada.





महाराष्ट्र शासन

महाराष्ट्र नागरी विकास अभियान संचालनालय

स्मार्ट सिटी अमृत अभियान, स्वच्छ महाराष्ट्र अभियान (नागरी)

मित्तल टॉवर, ए विंग, तिसरा मजला, फ्रि प्रेस जर्नल मार्ग, नरीमन पॉईंट, मुंबई-400 021.

दूरध्वनी क्र. 022 22020465, ई मेल- director.smau@gmail.com

पत्रक्र./swm/NP-DPR/ २८० /१९-२०

दिनांक - २२ मे २०१९

प्रति,

सदस्य सचिव,

महाराष्ट्र जीवन प्राधिकरण.

**विषय:** नगर पंचायत घनकचरा व्यवस्थापन सविस्तर अहवालास तांत्रिक मंजूरी देणे बाबत.

**संदर्भ:** १. मा. मुख्य सचिव हयांच्या अध्यक्षतेखाली पार पडलेल्या उच्चधिकार समितीचे आदेश.

२. मा. राष्ट्रीय हरित न्यायाधिकरण यांचा OA No 606/2018 मधील दि.८ एप्रिल २०१९ चा आदेश.

मा. महोदय,

राज्यातील शहरे स्वच्छ व हागणदारी मुक्त व्हावी, त्यांत कार्यक्षम घनकचरा नियोजन व्हावे हयाकरिता स्वच्छ भारत अभियानाच्या धर्तीवर २०१५ मध्ये स्वच्छ महाराष्ट्र अभियान (नागरी) ची सुरुवात झाली. स्वच्छ महाराष्ट्र अभियान अंतर्गत नागरी भागांमध्ये तयार होणाऱ्या कचऱ्याचे योग्य ते नियोजन व्हावे हया धर्तीवर आजवर २५६ शहरांचे घनकचरा व्यवस्थापनाचे सविस्तर अहवाल प्रकल्प बनविण्यात आले असून, महाराष्ट्र जीवन प्राधिकरणाची तांत्रिक मान्यता प्राप्त होऊन सदर प्रकल्पांची अंमलबजावणी सद्यस्थितीत चालू आहे.

राज्यातील एकूण १२३ नवनिर्मित नगरपंचायती असून, सध्या त्यांचे ग्रामीण भागांतून नागरी भागांमध्ये transition चालू आहे. घनकचरा व्यवस्थापन नियम २०१६ नुसार प्रत्येक शहराचा घनकचरा व्यवस्थापनाचा आराखडा तयार असणे अनिवार्य आहे. मा. राष्ट्रीय हरित न्यायाधिकरणाच्या संदर्भाधीन आदेशानुसार राज्याने सर्व १२३ शहरांचे घनकचरा व्यवस्थापन सविस्तर प्रकल्प अहवाल तयार केले

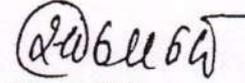


असून, १ मार्च २०१९ रोजी मा. मुख्य सचिव महोदयांच्या अध्यक्षतेखाली पार पडलेल्या उच्चधिकार समिती बैठकीत सदर प्रकल्पांना मान्यता मिळली आहे.

घनकचरा व्यवस्थापन नियम २०१६ मध्ये विहित केलेल्या कालमर्यादेत नागरी स्थानिक स्वराज्य संस्था व इतर यंत्रणा यांच्याकडून अंमलबजावणी न झाल्यामुळे मा. मुख्य सचिव यांना दिनांक ८ एप्रिल, २०१९ रोजी मा. राष्ट्रीय हरित न्यायाधिकारणसमोर व्यक्तीशः उपस्थित रहावे लागले होते. यावेळी राष्ट्रीय हरित न्यायाधिकारणाने घनकचरा व्यवस्थापन नियम, २०१६ ची अंमलबजावणी राज्यातील यंत्रणांकडून विहित कालमर्यादेत न झाल्याबाबत तीव्र नाराजी व्यक्त केली असून, संधर्भाधीन आदेशातील परिच्छेद ३७ मध्ये पुढील एका वर्षात (७ एप्रिल २०२० पर्यंत) सर्व स्थानिक स्वराज्य संस्थांमध्ये नियमांची संपूर्ण पूर्तता करण्याचे आदेश दिले आहेत. नागरपंचायतीमध्ये मान्य केलेल्या प्रकल्पांची अंमलबजावणी सुरु होणे हे ह्या दृष्टीने महत्वाचे आहे.

सदर नागरी स्वराज्य संस्थांचे घनकचरा व्यवस्थापनाचे उच्चधिकार समितीने मान्य केलेले सविस्तर प्रकल्प अहवाल तांत्रिक मान्यतेसाठी महाराष्ट्र जीवन प्राधिकरणाच्या विभागीय कार्यालयांमध्ये पाठविण्यात येत आहेत. मा. राष्ट्रीय हरित न्यायाधिकारणाने विहित केलेल्या कालमर्यादा लक्षात घेता, आपल्या स्तरावरून महाराष्ट्र जीवन प्राधिकरणाच्या संबंधित अधिकाऱ्यांना तांत्रिक मान्यता दि. ३१ मे २०१९ पर्यंत देण्यास सूचना देण्यात याव्यात हि नम्र विनंती.

आदरपूर्वक,



(सीमा दमदरे)

कार्यकारी संचालिका

महाराष्ट्र नागरी विकास अभियान संचालनालय

सोबत:

१. १ मार्च २०१९ रोजी मा. मुख्य सचिव ह्यांच्या अध्यक्षतेखाली पार पडलेल्या उच्चधिकार समितीचे इतिवृत्त.
२. मा. राष्ट्रीय हरित न्यायाधिकारण यांचा OA No 606/2018 मधील दि.८ एप्रिल २०१९ चा आदेश.

प्रत: मुख्य अभियंता, महाराष्ट्र जीवन प्राधिकरण, सर्व विभाग





## महाराष्ट्र जीवन प्राधिकरण

मध्यवर्ती नियोजन संकल्पचित्र व संनियंत्रण कक्ष, सिडको भवन, २रा मजला, दक्षिण  
कक्ष, बेलापूर, नवी मुंबई- ४०० ६१४ ईमेल- secpdmr@gmail.com

जाक्र.मजीप्रा/मनिसंसकक्ष/घव्य/तांशा/१२६/१९

दिनांक : ५.३.२०१९

प्रात,  
कार्यकारी संचालक,  
महाराष्ट्र नागरी विकास अभियान संचालनालय,  
मित्तल टॉवर, मुंबई.

विषय : स्वच्छ भारत अभियानांतर्गत तयार करण्यात आलेल्या मॉडेल DPR ला तांत्रिक मंजूरी देणेबाबत.

संदर्भ : १. आपले पत्र दिनांक २८.२.२०१९

२. मा. मुख्य सचिव, महाराष्ट्र शासन यांचे दालनात दिनांक १.३.२०१९ रोजी झालेली उच्चाधिकार समितीची बैठक.

३. श्री. जयंत दांडेगांवकर, राज्य अभियान संचालक, स्वच्छ महाराष्ट्र अभियान (नागरी) यांचे सोबत दिनांक २.३.२०१९ रोजी झालेली चर्चा.

वरील विषयास अनुसरून आपल्या कार्यालयामार्फत राज्यातील नव्याने अस्तित्वात आलेल्या १२२ नगरपंचायतीकरिता घनकचरा व्यवस्थापनाच्या कामांना मंजूरी देण्या करिता मॉडेल DPR व त्यासंबंधीचे अंदाजपत्रक, आराखडा व नकाशा या कार्यालयास प्राप्त झालेले आहेत.

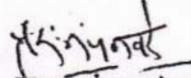
सदर मॉडेल DPR व त्यासंबंधीचे अंदाजपत्रक, आराखडा व नकाशा यांचा अभ्यास करण्यात आला असून त्यांना सरसकट तांत्रिक मान्यता देण्या ऐवजी या कार्यालयामार्फत Excel sheet मध्ये एक पत्र तयार करण्यात आले असून सोबत सुधारीत Sample अंदाजपत्रक तयार करण्यात आलेले आहे. याचा वापर करून नव्याने झालेल्या नगरपंचायती अंतर्गत प्रत्येक शहरा लोकसंख्येच्या आधारे नेमके किती Pits लागणार व त्यासाठी नेमके किती साहित्य लागेल याचा सर्वसाधारण अंदाज येवू शकेल.

Sample अंदाजपत्रकाचा आधार घेवून जेव्हा १२२ नगरपंचायतींच्या घनकचरा व्यवस्थापनाचे सविस्तर अंदाजपत्रक, आराखडा व नकाशे तयार करून म.जी.प्रा.च्या संबंधीत मुख्य अभियंता कार्यालयास सादर करतील त्यावेळेस त्या प्रस्तावांना तांत्रिक मान्यता प्रदान करण्यात येईल.

मा. सदस्य सचिव यांचे मान्यतेने.

सहपत्र : Excel sheet proforma व Sample अंदाजपत्रक.



  
(पी. आर. नंदनवरे)  
अधीक्षक अभियंता (प्र)

## Index:

<b>Chapter 1</b>	Project Introduction and Background Information
<b>Chapter 2</b>	City Profile
<b>Chapter 3</b>	Existing Information of SWM and Waste Generation in the City
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<b>Chapter 5</b>	Cost Estimate
<b>Chapter 6</b>	Annexure Containing Technical Specifications, Detailed Drawings, BOQs and Cost Estimates



## Chapter I. Project Introduction and Background Information.

### Definition of MSWM

Municipal solid waste (MSW), also called Urban Solid Waste, and is a waste type that includes predominantly household waste (domestic waste) with sometimes the addition of commercial wastes, construction and demolition debris, sanitation residue, and waste from streets collected by a municipality / ULB within a given area. They are in either solid or semisolid form and exclude industrial hazardous wastes and bio-medical waste. MSW can be broadly categorized into four broad categories such as:

- Biodegradable waste: food and kitchen waste, green waste (vegetables, flowers, leaves, fruits), paper (can also be recycled).
- Recyclable material: paper, glass, bottles, cans, metals, certain plastics, etc.
- Inert waste: construction and demolition waste, dirt, rocks, street sweeping, drain silt, debris.
- Domestic hazardous waste (also called "household hazardous waste") & toxic waste: medication, e-waste, paints, chemicals, light bulbs, fluorescent tubes, spray cans, fertilizer and pesticide containers, batteries, shoe polish.

MSWM is an integral component of municipal services delivered by ULBs, who are responsible for the safe and healthy environment of a city or a town.

### 1.2. Project background

#### 1.2.1. About Swachh Bharat Mission-SBM

The "Swachh Bharat Mission-Urban" (SBM-U) is a major initiative of Government of India. Launched on the birth Anniversary of Mahatma Gandhi on 2nd October 2014, the mission seeks to attain his vision of a 'Clean India' by his 150th birthday in 2019. Expected to cost over Rs. 62,000 crore, it is a national campaign covering 4041 statutory towns.

The SBM-U is a bold and visionary response to one of India's key urban challenges. The specific objectives of the Mission, describe a comprehensive set of actions that can deliver, at one end, the goals of social transformation, such as eliminating open defecation and manual scavenging, and, at the other, the goals of scientific solid waste management and sanitation, through the fundamental instruments of social change: change in behaviour and attitudes, and greater awareness about the adverse health effects of poor sanitation and waste management.

Modern and scientific Solid Waste Management (SWM) is one of the key component of the SBM-U and it was felt that urban bodies face challenges in zeroing down methods of collection and transportation, treatment technology selection and disposal methods. This shortcoming also retards project progress as implementers take time to gather information from various sources to understand the sector as there is no nutshell document that provides comprehensive information about the sector.

The Central Government incentive for SWM under SBM will be in the form of a maximum 35% grant or Viability Gap Funding (VGF) for each project. The State Government will contribute a minimum of 40% funds for SWM projects of Central share. This is minimum assured government contribution available to all ULBs considering an estimated project cost based on unit cost of Rs.1,200 per capita.



In case of compost, market development assistance in the form of subsidy to the tune of Rs. 1,500 per metric ton is available on sale of compost. In addition to this, Maharashtra State had developed compost brand "HARIT MAHA CITY" for developing a market for City Compost.

- In case of waste to energy plants, Central Electricity Regulatory Commission (CERC) has notified generic tariff for sale of electricity at the rate of Rs. 7.04 per unit for mixed MSW based waste to energy plant and Rs. 7.90 per unit for RDF based plant.
- Ministry of Power has made it mandatory for all state Discoms to purchase 100% power generated from MSW based power plant.

### 1.2.2. About Swachh Maharashtra Mission-SMM

The Government of Maharashtra proposes to strengthen the entire MSWM system in all the Urban Local Bodies (ULBs) in Maharashtra to comply with the Solid waste management Rules 2016, Service level Benchmarks of the Government of India & achieve the objectives of Swachh Bharat Mission by 2019. For achieving the objectives of the Swachh Bharat Mission, Government of Maharashtra has launched "Swachh Maharashtra Mission" at the state level. Swachh Maharashtra Mission in urban areas is being implemented by

Urban Development Department (UDD) through a dedicated Swachh Maharashtra Mission. Swachh Maharashtra Mission (SMM) is the State Level Nodal Agency for facilitating implementation of the Swachh Maharashtra Mission in Urban Maharashtra.

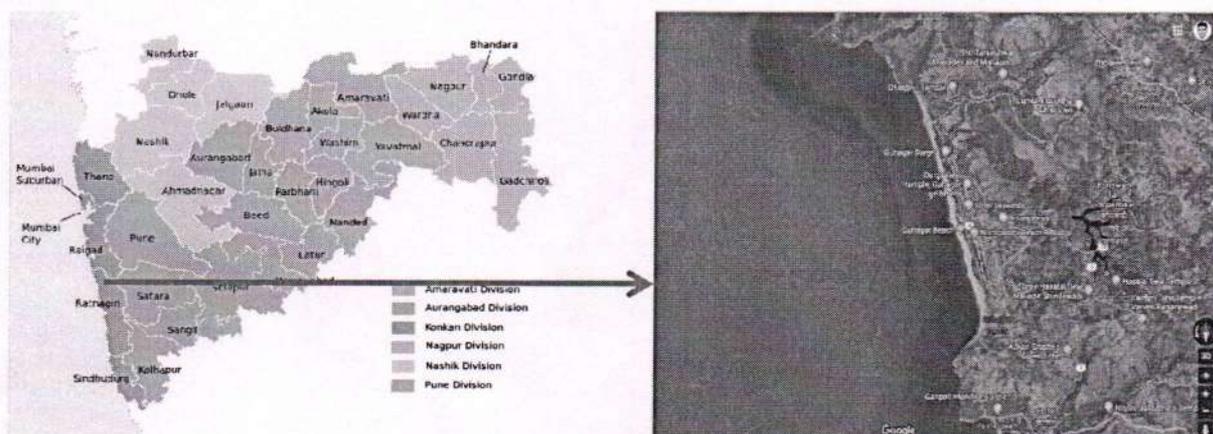


## Chapter II. City Profile

### Section 2.01 Geographical and Climatic Conditions

Guhagar is a Nagar Panchayat in the Ratnagiri District of south-Western region of Maharashtra State. Established in 2012, the Urban boundaries of Guhagar Nagarpanchayat Span over an area of 11.15 SqKm. Guhagar is situated at 300 Km from Mumbai and 90 Km from the City of Ratnagiri. Average elevation of the city is 195m.

#### (a) Location and Extent



### Section 2.02 Population and Settlements

Guhagar Nagarpanchayat has a total Population of 9470 of which 4964 are females and 4506 are males. In Guhagar Nagarpanchayat, Female sex Ratio is 1101 against the state average of 929. Literacy Rate in the city of Guhagar is 82%.

#### Population Projection:

Considering that Guhagar Nagarpanchayat was established after the Census 2011 (March 2015), population figures for the City are not available for the last two decades. Hence Population Projection is carried out considering the Average decadal growth rate of Urban Population of the District of Ratnagiri of 16.33%

Year	Decadal Growth Rate	Population
2011	13.61%	9470
2012 (Year of Establishment)		9500
2019		10228
2024		10701



### Settlements in the City

Guhagar has total 2140 Household, 1023 Commercial shops, 3 Wedding Halls, 9 Schools, 3 Colleges, 1 Hospitals or Health Facilities, 13 restaurants and Hotels, 20 roadside eateries, 12 Meat shops.

The City has no Slum Area.

### Political Setup

The Guhagar city is divided into 17 wards for which elections are held every 5 years. Guhagar Nagar Panchayat has total administration over 2888 houses to which it supplies basic amenities like water and sewerage. It is also authorized to build roads within Nagar Panchayat limits and impose taxes on properties coming under its jurisdiction.



## Chapter III. Existing Information of SWM and Waste Generation in the City

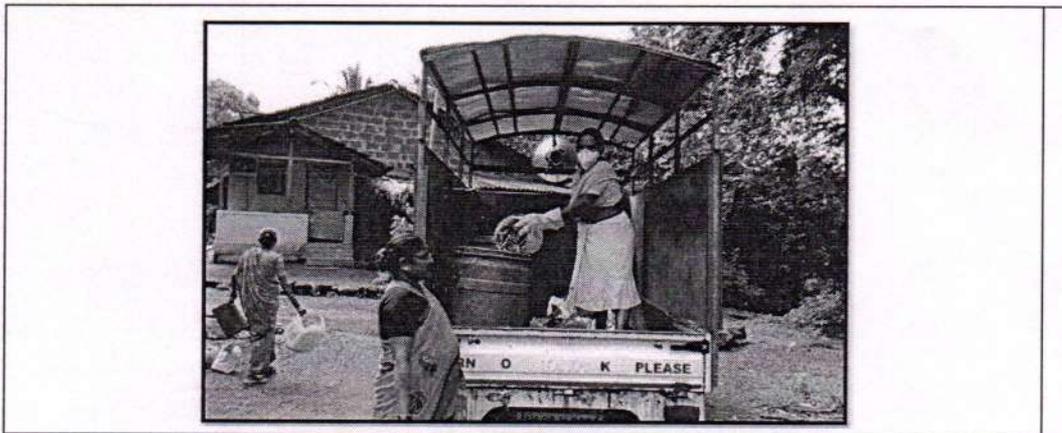
### Section 3.01 Waste Generation and Projection

Considering that the city of Guhagar is a city in transition from Urban to Rural, the total waste generation in the city is 2.2 MTPD. Primary Contributors to the Waste streams being Households and Commercial Establishments. Considering the current growth rate of the city the solid waste generation in Guhagar is going to be increased only in long run. The generation of waste is likely to be in the same range (2.2 TPD) for next few years.

### Section 3.02 Current Practices

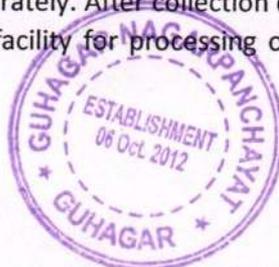
#### Segregation:

Presently around 60% waste generated in Guhagar is segregated at source. Considering the fact that Guhagar Municipal Council is formed recently the segregation levels are fairly good. ULB is doing IEC through wall paintings, visiting households and conducting IEC programmes. Workers and drivers going along with collection vehicles also make appeals to citizens and encourage them for providing segregated waste. In order to collect segregated wet and dry waste Guhagar Municipal Council made partitions in their all collection and transportation vehicles. Bags are also hanged to each vehicles in order to collect and store dry waste separately. This ensures segregated transportation of waste. Guhagar Municipal Council doing all the efforts for improving the segregation at source.



#### Collection and Transportation

Guhagar Municipal Council is having their own 2 vehicles for collection and transportation. 1 vehicle is on an outsource basis. Guhagar Municipal Council collects 100% daily generated waste from households and properties. In order to collect segregated wet and dry waste Guhagar Municipal Council made partitions in their all collection and transportation vehicles. Bags are also hanged to each vehicle in order to collect and store dry waste separately. After collection of waste from households in the city same is transported to waste processing facility for processing of the waste at Rameswar smashan bhumi.



Sr. No	Type of Vehicle	Units Available
1	Tata Ace	1
2	Mahendra pickeup (out source basis)	1
	<b>Total</b>	<b>2</b>

Vehicles available for Collection and Transportation of Waste

1) ULB Vehicle



2) Out source Vehicle



Processing of waste:

Presently Guhagar Municipal Council is processing their daily generated wet waste via Composting



through pit composting in open area and dry waste recycling.

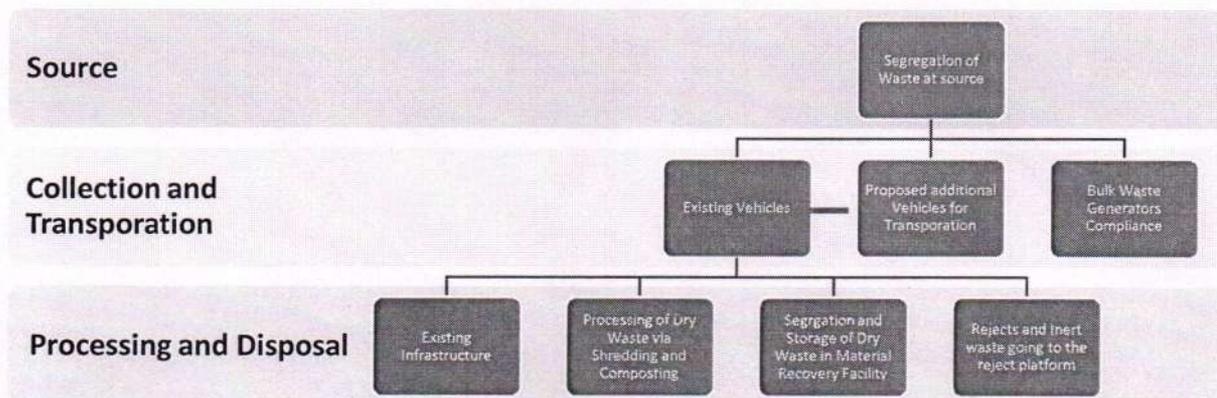


## Chapter IV. Proposed SWM System

Scope of the Project:

The Main objectives of the project are

1. Ensure 100% compliance of SWM rules, 2016 in Guhagar Nagarpanchayat.
2. Create Awareness amongst the citizens regarding segregation of waste at source, recycling and recovery of waste and overall SWM
3. Ensure 100% scientific Processing of all the waste generated with the Municipal boundaries of Guhagar Nagarpanchayats.
4. Scientific disposal of rejects and inert after the Processing of Waste.



Proposed infrastructure for integrated solid waste management in Guhagar

System For segregation, collection and transportation:

To ensure 100% collection of segregated waste Guhagar required 2 vehicles with carrying capacity of 2.5 ton. One vehicle will serve maximum 1500 households/properties every day and collect only segregated waste in two compartments. Only segregated waste will be collected. To ensure segregation of waste awareness will be generated among citizens as per SWM Rules 2016.

Requirement of collection vehicles is as follows:

Type of Vehicle	No. of Vehicles	Coverage of Waste to be collected by each vehicle	Distance from Processing Facility
4-wheeler for Residential and Commercial areas with a waste Carrying capacity of 2.5 Cum	2	0.5 tons	4 km



### Proposed Processing Infrastructure:

- As Guhagar generates around 1 tons wet waste every day and considering requirements for next 5 years **Pit composting** is best available option. Pit composting will be done in closed shed and with 40 days cycle. The total space requirements for the pits are lower than that for windrow technology. The slab on which the pits are built should be sealed and sloped towards one side.
- Composting is a biological process in which micro-organisms, mainly fungi and bacteria, convert degradable organic waste into humus like substance. This finished product, which looks like soil, is high in carbon and nitrogen and is an excellent medium for growing plants. The process of composting ensures the waste that is produced in the kitchens is not carelessly thrown and left to rot. It recycles the nutrients and returns them to the soil as nutrients. Apart from being clean, cheap, and safe, composting can significantly reduce the amount of disposable garbage. The organic fertilizer can be used instead of chemical fertilizers and is better specially when used for vegetables. It increases the soil's ability to hold water and makes the soil easier to cultivate. It helped the soil retain more of the plant nutrients.
- Daily generated wet waste will be shredded and then put into the Pits for composting. Shredding will be done through the shredding machine this will reduce the volume of the waste and also reduce the time of composting.
- Infrastructure requirements
  - Total 6 pits with size of 4M X 2 M with depth of 1M. Compost pits will have arrangement for ventilation and leachate collection.
  - Shed will be provided over pits with receiving platform and space for screening and storage
  - One unit of shredder with 2 tons per hour capacity for shredding of the waste
  - One unit of Simple screening system for screening of final compost into 4mm size
  - Two units of Digital weighing machine with the capacity of 1000 kg (1 tons)
  - 5 no. of handcarts for transporting waste within plant premises

### Dry waste recycling

Guhagar generates around 1.2 tons of dry waste every day which comprises of plastic, paper, metal, leather, glass and other materials. Considering the quantities of dry waste generated in city it is recommended to go for recycling of the waste. Following arrangement will be made at Material recovery facility

- Material recovery Facility is proposed in same shed of pit composting
- In MRF 5 compartments separated by laterite walls will be constructed for plastic, paper, glass, cloths, misc etc. will be constructed. Remaining area will be used for secondary segregation and bailing of the dry waste.
- Digital weighing machine will be provided for weighing of the waste
- 5 handcarts for transporting of the waste within plant premises



Office space cum storage facility

- One office room cum storage facility with the size of 6m X 3 m with toilet and other facilities will be provided at site for workers.

**Awareness generation:**

5% amount of total DPR cost is allocated to IEC and awareness generation for next two years for segregation and decentralized processing.

Other:

Personal protective equipments, other materials required at site 2.5% of total DPR cost allocation.

Detail cost estimates are attached in annexure 1.



## Chapter 5. Cost estimates and details

Proposed infrastructure and cost Summary for Nagarpanchayat with population Less than 15000

Sr. No	Item	Units	Cost/Unit	Total cost
<b>Capital Expenditure for Collection and Transportation</b>				
1	Four Wheel Tipper*: Hydraulic tipper mounted on four wheeler with hydraulic hopper: • Container capacity - 2 CuM with partition for dry and wet waste	3	600000	18,00,000
2	Push carts ( 5 at processing facility and 5 for collection and transportation)	10	8,350	83,500
<b>Capital Expenditure for Processing and Disposal</b>				
3	Shed with pits for composting and MRF (size -410.00 Sq.M) With 6 pits and MRF	1	-	31,11,817
4	Wet waste shredder	1	3,00,000	3,00,000
5	Bailing machine	1	5,00,000	5,00,000
6	Screening machine for final compost	1	1,00,000	1,00,000
7	Weighing machine with platform	2	28,350	56,700
	<b>Total</b>	-	-	59,52,017
8	IEC @ 5% of total DPR cost	-	-	2,97,601
9	Miscellaneous (PPE, Culture, equipments etc.)@ 2.5% of total DPR cost	-	-	1,48,801
	<b>Total</b>		<i>Total Net Cost Rs.</i>	63,98,419
10	6% Price Rise			3,57,121
11	12% GST on Civil Works			3,73,418
	<b>Total DPR cost</b>			<b>71,28,958</b>

\*requirement of collection vehicles will be calculated for each city based on no. of households. One vehicle per 750 households will be provided in DPR

*[Signature]*  
City Engineer

Guhagar Nagar Panchayat, Guhagar

*[Signature]*  
Chief Officer

Guhagar Nagar Panchayat, Guhagar



**TECHNICALLY SANCTIONED**  
**VIDE ITEM No. 29 OF FORM 48**  
**FOR THE MONTH OF July - 2019**

Chapter 6. Cost estimates and details

Annexure Containing Technical Specifications, Detailed Drawings, BOQs,  
Quotations and Cost Estimates



## RECAPITULATION-SHEET

Sr No	Sub-Estimate Title		Amount (Rs.)
1	Basic Civil Work		3,111,817.00
		Sub Total	3,111,817.00
	Add For GST	12.00%	373,418.04
		Total	3,485,235.04
		Say Rs.	3,485,236.00

  
City Engineer

Guhagar Nagarpanchayat, Guhagar

  
Chief Officer

Guhagar Nagar Panchayat, Guhagar



Name of work :- Solid Waste Management D. P. R. (Proposed Construction of Solid Waste Management Shed for 6 Nos of Pits)

## ABSTRACT

Item No.	Quantity	Item of Work	Rate	Unit	Amount
1	148.59	Excavation for foundation in earth, soil of all types, sand, gravel and soft murum, including removing the excavated material up to a distance of 50 m beyond the building area and stacking and spreading as directed, dewatering, preparing the bed for the foundation and necessary back filling, ramming, watering including shoring and strutting etc. complete. (Lift upto 1.5 m.) by Mechanical Means.	Rs.160.60	Cubic Metre	23,863.27
R.A.No.1					
2	37.15	Excavation for foundation in hard murum including removing the excavated material upto distance of 50 metres beyond the building area and stacking and spreading as directed, dewatering, preparing the bed for the foundation and necessary back filling, ramming, watering including shoring and strutting etc. complete. (Lift upto 1.50 m) by Mechanical Means..	Rs.187.00	Cubic Metre	6,946.50
R.A.No.2					
3	7.43	Excavation for foundation in Hard rock by chiselling, wedging, line drilling, etc. including trimming and levelling the bed, removing the excavated material upto a distance of 50 metres beyond the building area stacking as directed, dewatering and back filling with available earth/ murum watering, ramming etc. complete. (Lift upto 1.5 m) by Mechanical Means.	Rs.980.10	Cubic Metre	7,277.24
R.A.No.3					



4	48.53	Providing and laying Cast in situ cement concrete in M-10 of trap/ granite/ quartzite/ gneiss metal for foundation and bedding including bailing out water, formwork, laying/ pumping, compacting, roughening them if special finish is to be provided, finishing if required and curing complete, with fully automatic micro processor based PLC with SCADA enabled reversible Drum Type mixer/concrete Batch mix plant (Pan mixer) etc. complete. With fine aggregate (Natural sand/ Crushed sand V.S.I. Grade finely washed etc.)	Rs.5248.60	Cubic Metre	254,734.55
R.A.No.4					
5	44.60	Providing dry trap rubble stone soling 15cm to 20cm thick including hand packing and compacting complete.	Rs.1552.37	Cubic Metre	69,235.50
R.A.No.5					
6	-37.09	Filling in plinth and floors with contractors soil. Sand or murum materials in 15 cm to 20 cm layers including watering & compaction complete.	Rs.815.10	Cubic Metre	-30,230.64
S.S.R.2018-19 Item No. 21.37					
R.A.No.6					
7	14.85	Providing and laying in situ/ cement concrete M-20 of trap/ granite/quartzite/ gneiss metal for R.C.C. work in foundations like raft, strip foundations, grillage and footings of R.C.C. columns and steel stanchions etc. including bailing out water, formwork, laying/ pumping cover blocks, compaction and curing roughening the surface if special finish is to be provided, (Excluding reinforcement and structural steel) etc. complete, with fully automatic micro processor based PLC with SCADA enabled Reversible Drum Type mixer/ concrete Batch Mix plant (Pan mixer) etc. complete, with fine aggregate (Natural Sand/ Crushed Sand V.S.I. Grade finely washed etc.)	Rs.6021.21	Cubic Metre	89,414.96
R.A.No.7					
8	148.59	Filling in plinth and floors with approved excavated materials in 15 cm to 20 cm. layers etc.complete.	Rs.72.60	Cubic Metre	10,787.51
R.A.No.8					



9	11.88	Providing and laying cast in situ cement concrete M-20 of trap/ granite/ quartzite/ gneiss metal for R.C.C. columns as per detailed designs and drawing or as directed including centering, formwork, cover blocks, laying/ pumping, compaction finishing the formed surfaces with cement mortar 1:3 of sufficient minimum thickness to give a smooth and even surface or roughening if special finish is to be provided and curing etc. complete, (Excluding reinforcement and structural steel) with fully automatic micro processor based PLC with SCADA enabled Reversible Drum Type mixer/ concrete Batch Mix plant (Pan mixer) etc. complete with fine aggregate (Natural Sand/ Crushed Sand V.S.I. Grade finely washed etc.)	Rs.7307.11	Cubic Metre	86,804.56
R.A.No.9					
10	10.72	Providing and laying Cast in situ cement concrete M-20 of trap/ granite/quartzite/ gneiss metal for R.C.C. Beams and Lintels as per detailed designs and drawings or as directed including centering, formwork, cover blocks, laying/ pumping, compaction and roughening the surface if special finish is to be provided and curing etc. complete. (Excluding reinforcement and structural steel), with fully automatic micro processor based PLC with SCADA enabled Reversible Drum Type mixer/ concrete Batch Mix plant (Pan mixer) etc. complete with fine aggregate (Natural Sand/ Crushed Sand V.S.I. Grade finely washed etc.)	Rs.7198.21	Cubic Metre	77,190.00
S.S.R.2018-19 Item No. 25.50					
R.A.No.10					
11	3.15	Providing and fixing in position TMT FE -500 bar reinforcement of various diameters for R.C.C. pile caps, footings, foundations, slabs, beams columns, canopies, staircase, newels, chajjas, lintels pardis, copings, fins, arches etc. as per detailed designs, drawings and schedules, including cutting, bending, hooking the bars, binding with wires or tack welding and supporting as required complete.	Rs.56592.80	Metric Tonne	178,046.27
R.A.No.11					



12	31.05	Providing second class Burnt Brick masonry with conventional /I. S. type bricks in cement mortar 1:6 in foundations and plinth of inner walls /in plinth external walls including bailing out water manually, striking joints on unexposed faces, raking out joints on exposed faces and watering complete.	Rs.5852.46	Cubic Metre	181,738.11
R.A.No.12					
13	46.58	Providing second class Burnt Brick masonry with conventional / I. S. type bricks in cement mortar 1:6 in superstructure including striking joints, raking out joints, watering and scaffolding complete.	Rs.6031.76	Cubic Metre	280,975.75
S.S.R.2018-19 Item No. 27.05					
R.A.No.13					
14	240.53	Providing sand faced plaster externally in cement mortar 1:4 and finishing the surface by taking out grains etc.complete.	Rs.688.81	Square Metre	165,676.59
R.A.No.14					
15	240.53	Providing and applying two coats of water proof cement paint of approved manufacture and of approved colour to the plastered surfaces including scaffolding if necessary, cleaning and preparing the surface, watering for two days etc. complete.	Rs.63.80	Square Metre	15,345.50
R.A.No.15					
16	289.70	Providing internal cement plaster 12 mm. thick in single coat in cement mortar 1:4 without neeru finish to concrete or brick surfaces, in all positions including scaffolding and curing etc. complete.	Rs.240.10	Square Metre	69,556.06
R.A.No.16					
17	289.70	Providing fine cement finish 1.5 mm. thick over green plaster surface including scaffolding curing etc. complete.	Rs.75.90	Square Metre	21,988.26
R.A.No.17					



18	299.10	Providing and laying cement concrete flooring 40 mm. thick with M-20 cement concrete laid to proper level and slope in alternate bays, including compaction, filling joints, marking lines to give appearance of tiles of 30 cm. x 30 cm. or other size laid diagonally/ square etc., finishing smooth (with extra cement) in any colour as directed and curing comp. complete with Natural Sand.	Rs.457.20	Square Metre	136,740.58
R.A.No.18					
19	5.74	Providing and fabricating structural steel work in rolled sections, fixed with connecting plates or angle cleats in main and cross beams, hip and jack rafters, purlins connecting to truss members and the like, as per detailed designs and drawing or as directed including cutting, fabricating, hoisting, erecting, fixing in position, making riveted/ bolted/ welded connections and one coat of anticorrosive paint and over it two coats of oil painting of approved quality and shade etc. complete.	Rs.57497.00	Metric Tonne	330,032.78
R.A.No.19					
20	7.38	Providing structural steel work in trusses, other similar trussed purlins and members with all bracing, gusset plates etc. as per detailed designs and drawings or as directed including cutting, fabricating, hoisting, erecting fixing in position, Making riveted/bolted/welded connection and one coat of anticorrosive paint and over it 2 coats of oil painting approved quality and shade etc. complete.	Rs.76710.70	Metric Tonne	566,124.97
R.A.No.20					
21	532.80	Providing and fixing corrugated galvanised iron sheets of 0.63 mm thickness (24 B.W.G.) for roofing without wind tiles including fastening with galvanised iron screw and bolts and lead and bitumen washers as per drawing complete (weight of 5.5 kg per Sqm.)	Rs.754.60	Square Metre	402,050.88
R.A.No.21					



22	12.60	Providing and fixing plain zinc sheeting of 0.80 mm thick (22 B.W.G.) over the ridge hip or valley to galvanised iron sheet roofing including all fastening and bolt galvanised iron screws and bolts and lead and bitumen washers complete. ( Weight of 6.8 Kg/Sq.m.)	Rs.1046.10	Square Metre	13,180.85
R.A.No.22					
23	15.75	Providing and fixing rolling shutter fabricated from steel laths of minimum thickness 0.9 mm. with lock plate of 3.15 mm. thickness reinforced with 35 x 35 x 5 mm. angle section fitted with sliding bolts and handles for both sides, deep M.S. channel section of depth and thickness not less than 65 mm. and 3.15 mm. respectively with hold fast arrangements, M.S. Bracket plate 300 x 300 x 3.15 mm. minimum size and shape with square bar, suspension shaft of minimum 32 mm. diameter, hood cover of M.S. sheet not less than 0.9 mm. thickness and of any size at top and safety devices including mechanical gear operation arrangement consisting of worm gear wheels and worms of high grade cast iron or mild steel and one coat of red lead primer etc. complete. (I.S. 6248-1979) (Without mechanical gear).	Rs.3891.80	Square Metre	61,295.85
R.A.No.23					
24	4.32	Providing and fixing in position after hoisting, precast 1:2 cement mortar reinforced jali 50 mm thick with 3 mm diameter mild steel bar reinforcement, of approved design on both side, fixing in cement mortar 1:3 and curing etc. complete	Rs.768.90	Square Metre	3,321.65
R.A.No.24					
25	4.00	Providing & constructing Brick Masonry Inspection Chamber 60 cm x 45 cm with R.C.C. raft in B.C. soil area including cost of reinforcement, 1:2:4 cement concrete channels half round Glazed Stone Ware pipes, Brick Masonry, plastering from inside and airtight 75 mm thick R.C.C. cover medium duty 100 kilogram etc. complete.	Rs.10421.56	Number	41.686.24
R.A.No.25					



26	40.00	Providing and fixing 100 mm diameter stabiliser pipe/ P.V.C. soil vent/ waste pipe and with necessary fixtuers and fitting such as bends, tees, single junctions slotted vent, clamps etc. complete.	Rs.668.80	Running Metre	26,752.80
R.A.No.26					
27	1.00	Providing and fixing Road junction / Information sign board of size 0.90 m x 0.60 m. prepared on 16 gauge M.S. sheet with angle iron frame of size 35x35x5 mm including painting with one coat of zinc cromate stoving primer and two coats each of green/ white back ground and back side gray stove enamelled, bonded with red retro reflective sheet Engineering grade, border / letters / numeral / arrows, coated with non pealable crystal clear protective coat retaining 100% reflection including two angle iron post of size 50x50x5 mm of 3.65 m. long inflated at bottom drilled on top and painted in white and black bands of 30-cm. with 4 Nos. high strength G.I. bolts and nuts of size 10 mm dia. and 20 mm long sheet and angle iron post in one piece without joints including all taxes, conveying, fixing in ground with cement concrete 1:4:8 block of 60 cm x 60 cm x 75 cm size as directed by Engineer-in-charge etc. complete. Mild Steel Board with Engineering Grade.	Rs.6998.20	Number	6,998.20
S.S.R.2018-19 Item No. 6.47					
R.A.No.27					
As per MJP Dsr Total				Total Rs.	1670231.37
As per PWD DSR total				Total Rs.	1427311.72
Add 1% Insurance only for PWD Dsr				Total Rs.	14273.12
Final Total Rs.					3,111,816.21
say					3,111,817.00

*[Signature]*  
City Engineer

Guhagar Nagarpanchayt, Guhagar

*[Signature]*  
Chief Officer

Guhagar Nagarpanchayt, Guhagar



**Name of work :- Solid Waste Management D. P. R. (Proposed Construction of Solid Waste Management Shed for 6 Nos of Pits)**

**Measurements**

I.No.	Description of Item	No.		Length		Breadth		Depth	Quantity	Unit
<b>1</b>	<b>Excavation for foundation in earth, soil of all types, sand, gravel and soft murum, including</b>									
	C 1to22	22	x	1.50	x	1.50	x	1.50	74.25	
	For external wall	3	x	20.50	x	0.45	x	0.60	16.61	
		2	x	20.00	x	0.45	x	0.60	10.80	
	For Wet Pits	12	x	4.46	x	0.35	x	0.45	8.43	
		12	x	2.00	x	0.35	x	0.45	3.78	
	Lichet tanks	1	x	2.23	x	0.35	x	0.45	0.35	
		1	x	1.73	x	0.35	x	0.45	0.27	
	Dry Pits	5	x	3.23	x	0.35	x	0.45	2.54	
		1	x	11.38	x	0.35	x	0.45	1.79	
	Ramp Side wall	3	x	6.00	x	6.00	x	0.60	64.80	
	Ramp Side wall	1	x	5.63	x	0.75	x	0.50	2.11	
									<b>185.74</b>	<b>Cum.</b>
		Deduct 20% hard							<b>37.15</b>	
									<b>148.59</b>	<b>Cum.</b>
<b>2</b>	<b>Excavation for foundation in hard murum including removing the excavated material</b>									
		qty as per item no1							<b>37.15</b>	
									<b>37.15</b>	<b>Cum.</b>
<b>3</b>	<b>Excavation for foundation in Hard rock by chiselling, wedging, line drilling, etc. including</b>									
	C 1to22	22	x	1.50	x	1.50	x	0.15	7.43	
									<b>7.43</b>	<b>Cum.</b>
<b>4</b>	<b>Providing and laying Cast in situ/ Ready Mix cement concrete in M-10 of trap/ granite/</b>									
	C 1to22	22	x	1.50	x	1.50	x	0.10	4.95	
	For external wall	3	x	20.50	x	0.35	x	0.10	2.15	
		2	x	20.00	x	0.35	x	0.10	1.40	
	For Wet Pits	12	x	4.46	x	0.30	x	0.10	1.61	
		12	x	2.00	x	0.30	x	0.10	0.72	
	Lichet tanks	1	x	2.23	x	0.30	x	0.10	0.07	
		1	x	1.73	x	0.30	x	0.10	0.05	
	Dry Pits	5	x	3.23	x	0.30	x	0.10	0.48	

		1	x	11.38	x	0.30	x	0.10	0.34	
Ramp Side wall		2	x	6.00	x	0.30	x	0.10	0.36	
ramp		1	x	5.54	x	6.00	x	0.15	4.99	
for pits area		1	x	20.00	x	10.50	x	0.10	21.00	
for mrf area		1	x	20.00	x	10.00	x	0.10	20.00	
									58.12	
Deductions										
For Wet Pits		6	x	4.00	x	2.00	x	0.10	4.80	
For Wet Pits		5	x	2.00	x	3.00	x	0.10	3.00	
Lichet tanks		1	x	2.00	x	1.50	x	0.10	0.30	
columns		22	x	1.50	x	0.45	x	0.10	1.49	
									9.59	
									48.53	Cum.
<b>5</b>	<b>Providing dry rubble stone soling 15 cm. to 20 cm. thick including hand packing and</b>									
at Floor Lvl.		1	x	20.00	x	20.50	x	0.10	41.00	
Ramp		1	x	6.00	x	6.00	x	0.10	3.60	
									44.60	Cum.
<b>6</b>	<b>Filling in plinth and floors with contractors soil. Sand or murum materials in 15 cm. to 20 cm.</b>									
at Floor Lvl.		1	x	20.00	x	20.50	x	0.25	102.50	
Ramp (0.00 + 0.50 / 2 = 0.25)		1	x	6.00	x	6.00	x	0.25	9.00	
Quantity of Excavation									-148.59	
									-37.09	Cum.
<b>7</b>	<b>Providing and laying in situ/ Ready Mix cement concrete M-20 of trap/ granite/quartzite/ Footing</b>									
C 1to22		22	x	1.50	x	1.50	x	0.30	14.85	
									14.85	Cum.
<b>8</b>	<b>Filling in plinth and floors with approved excavated materials in 15 cm. to 20 cm. layers</b>									
Quantity of Excavation									148.59	
									148.59	Cum.
<b>9</b>	<b>Providing and laying cast in situ/ Ready Mix cement concrete M-20 of trap/ granite/ quartzite/ Columns</b>									
C 1to22		22	x	0.30	x	0.30	x	6.00	11.88	
									11.88	Cum.
<b>10</b>	<b>Providing and laying Cast in situ/ Ready Mix cement concrete M-20 of trap/ granite/quartzite/ Plinth Beams</b>									
		5	x	20.500	x	0.30	x	0.23	7.07	

		2	x	20.000	x	0.30	x	0.23	2.76	
<b>Lintel Above Precast Jali</b>										
	Jali	22	x	0.900	x	0.30	x	0.15	0.89	
									10.72	<b>Cum.</b>
11	<b>Providing and fixing in position TMT FE -500 bar reinforcement of various diameters for</b>									
	Footing	1	x	14.85						
	Columns	1	x	11.88						
	Plinth Beams	1	x	10.72						
				37.45	*	80.00	3.1461		3.15	<b>M.T.</b>
12	<b>Providing second class Burnt Brick masonry with conventional /I. S. type bricks in cement mortar 1:6 in foundations and plinth of inner walls /in plinth external walls including bailing out water manually, striking joints on unexposed faces, raking out joints on exposed faces and watering complete.</b>									
	For externalwall	3	x	20.50	x	0.23	x	1.00	14.15	
		2	x	19.31	x	0.23	x	1.00	8.88	
	For Wet Pits	12	x	4.46	x	0.23	x	0.30	3.69	
		12	x	2.00	x	0.23	x	0.30	1.66	
	Lichet tanks	1	x	2.23	x	0.23	x	0.30	0.15	
		1	x	1.73	x	0.23	x	0.30	0.12	
	Dry Pits	5	x	3.23	x	0.23	x	0.30	1.11	
		1	x	11.38	x	0.23	x	0.30	0.79	
	Ramp Side wall	3	x	6.00	x	0.23	x	0.60	2.48	
	Deduction Cloumns	22	x	0.30	x	0.30	x	1.00	1.98	
									31.05	<b>Cum.</b>
13	<b>Providing second class Burnt Brick masonry in cement mortar 1:6 in superstructure</b>									
	For externalwall	3	x	20.50	x	0.23	x	1.20	16.97	
		2	x	19.31	x	0.23	x	1.20	10.66	
	For Wet Pits	12	x	4.46	x	0.23	x	1.00	12.31	
		12	x	2.00	x	0.23	x	1.00	5.52	
	Lichet tanks	1	x	2.23	x	0.23	x	1.00	0.51	
		1	x	1.73	x	0.23	x	1.00	0.40	
	Dry Pits	5	x	3.23	x	0.23	x	1.00	3.71	
		1	x	11.38	x	0.23	x	1.00	2.62	
	Ramp Side wall	3	x	6.00	x	0.23	x	0.60	2.48	
									55.19	
	<b>Deduction</b>									
	RS & O	2	x	4.50	x	0.23	x	1.20	2.48	

	O 1	5	x	0.90	x	0.23	x	1.20	1.24	
	Lintel Above Precast Jali	22	x	0.90	x	0.23	x	0.15	0.68	
	Precast Jali	22	x	0.60	x	0.23	x	0.60	1.82	
	Deduction Cloumns	22	x	0.30	x	0.30	x	1.20	2.38	
									8.61	
									46.58	Cum.
<b>14</b>	<b>Providing sand faced plaster externally in cement mortar 1:4 and finishing the surface by</b>									
	Long wall Shed Outer Side (H = 1.50 + 0.60 + 0.15 = 2.25)	2	x	20.50	x	3.00			123.00	
	Short wall Shed Outer Side	2	x	20.00	x	3.00			120.00	
	Long wall Shed Top	2	x	20.50	x	0.23			9.43	
	Short wall Shed Top	2	x	20.00	x	0.23			9.20	
	Ramp Side walls (0.00 + 0.60 / 2 = 0.30)	2	x	6.00	x	0.30			3.60	
									265.23	
	<b>Deduction</b>									
	RS & O	2	x	4.50	x	1.50			13.50	
	O 1	5	x	0.90	x	1.00			4.50	
	RS & O Top	2	x	4.50	x	0.23			2.07	
	O 1 Top	5	x	0.90	x	0.23			1.04	
	Ramp	1	x	6.00	x	0.60			3.60	
									24.71	
									240.53	Sqm.
<b>15</b>	<b>Providing and applying two coats of water proof cement paint of approved manufacture and</b>									
	Quantity same as Sand faced Plaster								240.53	
									240.53	Sqm.
<b>16</b>	<b>Providing internal cement plaster 12 mm. thick in single coat in cement mortar 1:4 without</b>									
	Wet waste Pits Long wall	12	x	4.00	x	1.00			48.00	

	Wet waste Pits Short wall	12	x	2.00	x	1.00			24.00	
	Wet waste Pits Long wall Top	12	x	4.46	x	0.23			12.31	
	Wet waste Pits Short wall Top	12	x	2.00	x	0.23			5.52	
	Wet waste Pits Bottoms	12	x	4.00	x	2.00			96.00	
	Lichet Tank Internal Side	4	x	2.00	x	1.00			8.00	
	Lichet Tank Long Side Top	2	x	2.23	x	0.23			1.03	
	Lichet Tank Short Side Top	1	x	1.50	x	0.23			0.35	
	Lichet Tank Bottom	1	x	2.00	x	1.50			3.00	
	Drywaste Pits Long wall	10	x	2.00	x	1.00			20.00	
	Wet waste Pits Short wall	10	x	3.00	x	1.00			30.00	
	Wet waste Pits Long wall Top	10	x	2.00	x	0.23			4.60	
	Wet waste Pits Short wall Top	10	x	3.00	x	0.23			6.90	
	Wet waste Pits Bottoms	5	x	2.00	x	3.00			30.00	
									289.70	Sqm.
17	<b>Providing fine cement finish 1.5 mm. thick over green plaster surface including scaffolding</b>									
	Wet waste Pits Long wall	12	x	4.00	x	1.00			48.00	
	Wet waste Pits Short wall	12	x	2.00	x	1.00			24.00	
	Wet waste Pits Long wall Top	12	x	4.46	x	0.23			12.31	

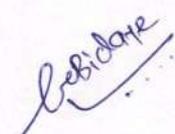


	Wet waste Pits Short wall Top	12	x	2.00	x	0.23			5.52	
	Wet waste Pits Bottoms	12	x	4.00	x	2.00			96.00	
	Lichet Tank Internal Side	4	x	2.00	x	1.00			8.00	
	Lichet Tank Long Side Top	2	x	2.23	x	0.23			1.03	
	Lichet Tank Short Side Top	1	x	1.50	x	0.23			0.35	
	Lichet Tank Bottom	1	x	2.00	x	1.50			3.00	
	Drywaste Pits Long wall	10	x	2.00	x	1.00			20.00	
	Wet waste Pits Short wall	10	x	3.00	x	1.00			30.00	
	Wet waste Pits Long wall Top	10	x	2.00	x	0.23			4.60	
	Wet waste Pits Short wall Top	10	x	3.00	x	0.23			6.90	
	Wet waste Pits Bottoms	5	x	2.00	x	3.00			30.00	
									289.70	Sqm.
18	<b>Providing and laying cement concrete flooring 40 mm. thick with M-20 cement concrete to</b>									
	Wet Waste Pit Area	1	x	19.54	x	10.00			195.40	
	MRF Area	1	x	19.54	x	9.54			186.41	
	RS & O Jam	2	x	4.50	x	0.23			2.07	
	O 1 Jam	5	x	0.90	x	0.23			1.04	
									384.92	
	<b>Deduction</b>									
	Wet Waste Pits	6	x	4.46	x	2.00			53.52	
	Dry Waste Pits	5	x	2.00	x	3.23			32.30	
									85.82	
									299.10	Sqm.
19	<b>Providing and fabricating structural steel work in rolled sections, fixed with connecting plates</b>									
	<b>Structural Columns</b>									
	Shed	1	x	20.00	x	20.500	x	0.014	5.74	

									5.74	M.T.
20	Providing structural steel work in trusses, other similar trussed purlins and members with all									
	Structural Trusses									
	Shed	1	x	20.00	x	20.50	x	0.018	7.38	
									7.38	M.T.
21	Providing and fixing corrugated galvanised iron sheets of 0.63 mm thickness (24 B.W.G.) complete.									
	Roofing	2	x	10.50	x	21.00			441.00	
	Cladding Long wall	1	x	20.00	x	2.40			48.00	
	Cladding Short wall	1	x	20.50	x	2.40			49.20	
									538.20	
	Deduction RS	1	x	4.50	x	1.20			5.40	
									532.80	Sqm.
22	Providing and fixing plain zinc sheeting of 0.80 mm thick (22 B.W.G.) over the ridge hip or									
	Ridge	1	x	21.00	x	0.60			12.60	
									12.60	Sqm.
23	Providing and fixing rolling shutter with 35 x 35 x 5 mm angle section fitted with sliding bolts									
	RS	1	x	4.50	x	3.50			15.75	
									15.75	Sqm.
24	Providing and fixing in position after hoisting, precast 1:2 cement mortar reinforced jali 50									
	Precast Jali for Pits	12	x	0.60	x	0.60	x	1.00	4.32	
									4.32	Sqm.
25	Providing & constructing Brick Masonry Inspection Chamber 60 cm x 45 cm with R.C.C. raft									
	Chamber	4							4.00	
									4.00	No.
26	Providing and fixing 100 mm diameter stabiliser pipe/ P.V.C. soil vent/ waste pipe and with									
	100 mm Dia PVC Pipe	1	x	40.00					40.00	
									40.00	Rmt.
27	Providing and fixing Road junction / Information sign board of size 0.90 m x 0.60 m.									
	Name Board	1							1.00	
									1.00	No.

  
City Engineer

Guhagar Nagarpanchayt, Guhagar

  
Chief Officer

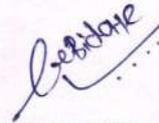
Guhagar Nagarpanchayt, Guhagar



Lead Statement mjp dsr				
Sr No	Name of Material	Total Lead in Km	Total Lead Charges	Remarks
1	Crush Metal	25.00	278.91	per cum.
2	Metal above 40 mm	25.00	291.59	per cum.
3	Rubble Soling Stone	25.00	341.22	per cum.
4	Sand	50.00	606.43	per cum.

  
City Engineer

Guhagar Nagarpanchayt, Guhagar

  
Chief Officer

Guhagar Nagarpanchayt, Guhagar



Name of work :- Solid Waste Management D. P. R. (Proposed Construction of Solid Waste Management Shed for 6 Nos of Pits)				
			w.e.f. 19/9/201	D.S.R.Year : 2018-19
RATE ANALYSIS				
R.A.No.1	Excavation for foundation in earth, soil of all types, sand, gravel and soft murum,			
	MJP Item No.	1 pg no 39	Basic Rate	146.00
	Add 10% For Municipal Council			14.6
	Total			160.60
				Per Cum.
R.A.No.2	Excavation for foundation in hard murum including removing the excavated material			
	MJP Item No.	2 pg no 39	Basic Rate	170.00
	Add 10% For Municipal Council			17
	Total			187.00
				Per Cum.
R.A.No.3	Excavation for foundation in Hard rock by chiselling, wedging, line drilling, etc.			
	MJP Item No.	8 pg no 40	Basic Rate	891.00
	Add 10% For Municipal Council			89.1
	Total			980.10
				Per Cum.
R.A.No.4	Providing and laying Cast in situ cement concrete in M-15 of trap/ granite/ quartzite/			
	MJP Item No.	1B pg no 47	Basic Rate	4274.00
	Add 10% For Municipal Council			427.4
	Total			4701.40
				Per Cum.
	Material	Qty./Unit	Distance Km.	Lead Charge
	Cr.Metal	0.9400	25.00	278.91
	Sand	0.4700	50.00	606.43
	Total			5248.60
				Per Cum.
R.A.No.5	Providing dry rubble stone soling 15 cm. to 20 cm. thick including hand packing and			
	MJP Item No.	20 pg no43	Basic Rate	1039.00
	Add 10% For Municipal Council			103.9
	Total			1142.90
				Per Cum.
	Material	Qty./Unit	Distance Km.	Lead Charge
	Rubble	1.20000	25.00	341.22
	Total			1552.37
				Per Cum.
R.A.No.6	Filling in plinth and floors with contractors soil. Sand or murum materials in 15 cm. to			
	MJP Item No.	19 pg no43	Basic Rate	741.00
	Add 10% For Municipal Council			74.1
	Total			815.10
				Per Cum.
R.A.No.7	Providing and laying in situ cement concrete M-20 of trap/ granite/quartzite/ gneiss			
	MJP Item No.	2b pg no 48	Basic Rate	5024.00
	Add 10% For Municipal Council			502.4
	Total			5526.40
				Per Cum.
	Material	Qty./Unit	Distance Km.	Lead Charge
	Cr.Metal	0.8500	278.91	278.91
				237.07

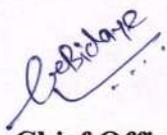
Sand	0.4250	606.43	606.43	257.73
			<b>Total</b>	6021.21
				<b>Per Cum.</b>
R.A.No.8	<b>Filling in plinth and floors with approved excavated materials in 15 cm. to 20 cm. layers</b>			
	<b>MJP Item No. 17 pg no 43</b>		<b>Basic Rate</b>	66.00
	Add 10% For Municipal Council			6.60
			<b>Total</b>	72.60
				<b>Per Cum.</b>
R.A.No.9	<b>Providing and laying cast in situ cement concrete M-20 of trap/ granite/ quartzite/ gneiss</b>			
	<b>MJP Item No. 3a pg no 48</b>		<b>Basic Rate</b>	6193.00
	Add 10% For Municipal Council			619.3
			<b>Total</b>	6812.30
				<b>Per Cum.</b>
<b>Material</b>	<b>Qty./Unit</b>	<b>Distance Km.</b>	<b>Lead Charge</b>	
Cr.Metal	0.8500	25.00	278.91	237.07
Sand	0.4250	50.00	606.43	257.73
			<b>Total</b>	7307.11
				<b>Per Cum.</b>
R.A.No.10	<b>Providing and laying Cast in situ cement concrete M-20 of trap/ granite/quartzite/ gneiss</b>			
	<b>MJP Item No. 4a pg no 49</b>		<b>Basic Rate</b>	6094.00
	Add 10% For Municipal Council			609.4
			<b>Total</b>	6703.40
				<b>Per Cum.</b>
<b>Material</b>	<b>Qty./Unit</b>	<b>Distance Km.</b>	<b>Lead Charge</b>	
Cr.Metal	0.8500	25.00	278.91	237.07
Sand	0.4250	50.00	606.43	257.73
			<b>Total</b>	7198.21
				<b>Per Cum.</b>
R.A.No.11	<b>Providing and fixing in position TMT FE -500 bar reinforcement of various diameters</b>			
	<b>MJP Item No. 8c pg no 52</b>		<b>Basic Rate</b>	51448.00
	Add 10% For Municipal Council			5144.8
			<b>Total</b>	56592.80
				<b>Per M.T.</b>
R.A.No.12	<b>Providing second class Burnt Brick masonry with conventional /I. S. type bricks in</b>			
	<b>Item No. 27.01</b>		<b>Basic Rate</b>	5144
	Add 10% For Municipal Council			514.4
<b>Material</b>	<b>Qty./Unit</b>	<b>Distance Km.</b>	<b>Lead Charge</b>	
Sand	0.3200	50.00	606.43	194.06
			<b>Total</b>	5852.46
				<b>Per Cum.</b>
R.A.No.13	<b>Providing second class Burnt Brick masonry in cement mortar 1:6 in superstructure</b>			
	<b>Item No. 27.05</b>		<b>Basic Rate</b>	5307.00
	Add 10% For Municipal Council			530.7
<b>Material</b>	<b>Qty./Unit</b>	<b>Distance Km.</b>	<b>Lead Charge</b>	
Sand	0.3200	50.00	606.43	194.06
			<b>Total</b>	6031.76
				<b>Per Cum.</b>
R.A.No.14	<b>Providing sand faced plaster externally in cement mortar 1:4 and finishing the surface</b>			
	<b>Item No. 32.11</b>		<b>Basic Rate</b>	608.00

Material	Qty./Unit	Distance Km.	Lead Charge		
				Add 10% For Municipal Council	60.80
Sand	0.0330	50.00	606.43		20.01
			<b>Total</b>		688.81
					Per Sqm.
R.A.No.15	<b>Providing and applying two coats of water proof cement paint of approved manufacture</b>				
	Item No. 35.13		Basic Rate		58
				Add 10% For Municipal Council	5.8
			<b>Total</b>		63.8
					Per Sqm.
R.A.No.16	<b>Providing internal cement plaster 12 mm. thick in single coat in cement mortar 1:4</b>				
	Item No. 32.04		Basic Rate	Rs.210.00	210.00
				Add 10% For Municipal Council	21.00
Material	Qty./Unit	Distance Km.	Lead Charge		
Sand	0.0150	50.00	606.43		9.10
				<b>Total</b>	240.10
					Per Sqm.
R.A.No.17	<b>Providing fine cement finish 1.5 mm. thick over green plaster surface including</b>				
	Item No. 32.21		Basic Rate	Rs.69.00	69.00
				Add 10% For Municipal Council	6.90
			<b>Total</b>		75.90
					Per Sqm.
R.A.No.18	<b>Providing and laying cement concrete flooring 40 mm. thick with M-20 cement concrete</b>				
	Item No. 33.11		Basic Rate		397.00
				Add 10% For Municipal Council	39.70
Material	Qty./Unit	Distance Km.	Lead Charge		
Cr.Metal	0.0300	25.00	278.91		8.37
Sand	0.0200	50.00	606.43		12.13
			<b>Total</b>		457.20
					Per Sqm.
R.A.No.19	<b>Providing and fabricating structural steel work in rolled sections, fixed with connecting</b>				
	MJP Item No. 3 pg no 45		Basic Rate		52270.00
				Add 10% For Municipal Council	5227.00
			<b>Total</b>		57497.00
					Per M.T.
R.A.No.20	<b>Providing structural steel work in trusses, other similar trussed purlins and members</b>				
	mjp Item No. 5 pg no 46		Basic Rate		69737.00
				Add 10% For Municipal Council	6973.70
			<b>Total</b>		76710.70
					Per M.T.
R.A.No.21	<b>Providing and fixing corrugated galvanised iron sheets of 0.63 mm thickness (24 B.W.G.)</b>				
	Item No. 38.04		Basic Rate		686.00
				Add 10% For Municipal Council	68.60
			<b>Total</b>		754.60
					Per Sqm.
R.A.No.22	<b>Providing and fixing plain zinc sheeting of 0.80 mm thick (22 B.W.G.) over the ridge hip</b>				
	Item No. 38.05		Basic Rate		951.00
				Add 10% For Municipal Council	95.10
			<b>Total</b>		1046.10
					Per Sqm.
R.A.No.23	<b>Providing and fixing rolling shutter with 35 x 35 x 5 mm angle section fitted with sliding</b>				

	Item No.	39.24	Basic Rate		3538.00
			Add 10% For Municipal Council		353.80
			<b>Total</b>		3891.80
					<b>Per Sqm.</b>
R.A.No.24	<b>Providing and fixing in position after hoisting, precast 1:2 cement mortar reinforced jali</b>				
	Item No.	26.46	Basic Rate		699.00
			Add 10% For Municipal Council		69.90
			<b>Total</b>		768.90
					<b>Per Sqm.</b>
R.A.No.25	<b>Providing &amp; constructing Brick Masonry Inspection Chamber 60 cm x 45 cm with</b>				
	Item No.	42.16	Basic Rate		9232.00
			Add 10% For Municipal Council		923.20
<b>Material</b>	<b>Qty./Unit</b>	<b>Distance Km.</b>	<b>Lead Charge</b>		
Cr.Metal	0.1940	25.00	278.91		54.11
Sand	0.3500	50.00	606.43		212.25
			<b>Total</b>		<b>10421.56</b>
					<b>Per No.</b>
R.A.No.26	<b>Providing and fixing 100 mm diameter stabiliser pipe/ P.V.C. soil vent/ waste pipe and</b>				
	Item No.	42.52	Basic Rate		608.00
			Add 10% For Municipal Council		60.80
			<b>Total</b>		668.80
					<b>Per Rmt.</b>
R.A.No.27	<b>Providing and fixing Road junction / Information sign board of size 0.90 m x 0.60 m.</b>				
	Item No.	6.47	Basic Rate		6362.00
			Add 10% For Municipal Council		636.20
			<b>Total</b>		6998.20
					<b>Per No.</b>

  
City Engineer

Guhagar Nagarpanchayt, Guhagar

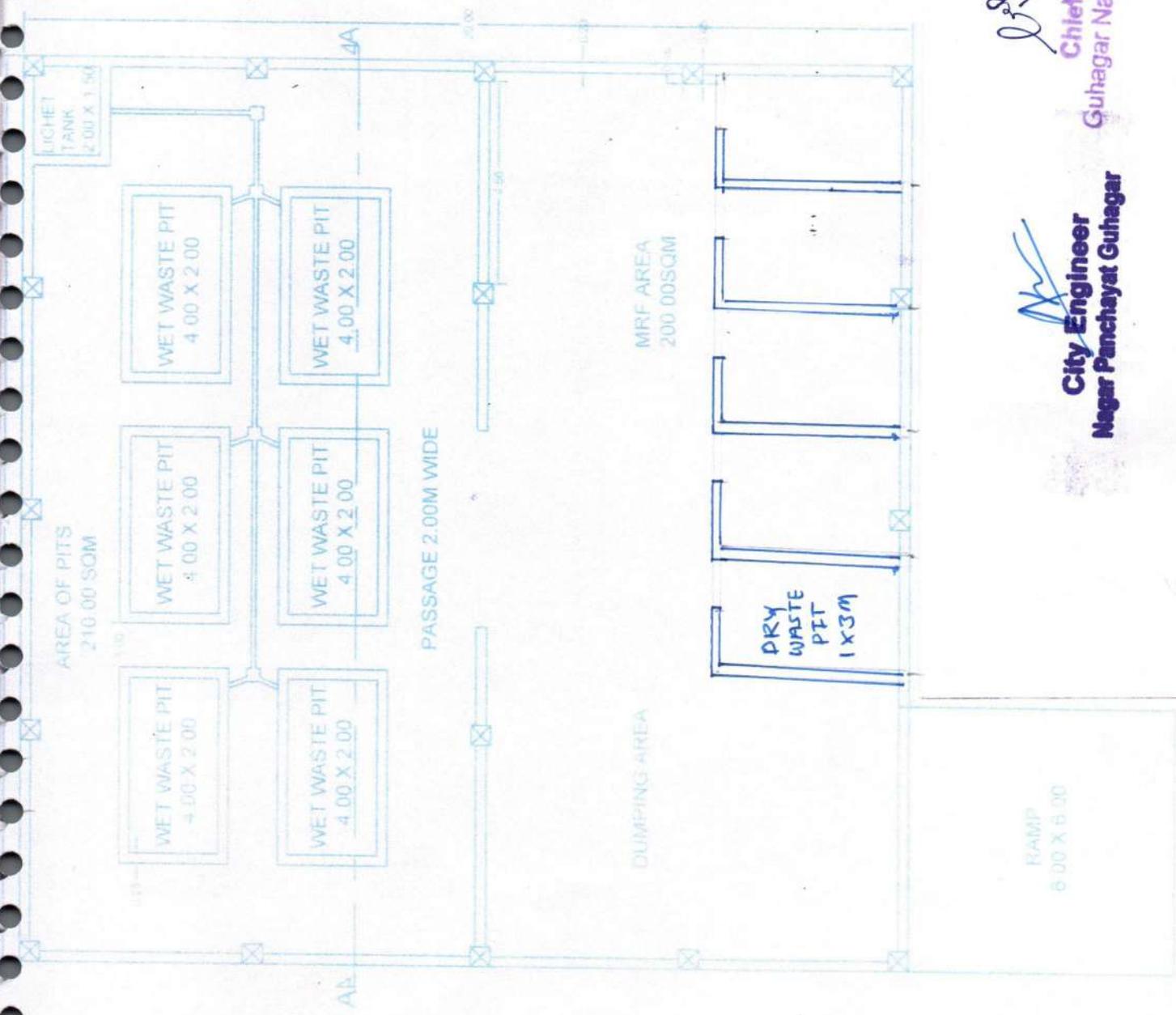
  
Chief Officer

Guhagar Nagarpanchayt, Guhagar



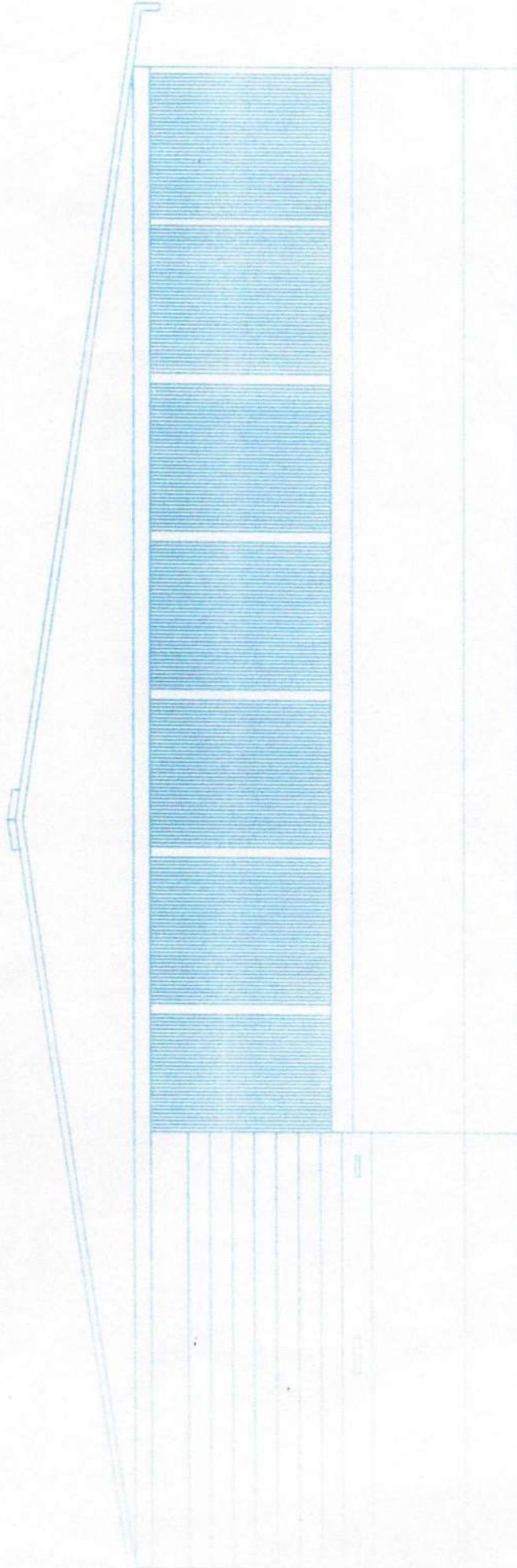
Detailed designs/drawings for Shed size –410Sq.M  
(For Nagarpanchayat with population less than 10000 )





*Pr. D. K.*  
 Chief Officer  
 Guhagar Nagar Panchayat

*[Signature]*  
 City Engineer  
 Nagar Panchayat Guhagar



ELEVATION



  
**City Engineer**  
Nagar Panchayat Guhagar

  
**Chief Officer**  
Guhagar Nagarpanchayat





Quotations



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Government  
e Marketplace



wheelbarrows



Shopping

## NOTIFICATIONS

Home Material Handling and Conditioning and Storage Machinery and their Accessories and Supplies  
Material handling machinery and equipment industrial trucks wheelbarrows



### SHRI WHEELBARROWS (SSI) (SHRI ENTERPRISES)

**₹ 8,300.00**

₹ 15,000.00

TRENDS

Price For : 1 meter

Availability: **10 In Stock**

Min. Qty. Per Consignee: 1

EDIT CONSIGNEE

Product id: 5116877-66100646740

Sold by: Resellers

★★★★★ 4.69

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**BUY**

[PRODUCT COMPARE](#)

[PRODUCT HISTORY](#) (4)

5/13/2019

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Report  
This  
Product

Conforming to Indian Standard	: IS 2431: 1963: latest for Single wheel type Wheel barrow
Product ISI Marked	: No
Nominal Capacity of Wheel Barrow	: 85 Liters (Two Wheels Type Wheel Barrow)
Material used for manufacture	: Steel Sheets (Steel sheets shall be not less than 1.60 mm in thickness, and shall conform to IS : 1079 )
<b>VIEW MORE</b>	

Specification	
Conforming to Indian Standard	IS 2431: 1963: latest for Single wheel type Wheel barrow
Product ISI Marked	No
CM/L number	NA
Nominal Capacity of Wheel Barrow	85 Liters (Two Wheels Type Wheel Barrow)
Material used for manufacture	Steel Sheets (Steel sheets shall be not less than 1.60 mm in thickness, and shall conform to IS : 1079 )
Type of chassis frame	(Single length of steel tube of 25 mm nominal bore)
Wheel Material	C.I. with solid rubber tyre

[PRODUCT COMPARE](#)
[PRODUCT HISTORY](#) (4)

5/13/2019

Buy SHRI WHEELBARROWS online | GeM

Minimum diameter of the axle / spindle (mm)	25
Minimum nominal width of tyre (mm)	50
Minimum diameter of the wheel (mm)	300
Minimum bearing length of axle/spindle	25 mm at each end
Type of bearing / bush	Cast Iron
Maximum clearance between the bearing and axle (mm)	0.5
Finish of metal parts	Other finish
Finish other than Two coats of black bituminous paint and Galvanised	Yes
Availability of Test Report from NABL/ ILAC accredited or Central Government Lab to prove conformity of products to the specification.	Yes
Test reports to be furnished to buyer on demand	Yes
Test report no	3250/NABL/2018-01-31
Test report date	31-01-2018
Name of Lab	NABL
Address of Lab	DELHI

PRODUCT COMPARE    PRODUCT HISTORY (4)

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[PRODUCT COMPARE](#)

[PRODUCT HISTORY](#) (4)



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Government  
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hopper or tipper



Shopping

## NOTIFICATIONS

Home Commercial and Military and Private Vehicles and their Accessories and Components Motor vehicles Specialized and recreational vehicles hopper or tipper



### MAC 3.3 CUM GARBAGE TIPPER (mac) (MAC 3.3 CUM GARBAGE TIPPER)

**₹ 629,990.00**

₹ 699,990.00

**TRENDS**

Price For : 1 pieces

Availability: **15 In Stock**

Min. Qty. Per Consignee: 1

[EDIT CONSIGNEE](#)

Product id: 5116877-85697708076

Sold by: **OEM**

[VIEW SELLER DETAILS](#)

★★★★☆ 3.45

[PRODUCT COMPARE](#)

[PRODUCT HISTORY](#) (2)

5/13/2019

Buy MAC 3.3 CUM GARBAGE TIPPER online | GeM

**BUY**

Report  
This  
Product

Type of TIPPER	:	Garbage Tipper
Category of Vehicle for which Chassis to be used	:	Light Capacity Commercial Vehicles
Type of Fuel	:	Diesel
Vehicle Emission Complaine	:	bs iv
Fuel Consumption ( declared by OEM as certified by Test Agency under Rule 115of CMVR 1989) (Ltr/Hr)	:	17.88
Max Engine Power BHP (BHP@rpm)	:	71
Max Engine Torque (N-M@rpm)	:	140
Main Engine Aspiration	:	Turbocharged Intercooled
No. of Cylinder in Main Engine (Nos)	:	4
Fuel Tank Capacity (Ltrs)	:	38 liter
Ground Clearance (mm)	:	160 millimeter
Kerb Weight (Kg)	:	1100 kilogram
Gross Vehicle Weight (Kg)	:	2255 kilogram
Chassis Transmission System	:	Manual
Type of Steering	:	Power Operated
Turning Radius,Min (mm)	:	5100 millimeter
Tipping Angle (Degree)	:	45

PRODUCT COMPARE

PRODUCT HISTORY (2)

5/13/2019

Buy MAC 3.3 CUM GARBAGE TIPPER online | GeM

Tipper Container capacity/Volume(cubic metres)	: 3.3
Warranty Distance (Km) (Unlimited during warranty Period)	: Yes
Size of Wheel (mm)	: 355.6 millimeter
Body Plate Thickness (mm)	: 2
Main Frame Thickness (mm)	: 3 millimeter
If Yes Auxiliary Diesel Power (HP@rpm)	: 0
Auxiliary Diesel Engine fuel tank Capacity (Ltrs)	: 0 liter
Tipper Container Material	: Mild Steel
Thickness of sheet from tipper Collector Container Made (mm)	: 2 millimeter
Dumping Height (mm)	: 1300 millimeter

VIEW LESS

Generic Parameters	
Type of TIPPER	Garbage Tipper
Type of TIPPER if other tipper ,please declare type of Tipper,	GARBAGE TIPPER
Main Engine Capacity (cc)	1396
Make of Chassis	TATA MOTORS

[PRODUCT COMPARE](#)
[PRODUCT HISTORY](#) (2)

5/13/2019

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Type of Chassis Frame	Ladder Type Frame
Category of Vehicle for which Chassis to be used	Light Capacity Commercial Vehicles
Type of Chassis	Chassis with Facecowl
Type of Fuel	Diesel
Vehicle Emission Compliance	bs iv
Fuel Consumption (declared by OEM as certified by Test Agency under Rule 115of CMVR 1989) (Ltr/Hr)	17.88
Speed, Max (Km/Hr)	80
Max Engine Power BHP (BHP@rpm)	71
Max Engine Torque (N-M@rpm)	140
Main Engine Aspiration	Turbocharged Intercooled
No. of Cylinder in Main Engine (Nos)	4
Fuel Tank Capacity (Ltrs)	38 liter
Gradeability of Vehicle with load( %)	24.93
Gradeability of Vehicle without load ( %)	25.2
Ground Clearance (mm)	160 millimeter
Wheel Base (mm)	2380 millimeter
Kerb Weight (Kg)	1100 kilogram
PRODUCT COMPARE	PRODUCT HISTORY (2)

5/13/2019

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Gross Vehicle Weight (Kg)	2255 kilogram
No of Axle (Nos)	2
Axle Configuration ( Number of Outside Tyre x Number of Driving Tyre)	4X2
Type of Front Axle and Suspension System	Independent, strut
Type of Rear Axle and Suspension System	Semi-elliptic leaf
Type of BIS MARKED Vehicle Tyre	Radial
Chassis Transmission System	Manual
Number of Speed/ Forward Gears	5
Type of Steering	Power Operated
Turning Radius,Min (mm)	5100 millimeter
Speed Governors	yes
ABS Fitted	No
Front Vehicle Brake	DISC
Rear Vehicle Brake	DRUM
Type of Clutch	200 mm, Single Plate
Tipping Angle (Degree)	45
Tipper Container capacity/Volume(cubic metres)	3.3

[PRODUCT COMPARE](#)
[PRODUCT HISTORY](#) (2)

5/13/2019

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### Certification

Chassis Certification ARAI/VRDE/ICAT No.	AAIN 0009 R01
---------------------------------------------	---------------

### Performance Parameters

Standard Sparewheel and Tool Kit	Yes
Warranty Time (Month)	12 month
No. Of Free Service (Nos)	3
Battery Warranty (Months)	24 month
Warranty Distance (Km) (Unlimited during warranty Period)	Yes

### Constructional Parameters

Length of Chassis (mm)	4340 millimeter
Width of Chassis (mm)	1594 millimeter
Height of Chassis (mm)	1815 millimeter
Size Of Front Tyres (mm)	165 R14 LT 8PR
Size Of Rear Tyres (mm)	165 R14 LT 8PR
Size of Wheel (mm)	355.6 millimeter
Tipper body Pivot length (mm)	1546 millimeter
Tipper body Length (mm)	2695 millimeter

PRODUCT COMPARE    PRODUCT HISTORY (2)

5/13/2019

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Tipper Body Height (mm)	1082 millimeter
Overall Height of Tipper from Ground (mm)	1801 millimeter
Body Plate Thickness (mm)	2
Main Frame Thickness (mm)	3 millimeter
Pneumatic System	No
Hydarulic System	Yes
Tipping Hydraulic Cylinders(Make)	REPUTED MAKE
Hydraulic System Driven by	Power Pack Unit
Auxiliary Diesel Engine for Hydraulic and Pneumatic Operation	No
If Yes Auxiliary Diesel Power (HP@rpm)	0
Auxiliary Diesel Engine Transmission	0
Auxiliary Diesel Engine fuel tank Capacity (Ltrs)	0 liter
No. of Cylinders in Auxiliary Diesel Engine	0
Tipper Container Material	Mild Steel
Thickness of sheet from tipper Collector Container Made (mm)	2 millimeter
Dumping Height (mm)	1300 millimeter

[PRODUCT COMPARE](#)
[PRODUCT HISTORY](#) (2)

5/13/2019

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Engine Oil Pressure Level Indicator in Control Panel	Yes
Fuel Gauge Indicator in Control Panel	Yes
Engine Cooling Liquid Temperature Indicator in Control Panel	Yes
Operating Hour Meter	No
Locking/Unlocking of Tipper Discharge Container	Yes
Lowering/Lifting of Tipper Discharge Container	Yes
Counter Weight	No
If yes Counter Weight (kg)	0 kilogram
Paint	Automotive Paint

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PRODUCT COMPARE    PRODUCT HISTORY (2)



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Electronic Weighing Sca



Shopping

## NOTIFICATIONS

Home Laboratory and Measuring and Observing and Testing Equipment Measuring and observing and testing instruments weight measuring instruments Electronic Weighing Scales



### Smart Plax RP Weighing scale with printer (SMART) (Smart PLAXRP Ti10 Series)

**₹ 30,000.00**

₹ 34,000.00

**TRENDS**

Price For : 1 pieces

Availability: **5 In Stock**

Min. Qty. Per Consignee: 1

[EDIT CONSIGNEE](#)

Product id: 5116877-45899162553

Sold by: Resellers

[VIEW SELLER DETAILS](#)

★★★★★ 4.56

[PRODUCT COMPARE](#)

[PRODUCT HISTORY](#) (4)

## BUY

Report  
This  
Product

Conformity to Indian Standrad, IS:9281-3 (1981) part I,II, III & Part IV (latest)	: Yes
BIS Marked	: No
CE Certified	: No
Type of Electronic Weighing Machine	: electronic weighing scale platform
Rated Load/ Capacity(kg)	: 300 kg
Resolution(gms)	: 1 g
<b>VIEW MORE</b> Class type	: Class-III

## STANDARDS

Conformity to Indian Standrad, IS:9281-3 (1981) part I,II, III & Part IV (latest)	Yes
BIS Marked	No
CM/L No if Yes otherwise Put NA	NA
CE Certified	No
If CE certified then provide no and date, otherwise put NA	NA

PRODUCT HISTORY **PERFORMANCE PARAMETERS** (4)

5/13/2019

Buy Smart Plax RP Weighing scale with printer online | GeM

Type of Electronic Weighing Machine	electronic weighing scale platform
Rated Load/ Capacity(kg)	300 kg
Resolution(gms)	1 g
Class type	Class-III
Display	led
Number of Display	single
Speed of measurement	2 second
Internal calibration	No
Number of scale division	20000
Tare provision	Manual
Connectivity to Computer	No
Number of USB ports	NA
Number of RS232 ports	NA
Power Requirement	mains operated battery operated
Power Supply	Single Phase
DC Operating voltage in Volts	220 Volt
Battery Backup	Yes
Backup time(hour)	15
Battery type	rechargeable
Battery rating	6V4AH
Type of Sensing Element	Load Cell

PRODUCT COMPARE

PRODUCT HISTORY (4)

5/13/2019

Buy Smart Plax RP Weighing scale with printer online | GeM

Number of load cell/ EMFC	1
Class of Protection	IP 67
Warranty in Years	1

#### DIMENSIONAL & MATERIAL PARAMETERS

Material of platform	Steel
Pan/ Platform Shape	rectangular
Pan/ Platform Size	200 mm x 200 mm
Dimensions of weighing machine (L X W X H ) in mm x mm x mm	600x600x1160
Weight of Weighing Machine	2.5 kilogram

#### ADDITIONAL FEATURES

Overcharging protection	Yes
Alarm for overload & Malfunctioning	No
Operating Temperature Range	0-50
Relative Humidity	95%RH
GPRS Module facility	No
RFID Module	No
RFID Wrist Band	No

[PRODUCT COMPARE](#)
[PRODUCT HISTORY](#) (4)

5/13/2019

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Bluetooth Module	No
Back Grill	No
Details of the optional Accessories provided with weighing scale	User Manuel
Dust Proof Cover	Yes

## REPORTS

Model approval certificate for each model from Director Legal Metrology	Yes
Model approval certificate No & Date for each model	IND/09/2000/234 Dated 25-04-2001
Type Test Certificate including Environment conditions from Regional Reference and Standard Laboratory (RRSL)	Yes
Availability of test certificate from Government/ NABL/ ILAC accredited lab to prove confirmity of specification as per (IS: 9281-2 (1979)	Yes
Test Report No & date	TO29/2/66 11/04/2009
Name of Lab	Tempsens Calibration Center
Address of Lab	Madri , Udaipur Rajashthan
Each weighing machine shall be supplied with calibration certificate under weights and measures act	Yes

PRODUCT COMPARE

PRODUCT HISTORY (4)

Model approval certificate, Type test and calibration certificate to be furnished if asked by buyer at the time of supplies

Yes

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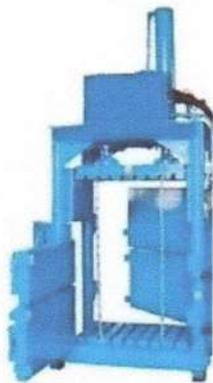
Plastic bailing machine



Shopping

## NOTIFICATIONS

Home Industrial Cleaning Services Refuse disposal and treatment Nonhazardous waste disposal Plastic bailing machine



### PLASTIC BAILING MACHINE (JYOTI INDUSTRIES) (JYOTI PLASTIC BAILING MACHINE M25T)

**₹ 500,000.00**

₹ 650,000.00

**TRENDS**

Price For : 1 pieces

Availability: **7 In Stock**

Min. Qty. Per Consignee: 1

[EDIT CONSIGNEE](#)

Product id: 5116877-99163895861

Sold by: OEM

[VIEW SELLER DETAILS](#)

★★★★☆ 3.13

[PRODUCT COMPARE](#)

[PRODUCT HISTORY](#) (4)

5/13/2019

Buy PLASTIC BAILING MACHINE online | GeM

BUY

Report  
This  
Product

Bailing machine for pressing/  
compressing products like  
plastic bottles, alluminium  
cans, disposable plastic items,  
etc : Yes

Vertical clamping force of  
bailing machine : Hydraulic

Material of the bailing  
machine : MS

Bailing capacity of machine in : 25

[VIEW MORE](#)

### Standards

Bailing machine for pressing/ compressing products like plastic bottles, alluminium cans, disposable plastic items, etc	Yes
-------------------------------------------------------------------------------------------------------------------------	-----

### Performance Parameters

Vertical clamping force of bailing machine	Hydraulic
Material of the bailing machine	MS
Bailing capacity of machine in	25

[PRODUCT COMPARE](#) [PRODUCT HISTORY](#) (4)

5/13/2019

Buy PLASTIC BAILING MACHINE online | GeM

Chamber size in mm x mm x mm	700 x 500 x 1400
Size of Bale (length x width x height) (mm x mm x mm)	700 x 500 x 650
Weight of Bale ( in kg)	50 -60
Cycle time per bale in minutes	15-20
Number of cylinder	1
Size of cylinder ( in mm x mm)	700X500
Cylinder Stroke (mm)	700
Feed opening WxH (mm)	700X500
Platform size in mm	700X500
Type of pump	Hydraulic system gear cum plunger pump system
Day light gap between bottom plate and pressing plate in mm	1400
Motor power ( in HP)	7.5
Electric supply	Three phase 440 V 50 Hz
Number of ties of rope	2
Type of tying	Twine
Number of door	2
Manual bale eject swing plate with screw system	Yes
Hand lever operated	Yes

PRODUCT COMPARE    PRODUCT HISTORY (4)

5/13/2019

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Hydraulic oil tank capacity in L	10
Thickness of the body plate	8 mm
Thickness of the clamping plate	30 mm
Control system of machine	Electrical
Drainage system for the residual and fluid/liquid while crushing/pressing the material to be provided	Yes
Overall weight of the machine in KG	150
Overall dimensions of the machine in mm x mm x mm (length x width x height)	850 X 710 X 1800
Warranty	1

#### Additional Parameters

The Machine should be painted and power coated to avoid rust	Yes
Packaging should be into crate using timber bracing	Yes
Electrical safety system shall confirm to IS 302	Yes

PRODUCT COMPARE    PRODUCT HISTORY (4)

5/13/2019

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Instruction Manual,Service details, Maintanance manual I to be provided with the Machine	Yes
Installation and demonstration to be completed by the seller before acceptance of item	Yes
<b>Certificates</b>	
Manufacturer of the machine shall be holding ISO 9001:2008/2015 certification	Yes
Details of ISO Certification	QMS/B-2219/18
Test certificate from Govt/NABL/ILAC approved Lab regarding various performance parameters indicated as well as Electrical Saftey Systems as per IS 302	Yes
Test Report No	MP10A0009697
Test Report Date	31/01/2008
Name and Address of Lab	MSME LAB, BHOPAL (M.P.)
Copies of all certifications and test reports to be provided to buyer on demand at time of supplies	Yes

PRODUCT COMPARE

PRODUCT HISTORY (4)

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PRODUCT COMPARE

PRODUCT HISTORY (4)



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Municipal solid waste si



Shopping

## NOTIFICATIONS

Home Industrial Cleaning Services Refuse disposal and treatment Nonhazardous waste disposal  
Municipal solid waste single shaft shredder



### CHIPPER SHREDDER (FERDS ENGINEERING) (FERDS 7.5 HP CS)

**₹ 248,000.00**

₹ 275,600.00

**TRENDS**

Price For : 1 pieces

Availability: **1 In Stock**

Min. Qty. Per Consignee: 1

[EDIT CONSIGNEE](#)

Product id: 5116877-50659241009

Sold by: **OEM**

[View Sellers Details](#)

**BUY**

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[PRODUCT HISTORY](#) (4)

5/13/2019

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Report  
This  
Product

Type of shredder	: Single shaft
Application of shredder	: Shredder for Municipal Solid Waste containing various objects such as plastic bottles, plastic waste , thrash waste, organic waste etc
Capacity of shredder taking 8 hrs per day operation in tonnes(1000 Kg)	: 3
Type of Drive for shredder	: Electrical

### Performance Parameters

Type of shredder	Single shaft
Application of shredder	Shredder for Municipal Solid Waste containing various objects such as plastic bottles, plastic waste , thrash waste, organic waste etc
Capacity of shredder taking 8 hrs per day operation in tonnes(1000 Kg)	3
Hooper Loading	Manual
Type of Drive for shredder	Electrical
Type of drive for pusher for Shredder	Electrical
Type of Rotary Shaft	Cylindrical Solid Router with blades fitted

5/13/2019

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Input Electrical Supply	Three phase (440 V. 50 Hz)
Motor Power for main drive in HP @ 1440 rpm	7.5 HP
Motor power for pusher drive in HP, 1440 RPM	7.5
Motor class	IE2
Type of control panel	Manual Based
Independent electrical panel	Yes
Noise level in dB at 1 meter distance while working	60
Capacity of waste bin in litres	100
Auto Reverse System available	Yes
Installation and Demonstration by seller at site before acceptance by buyer	Yes
Warranty (with free spare parts and free service) on machine	1
Number of preventative maintenance visits during warranty (number per annum)	2
Product Instruction Manual, Maintenance Manual and servicing instructions to be supplied	Yes

[PRODUCT COMPARE](#)
[PRODUCT HISTORY](#) (4)

5/13/2019

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Tool kit for Repair and maintenance to be supplied	No
Availability of base frame with accessories	Yes
Over load protection	Yes
Gear box for speed reduction	No
Availability of Door Open Cut off switch	No

#### Material Parameters

Material of Housing Enclosure	Mild steel
Material of Cutter blades mounted on rotary shaft	Hardened Alloy Steel
Material of Rotary Shaft	Alloy Steel

#### Conveyor Parameters

Type of Conveyor provided with Single shaft shredding machine	No conveyor is provided
Range of Capacity handled by Conveyor in TPD taking 8 hrs duty per day	No conveyor is provided
Width of Belt for slider bed type / trough conveyor in mm (with tolerance $\pm 10$ mm)	Not Applicable for Screw Type Conveyor or No conveyor is provided

[PRODUCT COMPARE](#)
[PRODUCT HISTORY](#) (4)

5/13/2019

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Diameter of Driving Pulley for slider bed type/ trough conveyor in mm (with tolerance $\pm 10$ mm)	Not Applicable for Screw Type Conveyor or No conveyor is provided
Diameter of Driven Pulley for slider bed type/trough conveyor in mm (with tolerance $\pm 5$ mm)	Not Applicable for Screw Type Conveyor or No conveyor is provided
Type of Screw Conveyor	Not Applicable for sorting type Conveyor or No conveyor is provided
Screw dia or pitch screw conveyor in mm with tolerance $\pm 5$ mm	Not Applicable for sorting type/sliding bed type/ Conveyor or No conveyor is provided
Casing of screw conveyor	Not Applicable for sorting type/ sliding bed type/ Conveyor or No conveyor is provided
Outside Diameter of Screw pipe with Tolerance of $\pm 3$ mm for screw conveyor	Not Applicable for sorting type Conveyor or No conveyor is provided
Supporting Cutter Blades for screw conveyor	Not Applicable for sorting type / sliding bed type /Conveyor or No conveyor is provided
Motor Rating in HP for Conveyor	No conveyor is provided
Type of Coating on Conveyor	No conveyor is provided

### Dimensional Parameters

Size of cutter inserts fitted on rotary shaft in mm x mm x mm (Length x Width x thickness )	40 x 40 x 15
Length of rotory shaft in mm (with tolerance $\pm 10$ mm)	350

PRODUCT COMPARE    PRODUCT HISTORY (4)

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Diameter of Rotary Shaft in mm (with tolerance $\pm$ 10 mm)	100
Inside dimension of shredder chamber in mm x mm (with tolerance $\pm$ 10 mm)	300 X500
Opening of loading hooper in mm x mm (with tolerance $\pm$ 10 mm)	500 x 500
Overall Dimesnion of shredding machine in Length x width x height (mm x mm x mm )	1010 x 550 x 1020
Overall weight of the Machine in Kg	230

#### Additional Parameters

Material of Base Frame	MS
Machine should be painted with enamel paint of buyer desired shade	Yes
Electriccal safety requirement as per IS 302-1:2008 latest amendment	Yes

#### Certificates

Availability of ISO Certification for single shaft shredding machine	No
----------------------------------------------------------------------	----

PRODUCT COMPARE      PRODUCT HISTORY (4)

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ISO certification number with details if no ISO certificate available put NA	NA
Availability of CE Certification for single shaft shredding machine	No
CE certification number with details if no CE certificate is available put NA	NA

### Reports

Availability of test report from central govt/NABL/ILAC accredited lab to prove conformity to specification indicated including electrical safety requirements as per IS 302 latest	No
Test report number if no test report available put No	NO
Test report date if no test report available put No	NO
Name and address of the lab if no test report available put No	NO

PRODUCT COMPARE    PRODUCT HISTORY (4)

Copies of Certifications of manufacturer of the machine, Certificates from manufacturers from bought out components and material test certificates to be submitted to Buyer on demand after placement of order

NA

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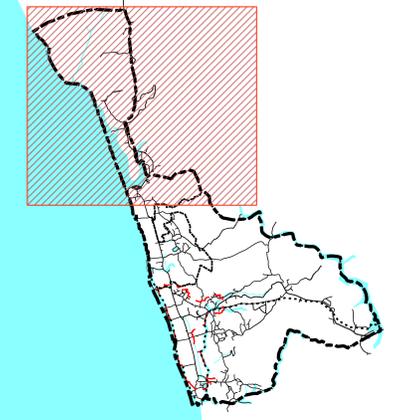


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PRODUCT COMPARE    PRODUCT HISTORY (4)

# GIS BASED DRAFT DEVELOPMENT PLAN FOR GUHAGAR NAGAR PANCHAYAT DISTRICT - RATNAGIRI

Published U/S 26 (1) of The Maharashtra Regional and Town Planning Act 1966.



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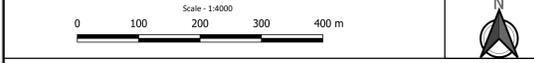
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  - Drain
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FS	FIRE STATION
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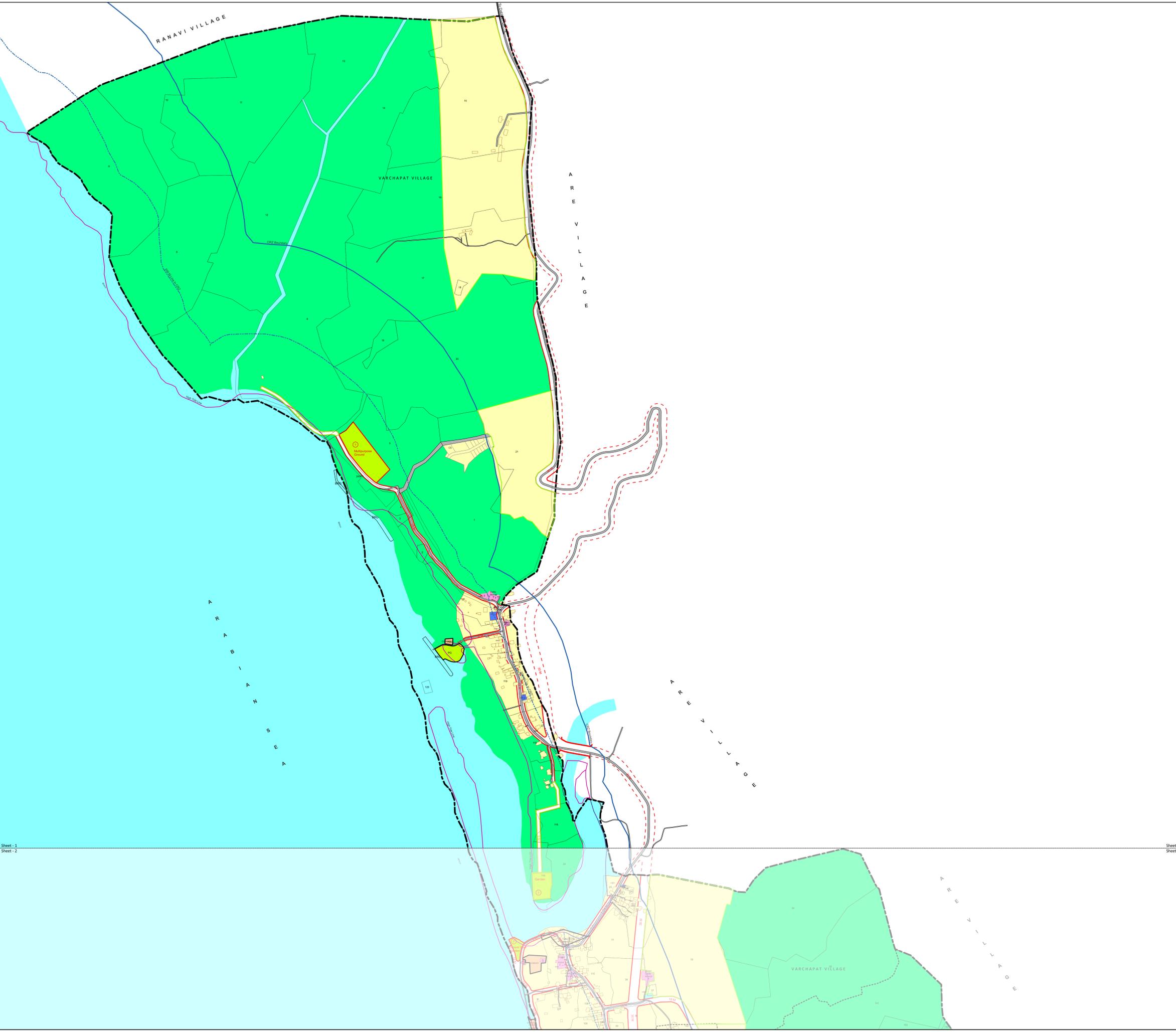
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Town Planning and Valuation Department, Maharashtra

(Mr. PRASAD S. SHINGTE) CHIEF OFFICER NAGAR PANCHAYAT, GUHAGAR	(Mr. RAJESH R. BENDAL) PRESIDENT NAGAR PANCHAYAT, GUHAGAR	(Mr. SAMBHAJI S. MORE) ADIP NAGAGIRI & TOWN PLANNING OFFICER FOR DEVELOPMENT PLAN OF GUHAGAR
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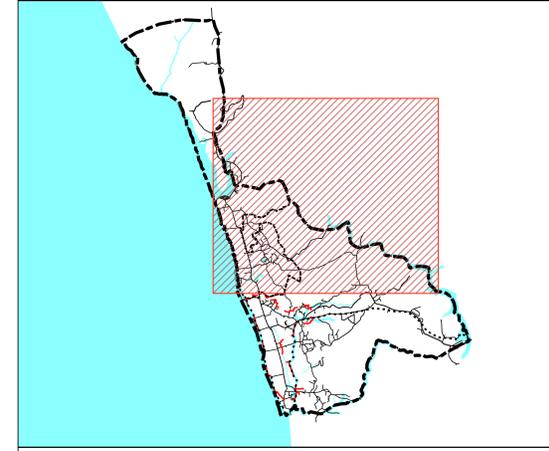
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Sheet -1

Sheet -2

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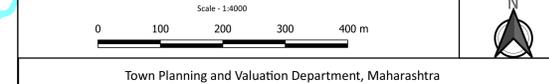
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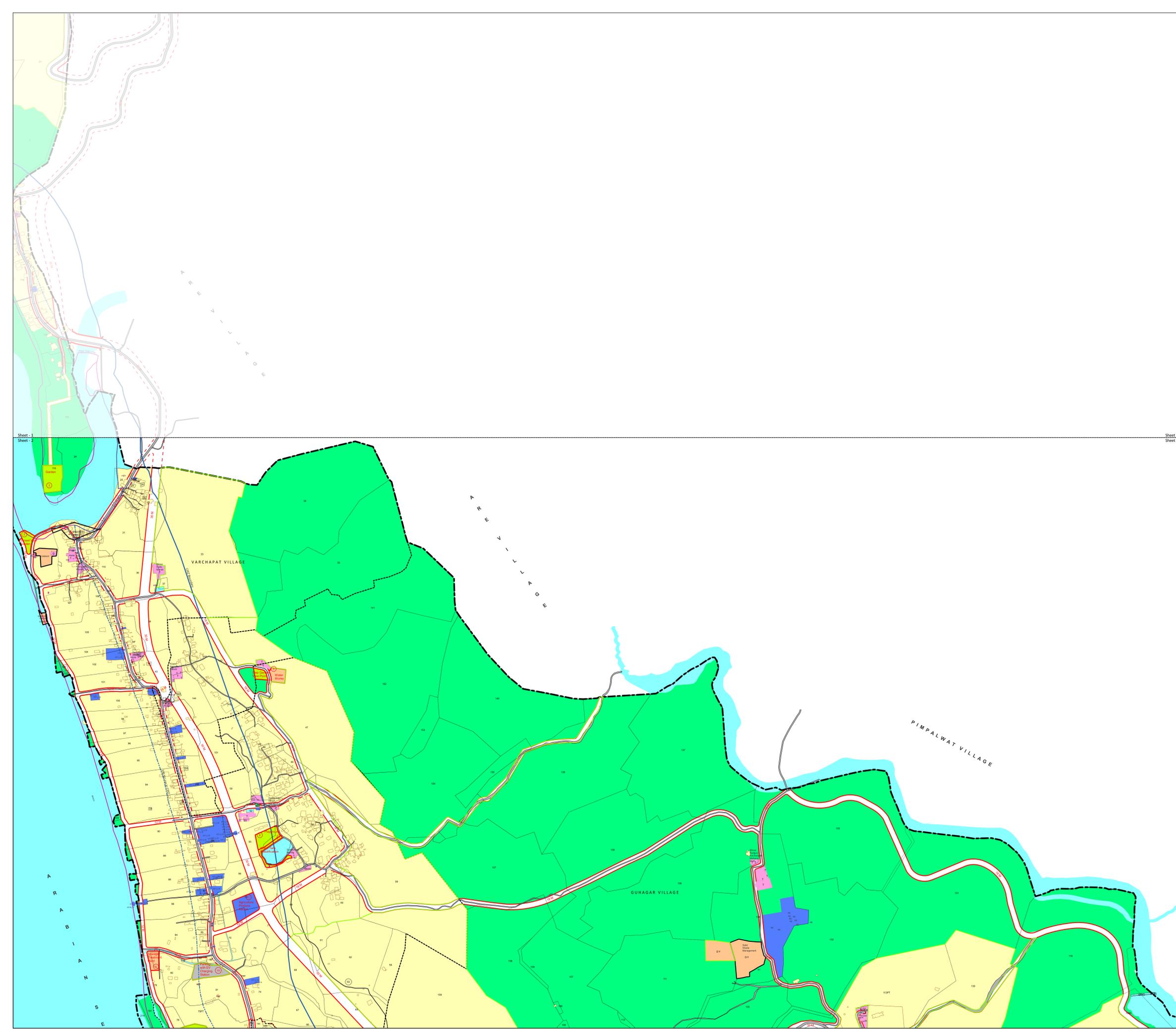
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<ul style="list-style-type: none"> <li>Village Boundary</li> <li>Nagar Panchayat Boundary</li> <li>Area within CTS</li> <li>Congested /Gaathan Area Boundary</li> <li>Cadastral CTS/ Survey Numbers</li> <li>Reservations</li> </ul>	<ul style="list-style-type: none"> <li>High Tide Line</li> <li>200 M Line in CRZ</li> <li>500 M Line in CRZ</li> <li>Proposed Bridges and Culvert</li> <li>Bridge across River</li> <li>Culvert</li> </ul>	<ul style="list-style-type: none"> <li>Educational Facilities</li> <li>Health Facilities</li> <li>Social Amenities</li> <li>Municipal Purpose</li> <li>Central Govt. Property</li> <li>State Govt. Property</li> <li>Recreational Zone</li> <li>Parks</li> <li>Gardens</li> <li>Playgrounds</li> <li>Multipurpose Grounds</li> <li>Step Garden View Point</li> <li>Sunset View Garden</li> <li>Water Tank Beautification</li> <li>Public Utilities</li> <li>Crematorium and Burial Ground</li> <li>Water Works</li> <li>Sewage Treatment Plant (STP)</li> <li>Electric Sub-Station</li> <li>Dumping Ground</li> <li>Telephone Exchange</li> <li>Post/ Telegraph Office</li> <li>Satellite and Telecommunication Centre</li> <li>Transportational Facilities</li> <li>Cropland/Green Zone</li> <li>Other Uses</li> <li>Wetland (Coastal Wetlands)</li> <li>Waterbody</li> <li>Sea/Creek/Beach</li> <li>River</li> <li>Stream</li> <li>Drain</li> <li>Lake/Ponds/Tank</li> <li>Barrage</li> <li>Suggestions by GB of Guhagar Nagar Panchayat</li> </ul>
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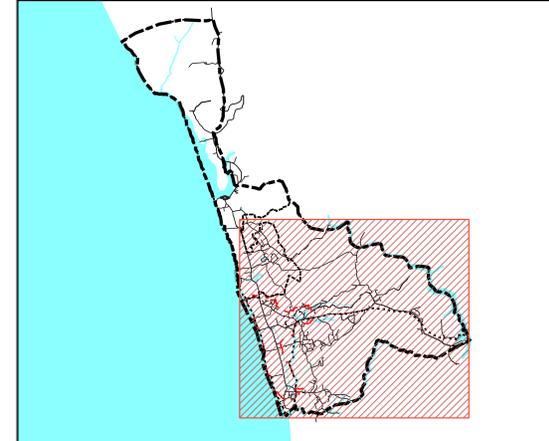
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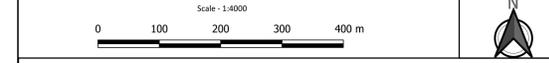
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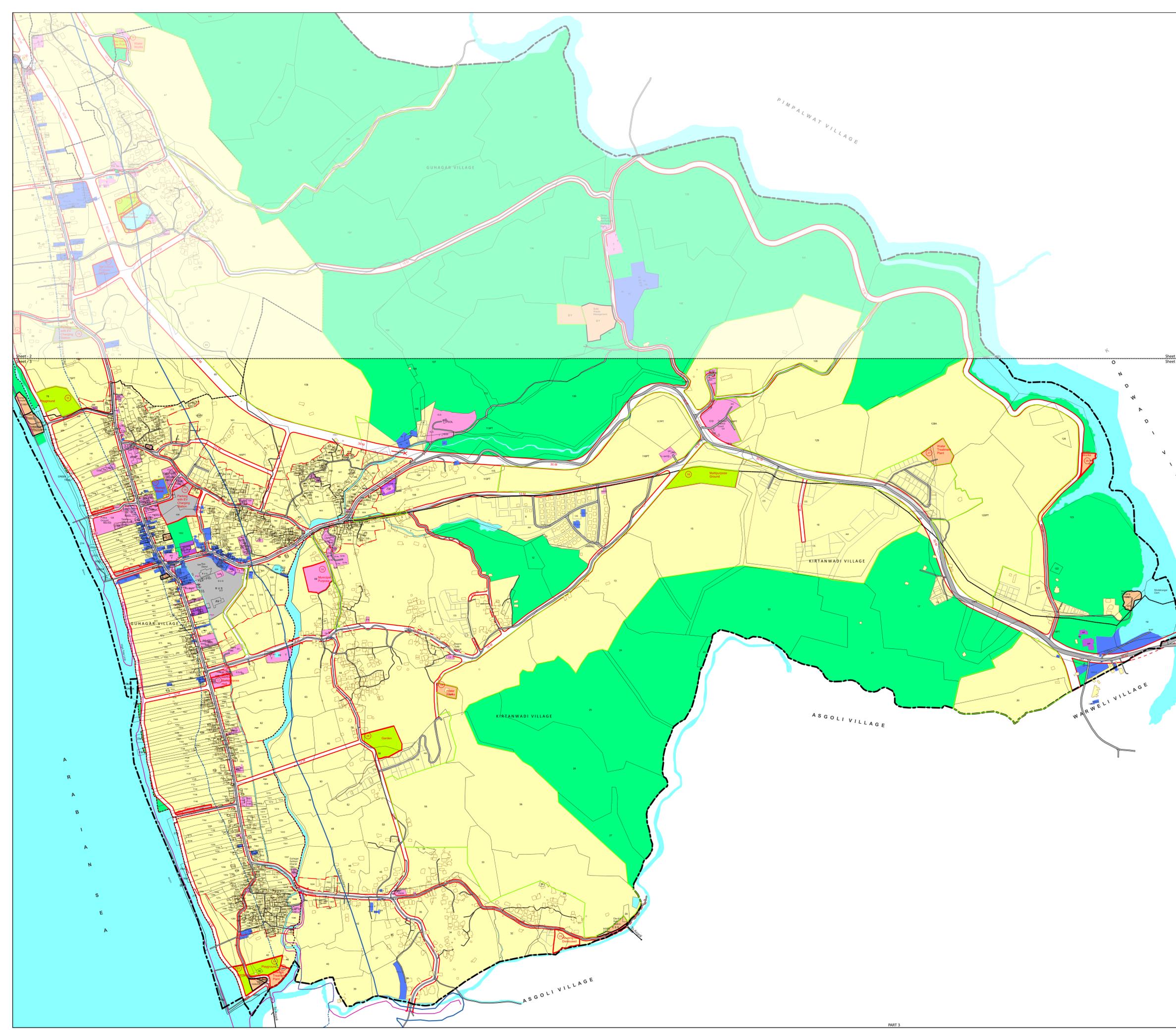
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- Name of places/land marks are indicative in nature and for reference purpose only. The annotations and spellings may vary as per local and/or popular usage.
- Drafting mistakes if any in the development plan can be rectified as per provision of UDPR.
- The CRZ boundary shown on this plan is indicative only and actual CRZ boundary to be referred is as per CZMP plan published by MDEF Government of India and amended from time to time.
- CRZ line is georeferenced using map published on <https://mzma.gov.in/content/approved-cmp-ratnagiri-2011> and any discrepancy in extent of CRZ line shall be addressed by concern agency on case to case basis.
- Residential Units and Building Plans constructed with adequate permissions from Planning Authorities shall be considered legal and occupancy granted in full, even if they fall under the Green Zone.



Town Planning and Valuation Department, Maharashtra

(Mr. PRASAD S. SHINGTE) CHIEF OFFICER NAGAR PANCHAYAT, GUHAGAR	(Mr. RAJESH R. BENDAL) PRESIDENT NAGAR PANCHAYAT, GUHAGAR	(Mr. SAMBHAJI S. MDRE) ADTP RATNAGIRI & TOWN PLANNING OFFICER FOR DEVELOPMENT PLAN OF GUHAGAR
----------------------------------------------------------------------	-----------------------------------------------------------------	-----------------------------------------------------------------------------------------------------



**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR**

Tel. No. (0231) 652952,  
660448

Fax No. (0231) 652952  
e-mail -

rokolhapur@mpcb.gov.in



"Your Service is Our Duty"

Udyog Bhavan,  
Near Collector Office,  
Kolhapur - 416 003.  
<http://mpcb.gov.nic.in>

**Auth. No : RO-KOLHAPUR/MSW\_AUTH/2310000003**

**Date: 16/10/2023**

**FORM -III**

[See - Rule 6 (3)]

To,  
The Chief Officer  
Guhagar Nagar panchayat,  
For MSW Site at :- Survey No.134/9 ,Waki Road Guhagar,  
Tal. Guhagar, Dist. Ratnagiri.

**Sub: Application under Municipal Solid Waste (Management & Handling) Rules, 2016.**

**Ref: Your application for grant of authorization received through SRO Ratnagiri, dated 13.10.2023**

The **Maharashtra Pollution Control Board** after examining the proposal hereby authorizes Chief Officer, Guhagar Nagar panchayat, Guhagar, Tal. Guhagar, District Ratnagiri having their administrative office at to set up and operate waste processing / waste disposal facility At: Survey No.134/9 ,Waki road Guhagar Tal. Guhagar, Dist. Ratnagiri. on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The validity of the authorization is up to **31.12.2023**. After the validity, renewal of authorizations is to be sought.
2. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
3. Any violation of provisions of **Municipal Solid Waste (Management & Handling) Rules, 2000 and as amended in 2016** attracts the penal provisions of the **Environment (Protection) Act, 1986 (29 of 1986)**.

*J.S.*  
16.10.23

(J. S. Salunkhe)  
Regional Officer, Kolhapur

**D.A- Annexure-I**

**Copy Submitted to:-**

**The Member Secretary, MPCB , Mumbai- for information.**

<b>गुहागर नगरपंचायत कार्यालय</b>	
आयुक्त क्र. 239	दि. 16/10/2023
कार्यवाही खाते :	लिपिक
कार्यालय अधीक्षक / मुख्याधिकारी / नगराध्यक्ष	

**Copy f.w.cs-**

**The District Collector, Ratnagiri**

--- Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Municipal Solid Wastes (M & H) Rules, 2000 and as amended in 2016, it is obligatory on your part to see that the Municipal Solid Waste is processed & disposed off in accordance with the said Rules.

**Copy Submitted for information to:-**

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Regional officer (HQ), M.P.C. Board, Mumbai.

**Copy to: Sub Regional Officer, SRO Chiplun for necessary action.**



**ANNEXURE -I**

Terms & Conditions to Set Up and Operate Municipal Solid Waste Processing/ Waste Disposal Facility by **The Chief Officer, Guhagar Nagar panchayat, Guhagar** , For MSW Site at :- Survey No.134/9 ,Waki road Guhagar ,Tal. Guhagar , Dist. Ratnagiri.

**1. 0.7 MT/ Day of Municipal Solid Waste generated shall be processed and disposed as below-**

- I. MRF & Bio-Methenation plant.
- II. Segregated waste like Metallic paper, plastic etc. Shall be Disposed through rag pickers by sale for recycle.
- III. Construction debris/ and such other innocuous material shall be disposed off by sanitary land filling.
- IV. The non-biodegradable inert waste, residues of waste processing facilities as well as preprocessing rejects from waste processing facilities shall be disposed off by secured landfill.

**Note:-**

- a. Old quarries and low-lying areas within a city may be earmarked for filling only with construction waste, debris, road- waste, road dust, silt from open drains & similarly non- toxic inert material, without any prior preparation. After filling, such sites should preferably be preserved as open spaces, parks, playgrounds, exhibition- grounds or parking - lots with trees.
- b. The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
- c. At the initial stage of collection of Municipal Solid Wastes the waste minimization and segregation shall be carried out to avoid burden on the waste processing site.

**2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in **Schedule I** as per MSW (M &H) Rules, 2000.**

**3. Conditions for Landfill sites -**

- I. The landfill site shall be planned and designed with proper documentation of phased construction plan as well as closure plan.
- II. Bio-medical waste shall be disposed off in accordance with the Bio Medical Waste (Management & Handling) Rules, 1998 and Hazardous Waste shall be management in accordance with the Hazardous Waste (Management & Handling) Rules, 1989 as amended from time to time.
- III. The landfill site shall be large enough to last for 20 to 25 years.
- IV. The landfill site shall be away from habitation, clusters, forest areas, water bodies, monuments, national parks, wet lands and places of important cultural, historical or religious interests.
- V. A buffer zone shall be maintained around landfill site and shall be incorporated in the Town Planning Department's land-use plans.
- VI. Landfill site should be 20 Kms away from airport including airbase. Necessary approval of airport or air base authorities prior to the setting up the landfill site shall be obtained in case where the site is to be located Within 20 Km of an airport or an airbase.

*J.S.*

**4. Facilities at the site :**

- i. Landfill site shall be fenced and hedged and provided with proper gate to Monitor incoming vehicles or other modes of transportation.
- ii. The landfill site shall be protected to prevent entry of unauthorized persons and stray animals.
- iii. Approach and other internal roads for free movements of vehicles and other machineries shall exist at the landfill site.
- iv. The landfill site shall have wastes inspection facilities to monitor waste brought in for landfill, office facilities for record keeping and shelter for keeping equipments and machineries including pollution monitoring equipments.
- v. Provisions like weigh bridge to measure quantity of waste brought at landfill Site, fire protection equipments and other facilities as may be required shall be provided.
- vi. Utilities such as drinking water (preferably Bathing facilities for workers) and lighting arrangements for easy landfill operations when carried out in night hours shall be provided.
- vii. Safety provisions including health inspection of workers at landfill site shall be periodically made.

**5. Specifications for land filling:**

- i. Waste subjected to land filling shall be compacted in thin layers using landfill compactors to achieve high density of the wastes. In high rainfall areas where heavy compactors cannot be used, alternative measures shall be adopted.
- ii. Wastes shall be covered immediately or at the end of each working day with Minimum 10 cm of soil, inert debris or construction material till such time wastes processing facilities for composting or recycling or energy recovery are set up as per schedule-I.
- iii. Prior to commencement of monsoon season and intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and gardening to prevent infiltration during monsoon. Proper drainage berms shall be constructed to divert run off away from the active cell of the landfill.
- iv. After completion of landfill, the final cover shall be designed to minimize infiltration and erosion. The final cover shall meet the following specifications viz. a. The final cover shall have barrier soil layer comprising of 60 cm of clay or amended soil with permeability less than  $1 \times 10^{-7}$  cm/sec.
- b. On top of barrier soil layer, there shall be drainage layer of 15 cm.
- c. On top of the drainage layer there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.

**6. Pollution Prevention -**

In order to prevent pollution control problems from landfill operations the following provisions shall be made, namely:-

- i. Diversion of storm water drain to minimize leachates generation and prevent Pollution of surface water and also for avoiding flooding and creation of marshy conditions.
- ii. Construction of non permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) minimum liner specifications shall be composite barrier having 1.5 mm high density polyethylene (HDPE) geo-membrane, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than  $1 \times 10^{-7}$  cm/sec.
- iii. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer.

*J.F.*

iv. Provisions for management of leachates collection and treatment shall be made. The treated leachates shall meet the standards specified in Schedule-IV.

v. Prevention of run-off from landfill area entering any stream, river, lake or pond.

### 7. Water Quality Monitoring :-

v. Before establishing landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meters of the periphery of landfill site shall be periodically monitored to ensure that the ground water is not contaminated beyond acceptable limit as decided by the Ground Water Board or the State Board. Such monitoring shall be carried out to cover different seasons in a year that is, summer, monsoon and post monsoon period.

vi. Usage of groundwater in and around landfill sites for any purposes (including drinking and irrigation) is to be considered after ensuring its quality. The following specifications for drinking water quality shall apply for monitoring purpose, namely:-

S. No.	Parameters	IS 10500 1991 Desirable limit (mg/l except for pH)
1	Arsenic	0.05
2	Cadmium	0.01
3	Chromium	0.05
4	Copper	0.05
5	Cynide	0.05
6	Lead	0.05
7	Mercury	0.001
8	Nickel	-
9	Nitrate as NO <sub>3</sub>	45
10	pH	6.5-8.5
11	Iron	0.3
12	Total hardness (as CaCO <sub>3</sub> )	300
13	Chlorides	250
14	Dissolved solids	500
15	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH)	0.001
16	Zinc	5
17	Sulphate (as SO <sub>4</sub> )	200

### 8. Ambient Air Quality Monitoring

i. Ambient air quality at the landfill site and at the vicinity shall be monitored to meet the following specified standards, namely :-

S. No.	Parameters	Acceptable levels
1	Sulphur Dioxide	80 ug/m <sup>3</sup> (24 hrs)
2	Particulate Matter PM <sub>10</sub>	100 ug/m <sup>3</sup> (24 hrs)

*J.F.*

3	Methane	Not to exceed 25% of the lower explosive limit (equivalent to 650 mg/m <sup>3</sup> )
4	Ammonia daily average (sample duration 24 hrs)	0.4 mg/m <sup>3</sup> (400 ug/m <sup>3</sup> )
5	Carbon monoxide	1 hour average : 2 mg/m <sup>3</sup> 2 hour average : 1 mg/m <sup>3</sup>

ii. The ambient air quality monitoring shall be carried out by the concerned authority as per the following schedule, viz.

- a. Six times in a year for cities having population of more than 50 lakhs.
- b. Four times in a year for cities having population between 10 & 50 lakhs.
- c. Two times in a year for town or cities having population between 1 & 10 lakhs.

9. **Plantation at landfill site :**

A vegetative cover shall be provided over the completed site in accordance with the following specifications, viz.

- i. Selection of locally adopted non edible perennial plants that resistant to brought an extreme temperatures shall be allowed to grow.
- ii. The plants grown be such that their roots do not penetrate more than 30 cm. This condition shall apply till the landfill site is stabilized.
- iii. Selected plants shall have ability to thrive low nutrient soil with minimum nutrients addition.
- iv. Plantation to be made in sufficient density to minimized soil erosion.

10. **Closure of landfill site and Post-care:**

i. The Post-care of landfill site shall be conducted for at least 15 years and long term monitoring or care plan shall consist of the following, viz.

- a. Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover,
- b. Monitoring leachate collection system in accordance with the requirement,
- c. Monitoring of ground water in accordance with the requirements and maintaining ground water quality.
- d. Maintaining and operating the landfill gas collection system to meet the Standards.

ii. Use of landfill site after 15 years of post closure monitoring can be considered for human settlement or otherwise only after ensuring that gases and leachates analysis comply with the specified standards.

11. **Standards for Composting and Treated Leachates -**

- i. The waste processing or disposal facilities shall include composting, pelletisation, energy recovery or any other facility based on state- of the art technology duly approved by the Central Pollution Control Board.
- ii. In case of engagement of private agency by the municipal authority, a specific agreement between the municipal authority and the private agency shall be made particularly, for supply of solid waste and other relevant terms and conditions.
- iii. In order to prevent pollution problems from compost plant and other processing facilities, the following shall be complied with, namely:-
  - a] The incoming wastes at site shall be maintained prior to further processing. To the extent possible, the waste storage area should be covered. If such storage is done in an open area, it shall be provided with impermeable base with facility

*J.F.*

- for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility;
- b) Necessary precautions shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard;
  - c) Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclables shall be sent for well designed landfill sites(s);
  - d) In case of compost plant, the windrow area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than  $10^{-7}$  cm/sec. The base shall be provided with 1 to 2 percent slope and circled by lined drains for collection of leachate or surface run-off;
  - e) Ambient air quality monitoring shall be regularly carried out particularly for checking odour nuisance at down wind direction on the boundary of processing plant;
  - f) In case of breakdown or maintenance of plant, waste infect shall be stopped and arrangements be worked out for diversion of waste to the landfill site.
- iv. In order to ensure safe application of compost, the following specification for compost quality shall be met, namely

Parameters	Concentration not to exceed * (mg/kg dry basis, except pH value and C/N ratio)
Arsenic	10
Cadmium	5
Chromium	50
Copper	300
Lead	100
Mercury	0.15
Nickel	50
Zinc	1,000
C/N ratio	20-40
pH	5.5 to 8.5

\* Compost (final product) exceeding the above stated concentration limit shall not be used for food crops. However, it may be utilized for purpose other than growing food crops.

- v. The disposal of treated leachates shall follow the following standards, namely:-

Sr. No.	Parameter	Standards (Mode of disposal)		
		Island surface water	Public sewers	Land disposal
1	Suspended solids, mg/l, max	100	600	200
2	Dissolved solids (inorganic) mg/l, max	2,100	2,100	2,100
3	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
4	Ammonical nitrogen (as N), mg/l, max	50	50	-
5	Total Kjeldahl nitrogen (as N) mg/l, max	100	-	-
6	Biochemical oxygen demand (3 days at 27 C) max, mg/l	30	350	100

*J.S.*

7	Chemical oxygen demand, mg/l, max	250	-	-
8	Arsenic (as As), mg/l, max	0.2	0.2	0.2
9	Mercury (as Hg), mg/l, max	0.01	0.01	-
10	Lead (as pb), mg/l, max	0.1	1	-
11	cadmium (as cd), mg/l, max	2	1	-
12	Total chromium (as Cr), mg/l, max	2	2	-
13	Copper (as Cu), mg/l, max	3	3	-
14	Zinc (as zn), mg/l, max	5	15	-
15	Nickel (as Ni), mg/l, max	3	3	-
16	Cynide (as Cn), mg/l, max	0.2	2	0.2
17	Chloride (as Cl), mg/l, max	1,000	1,000	600
18	Fluoride (as F), mg/l, max	2	1.5	-
19	Phenolic Compounds (as C6H5OH), mg/l, max	1	5	-

Note : While discharging treated leachates into inland surface waters, quantity of leachates being discharged and the quantity of dilution water available in the receiving water body shall be given due consideration.

12. Every municipal authority shall, within the territorial area of the municipality, be responsible for the implementation of the provisions of these rules, and for the infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes.
13. All municipal solid waste generated in a city or a town, shall be managed and handled in accordance with the compliance criteria and the procedure laid down in **Schedule-II**.
14. The municipal authority shall furnish its annual report in **Form-II**, to the District Magistrate or the Deputy Commissioner with a copy to the **Maharashtra Pollution Control Board**, on or before of the 30th day of June every year.
15. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in **Form-V** to the Secretary In charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.
16. The waste processing and disposal facilities to be setup by the Municipal Authority On their own or through an operator of a facility shall meet the specifications and Standards as specified in **schedule-III and IV**
17. The municipal authority will have to abide by the provisions of Municipal Solid Waste (Management & Handling) Rules, 2000 and as amended in 2016.
18. The inert created during handling and processing of MSW shall be properly land filled.



19. The Municipal Council shall comply the direction issued by Board vide letter No MPC/NRO/MSW/Dir-24/1584/2013 dtd 24/05/2013.
20. This consent issued subject to NGT OA No. 115 of 2023 filed by Dr. Atul Sheth & Ors. Vs. The Guhagar Nagarpanchayat Guhagar & Ors.

  
16.10.23

**(J. S. Salunkhe)**  
**Regional Officer, Kolhapur**

402

(pavti)

469/619

पावती

Original/Duplicate

Friday, July 15, 2022

नोंदणी क्रं. :39म

11:57 AM

Regn.:39M

पावती क्रं.: 811 दिनांक: 15/07/2022

गावाचे नाव: गुहागर

दस्तऐवजाचा अनुक्रमांक: गहग-619-2022

दस्तऐवजाचा प्रकार : खरेदीखत

सादर करणाऱ्याचे नाव: मा.मुख्याधिकारी नगरपंचायत गुहागर,ता.गुहागर,जि.रत्नागिरी --

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दस्त हाताळणी फी

रु. 1120.00

पृष्ठांची संख्या: 56

एकूण:

रु. 31120.00

*Setil*  
 Sub Registrar, Guhagar  
 गुहागर श्रेणी-१

वाजार मुल्य: रु.23530043 /-

मोबदला रु.23530043/-

भरलेले मुद्रांक शुल्क : रु. 1411900/-

1) देयकाचा प्रकार: DHC रक्कम: रु.1120/-

डीडी/धनादेश/पे ऑर्डर क्रमांक: 1407202201094 दिनांक: 15/07/2022

बँकेचे नाव व पत्ता:

2) देयकाचा प्रकार: eSBTR/SimpleReceipt रक्कम: रु.30000/-

डीडी/धनादेश/पे ऑर्डर क्रमांक: MH004732444202223S दिनांक: 15/07/2022

बँकेचे नाव व पत्ता: IDBI

महाराष्ट्र शासन  
GOVERNMENT OF MAHARASHTRA  
ई-सुरक्षित बैंक व कोषागार पावती  
e-SECURED BANK & TREASURY RECEIPT (e-SBTR)

16185258404754



Bank/Branch: IBKL - 6911778/Guhagarh Ratnagiri Stationery No: 16185258404754  
Pmt Txn id : 713586721 Print DtTime : 11-JUL-2022 14:06:08  
Pmt DtTime : 08-JUL-2022@15:37:33 GRAS GRN : MH004732444202223S  
ChallanIdNo: 69103332022070851265 Office Name : IGR170-GHR GUHAGAR SUB  
District : 1401-RATNAGIRI GRN Date : 08-Jul-2022@15:37:33

StDuty Schm: 0030046401-75/STAMP DUTY  
StDuty Amt : R 14,11,900/- (Rs One Four, One One, Nine Zero Zero only)

RgnFee Schm: 0030063301-70/Registration Fees  
RgnFee Amt : R 30,000/- (Rs Three Zero, Zero Zero Zero only)

Article : A25--Conveyance/Sale/Transfer/Assignment Deed  
Prop Mvblty: Immovable Consideration: R 2,35,30,043/-  
Prop Descr : GUHAGAR, GUHAGAR, RATNAGIRI, MAHARASHTRA, GUHAGAR, GUHAGAR, RATNAGIRI, Mah  
arashtra, 415703  
Duty Payer: PAN-AAABG0561C, NAGARPANCHAYAT GUHAGAR

Other Party: PAN-ABSPM9660M, BHALCHANDRA VITTHAL MAHADIK

Bank official1 Name & Signature



Bank official2 Name & Signature

--- --- Space for customer/office use --- --- Please write below this line --- ---

कृष्ण कुमार / Krishna Kumar  
शाखा प्रबंधक / Branch Head  
ई आई एन. 126337/EIN-126337  
सोल - 1778 / Sol - 1778  
IDBI BANK GUHAGAR  
आई डी बी आई बैंक गुहागर



B. V. ...

Singh

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पान क्र. ९	५६

**Data of ESBTR for GRN MH004732444202223S**  
**Bank - IDBI BANK**

Bank/Branch : IBKL - 6911778/Guhagarh Ratnagiri  
 Pmt Txn id : 713586721 Stationary No : 16185258404754  
 Pmt DtTime : 08/07/2022 15:37:33 Print DtTime : 11/07/2022 14:06:08  
 ChallanIdNo : 69103332022070851265 GRAS GRN : MH004732444202223S  
 District : 1401 / RATNAGIRI GRN Date : 08/07/2022 15:37:33  
 Office Name : IGR170 / GHR\_GUHAGAR SUB REGISTRAR

StDuty Schm : 0030046401-75/ Stamp Duty(Bank Portal)  
 StDuty Amt : Rs 14,11,900.00/- (Rs Fourteen Lakh Eleven Thousand Nine Hundred Rupees Only )

RgnFee Schm : 0030063301-70 / Registration Fee  
 RgnFee Amt : Rs 30,000.00/- (Rs Thirty Thousand Rupees Only)

Article : A25  
 Prop Mvblty : Immovable Consideration : 2,35,30,043.00/-  
 Prop Descr : GUHAGAR , GUHAGAR  
 : RATNAGIRI  
 : 415703

Duty Payer : PAN-AAABG0561C NAGARPANCHAYAT GUHAGAR  
 Other Party : PAN-ABSPM9660M BHALCHANDRA VITTHAL MAHADIK

Bank Scroll No : 100  
 Bank Scroll Date : 11/07/2022  
 RBI Credit Date : 11/07/2022  
 Mobile Number : 919004067566



**Challan Defaced Details**

S. No.	Remarks	Defacement No.	Defacement Date	Userld	Defacement Amount
1	(iS)-469-619	0002497223202223	15/07/2022-11:54:22	IGR170	30000.00
2	(iS)-469-619	0002497223202223	15/07/2022-11:54:22	IGR170	1411900.00
<b>Total Defacement Amount</b>					<b>14,41,900.00</b>



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पान क्र. ३	५९



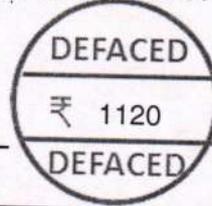


**D**ocument **H**andling **C**harges  
Inspector General of Registration & Stamps

### Receipt of Document Handling Charges

PRN	1407202201094	Receipt Date	15/07/2022
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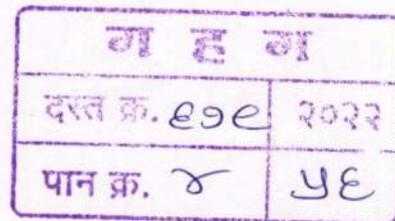
Received from Guhagar Nagarapanchayat Guhagar Karita Ma. Mukhyadhikari Sao. Shri. Prasad Shamrav Shingate, Mobile number 9004067566, an amount of Rs.1120/-, towards Document Handling Charges for the Document to be registered on Document No. 619 dated 15/07/2022 at the Sub Registrar office S R. Guhagar of the District Ratnagiri.



### Payment Details

Bank Name	sbiepay	Payment Date	14/07/2022
Bank CIN	10004152022071401037	REF No.	202219537564748
Deface No	1407202201094D	Deface Date	15/07/2022

This is computer generated receipt, hence no signature is required.





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पान क्र. ५	५६

“श्री”

\*\* खरेदीखत \*\*

तारीख 14 माहे जुलै सन 2022 रोजीचे

मिळकत मौजे गुहागर, ता. गुहागर, जि. रत्नागिरी या गावातील.

प्रचलित दराने मिळकतीची किंमत रूपये 2,35,30,043/- मात्र  
(अक्षरी रू. दोन कोटी पस्तीस लाख तीस हजार त्रेचाळीस मात्र)

खरेदी मोबदल्याची रक्कम रूपये 2,35,30,043/- मात्र  
(अक्षरी रू. दोन कोटी पस्तीस लाख तीस हजार त्रेचाळीस मात्र)

आवश्यक मुद्रांक शुल्क रूपये 14,11,900/- [6% प्रमाणे]  
(अक्षरी रू. चौदा लाख अकरा हजार नऊशे मात्र)

आवश्यक नोंदणी फी 1% प्रमाणे रूपये 30,000/- मात्र  
(अक्षरी रू. तीस हजार मात्र)

गुहागर नगरपंचायत गुहागर  
करीता मा. मुख्याधिकारी सो.  
श्री. प्रसाद शामराव शिंगटे  
वय 39 वर्षे, व्यवसाय : नोकरी  
राहणार: मु. पो. गुहागर, नगरपंचायत  
ता. गुहागर, जि. रत्नागिरी  
आधार नं. 8718 1679 1833  
पॅन नं. AAABG0561C  
मो. नं. 9004067566

खरेदीखत  
लिहून घेणार

[लिहून घेणार या संज्ञेमध्ये लिहून घेणार हे स्वतः, त्यांचे वालीवारस,  
मुखत्यार, मॅनेजर, असायनीज या सर्वांचा समावेश आहे.]

B.V. Shelar

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यांसी,

भालचंद्र विठ्ठल महाडीक  
 वय 70 वर्षे, व्यवसाय: शेती  
 राहणार: मु. पो. गुहागर शिवाजी चौक,  
 ता. गुहागर, जि. रत्नागिरी  
 पॅन नं. ABSPM9660M  
 आधार नं. 5420 9680 2561  
 मो. नं. 9226128929

खरेदीखत  
 लिहून देणार

[लिहून देणार या संज्ञेमध्ये लिहून देणार हे स्वतः, त्यांचे वालीवारस, मुखत्यार, मॅनेजर, असायनीज या सर्वांचा समावेश आहे.]

सदरहू दस्तऐवज लिहून घेणार व लिहून देणार या व्यक्ती त्यांचे नावाप्रमाणे खऱ्या व प्रत्यक्ष हजर असून त्यापैकी कोणीही व्यक्ती बोगस नाही. तसे आढळल्यास त्याची कायदेशीर जबाबदारी लिहून देणार यांची स्वतःकरीता व लिहून घेणार यांची स्वतःकरीता राहिल.

कारणे खरेदीखत लिहून देतो ऐसाजे की,

१. खरेदी देत असलेल्या मिळकतीचे वर्णन --- मिळकत तुकडी रत्नागिरी पोट तुकडी गुहागर पैकी मौजे गुहागर, ता. गुहागर व दुय्यम निबंधक सो. गुहागर, जिल्हा परिषद रत्नागिरी यांचे कार्यक्षेत्रातील असलेली मिळकत पुढीलप्रमाणे आहे ----

मौजे गुहागर, ता. गुहागर, जि. रत्नागिरी या गावातील.

भूधारणा पध्दत	गट क्रमांक	एकूण क्षेत्र हे. आर. पॉ.	आकार रु. पै.
वर्ग 1	134/9 (जुना स.नं. 237/9)	0-79-00 +0-46-00 1-25-00	0-44

B. V. Anandis

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पान क्र. ७	५६

\*उपरोक्त वर्णन असलेल्या जमिन मिळकतीचे संपूर्ण क्षेत्र 1-25-00 हे आर.पां. हे लिहून देणार यांनी लिहून घेणार यांना या खरेदीपत्राने कायमखुष खरेदी दिली आहे. सदरहू विक्री केलेले क्षेत्र लिहून देणार यांनी आजरोजी या लेखाने लिहून घेणार यांचे प्रत्यक्ष ताब्यात दिले आहे. प्रस्तुत दस्तासोबत जोडलेला नकाशा, सातबारा उतारा, फेरफार उतारे हे सदर खरेदीखताचा भाग म्हणून समजणेचे आहेत.

खरेदी दिलेल्या भूमापन क्रमांक 134/9 या संपूर्ण जमिनीच्या गटबुक नकाशाप्रमाणे चतुःसिमा पुढीलप्रमाणे आहेत ---

दिशा	गट नं. 134/9 (जुना स.नं.237/9)
पूर्वेस	लागून हिस्सा नं. 4/1 आणि हिस्सा नं. 10
पश्चिमेस	लागून सर्व्हे नं. 111
दक्षिणेस	लागून सर्व्हे नं. 135
उत्तरेस	लागून हिस्सा नं. 2अ

उपरोक्त वर्णन केलेली संपूर्ण मिळकत व त्यातील जल, तरू, तृण, काष्ठ, पाषाण, दगड, माती, रस्ता तसेच अन्य साधने इत्यादींसह व त्यातील सर्व तदंगभूत वस्तुंसहित, तसेच सदर जमिनीमध्ये जाण्यायेण्याच्या रस्त्याच्या वापराच्या सर्व हक्कांसह दरोबस्त विक्री केली आहे. येणेप्रमाणे खरेदी देत असलेल्या मिळकतीचे वर्णन आहे.

1. मोबदल्याचा तपशिल :- सदरहू लेखात नमुद केलेली उपरोक्त जमिन मिळकत त्यामधील पायवाट/रस्त्यासह व तदंगभूत हक्कांसहित एकूण वाटाघाटीने निश्चित करण्यात आलेली मोबदल्याची संपूर्ण रक्कम रुपये 2,35,30,043/- मात्र (अक्षरी रू. दोन कोटी पस्तीस लाख तीस हजार त्रेचाळीस मात्र) लिहून घेणार यांनी लिहून देणार यांस खालीलप्रमाणे अदा केली आहे ---

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बँकेचे नाव व शाखा	चेक नंबर	दिनांक	रक्कम	चेक देणाऱ्याचे नाव
IDBI बँक, शाखा गुहागर	041671	14/07/2022	2,35,30,043/-	14 वा वित्त आयोग नगरपंचायत गुहागर

लिहून घेणार यांनी लिहून देणार यांना उपरोक्त वर्णन केलेल्या चेक स्वरूपात मोबदल्याची संपूर्ण रक्कम अदा केली आहे. सदरचे चेक वटले जातील अशी हमी लिहून घेणार यांनी लिहून देणार यांस दिलेली आहे. सबब मोबदल्याच्या रकमेबाबत लिहून देणार आणि लिहून घेणार यांचेमध्ये कोणतीही तक्रार नाही. लिहून देणार यांस लिहून घेणार यांचेकडून कोणतीही रक्कम येणेबाकी राहिलेली नाही. मोबदल्याच्या रकमेबाबत वेगळ्या भरणा पावतीची आवश्यकता नाही. सदरचा दस्त हीच पावती समजणेची आहे. सदरची मिळकत ही उपरोक्त वर्णन केलेल्या मोबदल्याची संपूर्ण रक्कम रूपये 2,35,30,043/- मात्र (अक्षरी रु. दोन कोटी पस्तीस लाख तीस हजार त्रेंचाळीस मात्र) या किंमतीस या खरेदीखताने आजरोजी निर्वेध कायमखुष खरेदी लिहून घेणार यांना दिली आहे. सदरहू मिळकतीचा प्रत्यक्ष ताबा हददी दाखवून लिहून घेणार यांना दिला असून लिहून देणार यांनी त्यांचा कब्जा आणि मालकी हक्क कायमस्वरूपी सोडला आहे. आणि लिहून घेणार यांनी सदरहू मिळकतीचा ताबा आणि कब्जा आजरोजी घेतलेला आहे.

2. सदर मिळकतीचे सातबारा पत्रकी लिहून देणार यांचे नाव नमुद आहे. सदर संपूर्ण मिळकतीचे लिहून देणार हे मालक असून, सदर मिळकत विकत देण्याचा त्यांना पूर्ण अधिकार आहे. लिहून घेणार गुहागर नगरपंचायत या नगरपंचायतीला त्यांचे घनकचरा व्यवस्थापन प्रकल्प व नगरपंचायत अन्य आवश्यक बाबींकरिता वाटाघाटीद्वारे खाजगी जमिन खरेदी करून त्यावर प्रकल्प सुरु

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करणे गरजेचे झाले होते. त्यानुसार नगर पंचायतीतर्फे सुयोग्य अशा जागांची पहाणी करण्यात आली. त्यानुसार नियमाप्रमाणे जाहिरात देवून, अर्ज मागवून सदर कारणासाठी जमिन खरेदी करण्याची प्रक्रिया सुरु करण्यात आली होती. त्याकामी आवश्यक त्या कागदपत्रांची पूर्तता करण्यात आली होती. त्यानंतर सदर जमिन खरेदी करण्याचे निश्चित करण्यात आले.

त्याप्रमाणे मा. जिल्हाधिकारी सो. कार्यालय (भूसंपादन) समन्वय शाखा रत्नागिरी यांचेकडील दिनांक 31/03/2021 रोजीचे आदेश क्र. भूसं/समन्वय/कार्या-1/थेट खरेदी/बैठक/2021 चे आदेशान्वये सदरहू खाजगी जमिन मिळकत वाटाघाटीद्वारे घनकचरा व्यवस्थापन व नगरपंचायत अन्य बाबींकरीता खरेदी घेण्यास मंजूरी देण्यात आली. तसेच दिनांक 26/10/2021 रोजी मा. जिल्हाधिकारी सो. रत्नागिरी यांचे कार्यालयात झालेल्या सभेच्या इतिवृत्तात सदरची खाजगी मिळकत खरेदी घेणेकरीता मुल्यांकनाची मान्यता मिळालेली आहे. त्यानुसार दिनांक 24/12/2021 रोजीच्या सभेमध्ये नगरपंचायत गुहागर यांच्या सर्वसाधारण सभा ठराव क्रमांक 51 नुसार सदर जमिन आवश्यक ते स्टॅम्प ड्युटी व इतर शासकीय देयके देऊन नोंदणीकृत खरेदीखताद्वारे खरेदी करण्याचा ठराव सर्वानुमते मंजूर करण्यात आला आहे.

- वर नमुद केलेल्या सभेमध्ये सदर मिळकतीची मोबदल्याची रक्कम वाटाघाटी अंतर्गत कायम करण्यात आली असून, त्यानुसार वर नमुद मोबदल्याची रक्कम रूपये 2,35,30,043/- मात्र (अक्षरी रु. दोन कोटी पस्तीस लाख तीस हजार त्रेचाळीस मात्र) निश्चित करण्यात आली आहे. सदर मोबदल्याची रक्कम उभय पक्षकारांस मान्य व कबूल असून, त्याबाबत कोणाचीही तक्रार नाही. सदर जमिन खरेदीसाठी मा. जिल्हाधिकारी सो. रत्नागिरी यांनी त्यांचेकडील दिनांक 11/05/2022 रोजीच्या आदेश क्रमांक नपाप्र-

B. V. Melkar

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२/कावि-116/एसआर-570/2022 अन्वये मंजूरी दिली आहे. वर नमुद ठराव व मंजूरी यांच्या प्रती सदर दस्तास जोडल्या आहेत.

4. सदर मिळकतीबाबत लिहून देणार यांनी यापूर्वी कोणाशीही लेखी अगर तोंडी करार केलेला नाही. सदर मिळकतीचा ताबा आजरोजी दिला असून लिहून घेणार यांनी तो स्विकारला आहे. लिहून देणार यांची गुहागर शहरात अन्य शेतजमिनी असून, सदर व्यवहारानंतर लिहून देणार हे भूमिहीन होणार नाहीत. तसेच लिहून घेणार गुहागर नगरपंचायत यांचे नावे सदर मिळकत खरेदी करण्याविषयी मा. जिल्हाधिकारी रत्नागिरी यांचा आदेश असून, त्याद्वारे लिहून घेणार हे सदर जमिन खरेदी घेण्यास पात्र आहेत.
5. सदरहू मिळकत भूमापन क्रमांक 134/9 हिचा जुना सर्व्हे नंबर 237/9 असून एकूण क्षेत्र 1-25-00 हे.आर. असे होते. सदरहू मिळकतीचे मुळ खातेदार श्री. विनायक त्रिंबक कानिटकर हे होते. सदरहू सर्व्हे नं. 237/9 यामध्ये श्री. सद्दू धोंडू महाडीक आणि श्री. विठ्ठल धोंडू महाडीक हे सन 1956 पासून कुळ होते. पुढे मंबई कुळवहिवाट कायदया अंतर्गत त्यांची नावे 32-ग प्रमाणे टीसीपी/एसआर/317 तारीख 30/07/1964 प्रमाणे रक्कम रुपये 86.80 पैसे भरून कुळ म्हणून सातबारा सदरी इतर हक्कात दाखल करण्यात आली. तसेच कुळ कायदा कलम 43 प्रमाणे मे. कलेक्टर यांचे परवानगी शिवाय जमिन हस्तांतर करणेची नाही असा शेरा इतर हक्कात फेरफार नोंद क्रमांक 6410 ने सन 1966 मध्ये ठेवण्यात आला.
6. पुढे फेरफार क्रमांक 6638 ने सन 1970 मध्ये 32-म प्रमाणे टीसीपी/एसआर/317/1965 दिनांक 26/04/1965 रोजीचे खरेदी प्रमाणपत्राने श्री. सद्दू धोंडू महाडीक आणि श्री. विठ्ठल धोंडू महाडीक यांची नावे कब्जेदार मालक म्हणून सातबारा सदरी दाखल झाली. श्री. विनायक त्रिंबक कानिटकर यांचे नाव कमी केले व

B.V. Mehra

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इतर हक्कातील बोजा कमी करण्यात आला. तसेच कलम 43 प्रमाणेची इतर हक्कातील नोंद तशीच ठेवण्यात आली. अशातऱ्हेने श्री. सद्दू धोंडू महाडीक आणि श्री. विठठल धोंडू महाडीक हे सर्व्हे नंबर 237/9 (नवीन नंबर 134/9) चे कायदेशीर मालक झाले.

7. पुढे कब्जेदार सद्दू धोंडू महाडीक हे मयत झाले असून त्यांचे मृत्युपश्चात त्यांचा वारसतपास वारस रजिस्टर क्रमांक 336 प्रमाणे होऊन त्यांना मुलगा, मुलगी नसल्यामुळे त्यांचा सख्खा भाऊ श्री. विठठल धोंडू महाडीक याचे नाव सदरहू मिळकतीचे सातबारा सदरी कब्जेदार मालक म्हणून फेरफार नोंद क्रमांक 7180 ने सन 1971 मध्ये दाखल झाले.
8. श्री. विठठल धोंडू महाडीक यांनी भूमापन क्रमांक 134/9 (जुना सर्व्हे नं. 237/9) या मिळकतीवर महाराष्ट्र राज्य सहकारी कृषी व ग्रामीण विकास बँक लि. मुंबई, जि. शाखा रत्नागिरी, उपशाखा गुहागर यांजकडून रक्कम रूपये 15,250/- मात्र कर्ज घेतले होते. सदर कर्जाची श्री. विठठल महाडीक यांनी व्याज व मुददलसहीत परत फेड केली आहे. तसे उपशाखा व्यवस्थापक गुहागर यांचेकडील दिनांक 23/03/1993 रोजीचे पत्र नं. आरटीएस/वशी 556 तहसिलदार कार्यालय गुहागर यांचे दिनांक 24/04/1993 चे पत्रावरून सातबारा मधील इतर हक्कातील बँकेच्या बोजाची नोंद फेरफार क्रमांक 33 ने दिनांक 22/06/1993 रोजी कमी करण्यात आली आहे.
9. पुढे कब्जेदार विठठल धोंडू महाडीक हे मयत झालेनंतर वारस म्हणून त्यांची पत्नी श्रीमती. रूक्मीणी विठठल महाडीक हिचे नाव एकत्र कुटुंब प्रमुख म्हणून सदर मिळकतीचे सातबारा सदरी कब्जेदार मालक वहिवाटदार म्हणून दाखल झाले. श्रीमती. रूक्मीणी विठठल महाडीक ही दि. 16/12/2010 रोजी मयत झाली असून तिचे मृत्युपश्चात तिचा वारसतपास वारस रजिस्टर क्रमांक

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639 प्रमाणे होवून तिचे वारस मुलगे श्री. मुकुंद विठठल महाडीक, श्री. गजानन विठठल महाडीक आणि श्री. भालचंद्र विठठल महाडीक यांची नावे सदरहू मिळकतीचे सातबारा सदरी कब्जेदार मालक म्हणून फेरफार नोंद क्रमांक 1383 ने सन 2011 मध्ये दाखल झाली. सदरची फेरफार नोंद मे. मंडळ अधिकारी सो. गुहागर यांनी दिनांक 07/06/2011 रोजी मंजूर केली आहे. अशात-हेने श्री. मुकुंद विठठल महाडीक, श्री. गजानन विठठल महाडीक आणि श्री. भालचंद्र विठठल महाडीक हे सदरहू सर्व्हे नं. 237/9 (नवीन स.नं. 134/9) चे कायदेशीर मालक झाले.

10. पुढे श्री. मुकुंद विठठल महाडीक आणि श्री. गजानन विठठल महाडीक या दोघांनी त्यांचा सख्खा भाऊ श्री. भालचंद्र विठठल महाडीक याचे लाभात विनामोबदला रजिस्टर्ड हक्कसोडपत्र लिहून दिले आहे. सदरहू दस्ताचा रजिस्टर क्रमांक 1353/2012 असा असून सदरचा दस्त दिनांक 01/11/2012 रोजी नोंदणीकृत केलेला आहे. सदरहू दस्ताची सूची क्र. 2 ची नक्कल वरून श्री. भालचंद्र विठठल महाडीक यांचे नाव सातबारा सदरी मालक म्हणून दाखल करण्यात आले. तशी फेरफार नोंद क्र. 1570 मे. मंडळ अधिकारी गुहागर यांनी दिनांक 07/12/2012 रोजी दाखल करून मंजूर केली आहे. सदरहू फेरफार नोंद क्रमांक 1570 चे अनुशंगाने सदरचे खरेदीखत लिहून देणार श्री. भालचंद्र विठठल महाडीक हे सदरहू भूमापन क्रमांक 134/9, एकूण क्षेत्र 1-25-00 हे.आर.पाँ. चे एकमेव कायदेशीर मालक वहिवाटदार झालेले आहेत.

11. सदरहू मिळकतीचे सातबारा मध्ये इतर हक्क सदरी मार्ग आहे अशी नोंद आहे. त्याबाबतचा फेरफार क्रमांक 2405 चे बारकाईने अवलोकन केले असता सदर जमिन मिळकतीमधून पिंपळवट गावाकडे जाणारी पायवाट आहे. मात्र सदरहू पायवाटेची नोंद जिल्हा परिषद रत्नागिरी यांचेकडे गुहागर रेवेची नदी जिल्हा परिषद रत्नागिरी यांचे मालकीचा पोहोच पक्का रस्ता अशी आहे.

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तसेच नगरपंचायत नमुना गाव नंबर 26 रेकॉर्डला परटवणे ते रेवेची बंदी रस्ता अशी नोंद आहे. प्रस्तुत प्रकरणी उप अधीक्षक सो. गुहागर यांचेकडून दि. 04/03/2021 रोजी मोजणी होऊन तसा मोजणी नकाशा आणि संयुक्त मोजणी पत्रक झालेले आहे. या खरेदीखताद्वारे खरेदी घेतलेल्या जमिनीमध्ये कोणत्याही स्वरूपाची बांधकामे अगर विहीर समाविष्ट नाही. मात्र सदर मिळकतीमध्ये फळझाडे आणि वनझाडे यांचा उल्लेख रेकॉर्ड ऑफ राईट सातबारा सदरी नमुद आहे. सदरहू पायवाट/रस्त्याचा उपभोग हा खरेदीखत लिहून घेणार यांनी कायम स्वरूपी करावयाचा आहे. त्याबाबत लिहून देणार अथवा अन्य कोणीही असामी यांनी कोणताही हरकत अडथळा करणार नाहीत अशी हमी लिहून देणार यांनी लिहून घेणार यांना या लेखाने दिली आहे.

12. सन 2017 मध्ये जमिन मालक यांनी मे. कलेक्टर सो. रत्नागिरी यांचे कार्यालयात अर्ज करून फेरफार क्रमांक 6638 दि. 01/04/1970 चे अनुशंगाने सातबारा चे इतर हक्कात ठेवण्यात आलेली कलम 43 ची नोंद म्हणजेच भोगवटादार वर्ग 2 ची जमीन वर्ग 1 करणेकरीता शासन परिपत्रक क्रमांक टीएनसी/4/2013 प्र.क्र. 196/ज1 दि. 11/02/2014 व मा. जिल्हाधिकारी सो. रत्नागिरी पत्र क्र. कुवषा कार्या. 2 कलम 43 सुधारणा 2014 दि. 03/12/2014 प्रमाणे नोंद केली. तसेच पावती क्र. 513607 ने नजराणा फी रु. 36/- मात्र दि. 06/06/2015 रोजी भरणा केले. त्याप्रमाणे फेरफार नोंद क्रमांक 2042 ने सदरहू गट क्रमांक 134/9 चे सातबारा सदरी इतर हक्कात असलेली कलम 43 ची नोंद रद्द करण्यात आली आहे.

13. अशाप्रकारे लिहून देणार श्री. भालचंद्र विठ्ठल महाडीक हे त्यांचे मालकी हक्क कब्जा वहिवाटीची सदरहू मिळकत भूमापन क्रमांक 134/9, क्षेत्र 1-25-00 हे.आर. ही लिहून घेणार यांस या लेखाने कायमखुष खरेदी देत आहेत.

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\* खालील बाबी लिहून देणार यांना मान्य व कबूल असून त्याची हमी देखली ते घेत आहेत.

- 1) खरेदी देणार यांची सदर मिळकत ही पूर्णपणे निर्वेध असल्याची व त्यावर कोणत्या प्रकारचा वाद, कोणत्याही दिवाणी अथवा महसूल अथवा नगर भूमापन किंवा अन्य भूमापन खात्यामध्ये प्रलंबित नसल्याची हमी खरेदी देणार यांनी दिली आहे.
- 2) सदर मिळकतीवर खरेदी देणार यांनी स्वतः अगर इतरांमार्फत कोणत्याही प्रकारचा तारण, गहाण, बक्षिस, दान, अदलाबदल, हक्कसोड, कुळ वहिवाट, पोटगी अथवा इतर हक्क बक्षिस अथवा मृत्युपत्र, वारसाहक्क अथवा हस्तांतरणाबाबतचा कोणताही व्यवहार केव्हाही केलेला नाही याची हमी खरेदी देणार यांनी खरेदी घेणार यांस दिली आहे.
- 3) खरेदी देणार यांनी खरेदी दिलेल्या मिळकतीबाबतचे कोणतेही वाद कोणत्याही कोर्टात प्रलंबित नसल्याची हमी खरेदी देणार यांनी खरेदी घेणार यांना दिलेली आहे. सदरहू जमिन मालक यांना खरेदीखताने प्राप्त झालेल्या मोबदल्याच्या रकमेवर भविष्यात होणारा इनकम टॅक्स व अन्य कर भरणा करण्याची सर्वस्वी जबाबदारी लिहून देणार जमिन मालक यांचीच रहावयाची आहे.
- 4) सदर मिळकतीवर कोणत्याही बँक, सहकारी बँक, शेड्युल्ड बँक अथवा अन्य कोणत्याही वित्तीय संस्थेचा कसल्याही प्रकारचा आर्थिक बोजा शिल्लक नाही. तसेच सदर मिळकत कोणत्याही जडजोखमीत राहिलेली नाही याची हमी खरेदी देणार यांनी दिलेली आहे.

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5) खरेदी देणार यांचे व्यतिरिक्त सदर मिळकतीमध्ये अन्य कोणत्याही व्यक्तीचे कोणतेही कायदेशीर हक्क प्रस्थापित होत नसल्याची हमी खरेदी देणार यांनी दिलेली असून यदा कदाचित अन्य कोणत्याही व्यक्तीचे हक्क सदर मिळकतीमध्ये प्रस्थापित होत असल्यास सदर मिळकतीची रास्त बाजारभावाप्रमाणे होणारी किंमत खरेदी देणार यांनी स्विकारली असले कारणाने कोणताही मोबदला हक्क प्रस्थापित होणाऱ्या व्यक्तीस दयावा लागल्यास तो याच मोबदल्यातून अदा करण्याचे खरेदी देणार यांनी मान्य व कबूल केले आहे.

6) सदर मिळकतीबाबत शासनाचे अथवा टाऊन प्लॅनिंग अथवा नगरपंचायत यांचेकडे कोणत्याही अॅक्वीझिशन, रिक्वीझिशन अथवा रिझर्व्हेशन इत्यादी योजना लागू होत नसून अशा कोणत्याही योजनेखाली सदर मिळकतीचा कोणताही भाग संपादित झालेला नाही याची हमी खरेदी देणार यांनी खरेदी घेणार यांना दिली आहे.

7) सदर मिळकतीबाबत शासनास देय असणारे कर, दस्त, उपकर त्याचप्रमाणे नगर पंचायतीस देय असणारे कर, अन्य कर या पोटीची कोणतीही रक्कम खरेदी देणार यांनी शिल्लक ठेवली नसल्याची हमी या लेखाने दिलेली आहे.

8) सदरहू खरेदीपत्र हे खरेदी देणार यांचेबरोबर त्यांचे वालीवारस, एक्झिक्युटर्स, अॅडमिनिस्ट्रेटर्स, असाईनर्स, मुखत्यार इ. वर कायदेशीर व नैतिकदृष्ट्या बंधनकारक आहे.

9) सदर जमीन मिळकतीस दाखल असलेले खरेदी देणार यांचे नाव रदद करून त्या जागी मालक व भोगवटदार सदर खरेदी घेणार यांचे नाव दाखल होणेसाठी आवश्यक असणारी कायदेशीर संमत्ती खरेदी देणार यांनी या लेखाने खरेदी घेणार यांस दिलेली

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असून यदाकदाचित स्वतंत्र संमत्तीची गरज खरेदी घेणार यांस भासल्यास सदरची लेखी संमत्ती ही खरेदी देणार यांनी विनाहरकत विनामोबदला विनातक्रार दयावयाचे मान्य कबूल केले आहे.

- 10) खरेदी देणार यांनी मान्य व कबूल केलेल्या व हमी दिलेल्या या खरेदीपत्रातील बाबींमध्ये कोणत्याही प्रकारे खरेदी देणार यांचे खरेदी देण्याचे हक्क आव्हानित झाल्यास अथवा दिलेली हमी खोटी ठरल्यास व त्या अनुषंगाने खरेदी घेणार यांचे कोणतेही नुकसान झाल्यास सदर नुकसानीची स्वखर्चाने भरपाई करून देण्याची जबाबदारी खरेदी देणार यांचेवर असून या खरेदीखताने खरेदी घेणार यांचे कायदेशीररित्या प्राप्त झालेले हक्क अधिकार अबाधित ठेवण्याची जबाबदारी देखील खरेदी देणार यांनी स्विकारली आहे.
- 11) खरेदी देणार यांनी सदर मिळकतीचे त्यांचे मालकी हक्कांसंबंधीचे सर्व अस्सल दस्तऐवज, नकाशे, फेरफार व इतर कागदपत्र हे खरेदी घेणार यांचे हवाली केले आहेत. सदर जमिनीचे भूसंपादन निश्चित करतेवेळी आवश्यक ती मोजणीची प्रक्रिया पूर्ण करण्यात आली होती. त्याप्रमाणे खरेदी करावयाच्या क्षेत्राचा नकाशा निश्चित करण्यात आला असून, तो या दस्तासोबत जोडला आहे. आजरोजी सदर मिळकतीचा ताबा लिहून घेणार यांनी लिहून देणार यांचेकडून स्विकारला आहे.
- 12) खरेदी घेणार यांनी खरेदी केलेल्या मिळकतीला म्हणजेच सदर मिळकतीला मुख्याधिकारी, नगरपंचायत गुहागर यांचे नाव लावून घेणेसाठी व खरेदी देणार यांचे नाव कमी होणेसाठी आवश्यक ती सर्व कृती करावयाची आहे.

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दस्त क्र. ६९६	२०२२
पान क्र. ७७	५६

13) खरेदीखताचे तारखेनंतर सदर मिळकतीचे सर्व कर, उपकर, दस्त, देयके ही त्या त्या संबंधित कार्यालयाकडे खरेदी घेणार यांनी स्वखर्चाने जमा करावयाची आहेत.

14) खरेदी घेणार हे सदर मिळकतीचे संपूर्ण मालक झाले कारणाने सदर मिळकतीचे खरेदी विक्री तारण गहाण, अदलाबदल, विकास इत्यादी बाबतचे सर्व हक्क खरेदी घेणार यांना प्राप्त झाले आहेत.

15) या खरेदीखताचा सर्व खर्च यामध्ये मुद्रांक शुल्क, नोंदणी फी, टायपिंग, झेरॉक्स इ. सर्व खर्च हा खरेदी घेणार यांनी केलेला आहे.

16) प्रस्तुत दस्तामध्ये मिळकतीचे वर्णनामध्ये, क्षेत्रामध्ये इ. काही चुका आढळून आल्यास खरेदी देणार यांनी खरेदी घेणार यांना विनामोबदला चूक दुरुस्तीलेख करून दयावयाचा आहे मात्र यासाठी येणारा सर्व खर्च खरेदी घेणार यांनी करावयाचा आहे.

17) वर नमुद केलेली खरेदीखताचा विषय असलेली मिळकत याच्या हददसीमांची लिहून घेणार यांना पूर्ण माहिती व कल्पना असून, त्याबाबतचा सदर मिळकतीचा नकाशा या दस्तासोबत जोडला आहे. सदर मिळकतीच्या चतुःसिमा दस्तासोबत जोडलेल्या नकाशाप्रमाणे आहेत. सदरची संपूर्ण मिळकत व आतील जमिन जुमला, झाड माड, पाटपाणी, जल तृण, काष्ट पाषाण वगैरे यासहीत सर्व प्रकारचे हक्कसुध्दा, तदंगभूत वस्तुसुध्दा व प्रचारातील सर्व वहिवाटीचे व ईजमेंटचे हक्कांसह कायम खुष खरेदी दिली.

सदर मिळकतीमध्ये आपण मालकीने वहिवाट करून उपभोग घ्यावा व सरकार दस्त परभारे भरावा. सदर मिळकतीकडे

B. V. Melekar

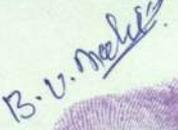
*(Signature)*

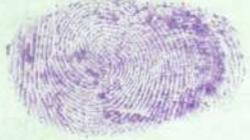


खरेदी देणार व त्यांचे कायदेशीर वालीवारसांचा, भाऊबंद, हक्कदार वगैरे कोणाचाही कोणत्याही प्रकारचा हक्क हितसंबंध राहिलेला नाही. सदर मिळकतीचे वहिवाटीस कोणत्याही प्रकारची तक्रार अगर हरकत आल्यास ती खरेदी देणार स्वखर्चाने दूर करून देतील.

18) सदरहू दस्तामधील संपूर्ण मजकूर लिहून देणार व लिहून घेणार यांनी खालील साक्षीदार यांचे समोर वाचून, समजून घेतला आहे. व तो मान्य असल्यामुळे त्यांनी सदरहू लेखावर राजीखुशीने, कोणत्याही प्रकारे नशापान न करता, शारिरीक व मानसिक स्थिती उत्तम असताना लिहून घेणार व लिहून देणार यांनी सही करून निशाणी डाव्या हाताचा अंगठा उमटवलेला आहे. प्रस्तुत प्रकरणी सादर केलेली सर्व कागदपत्रे ही लिहून देणार व घेणार यांनी पाहिली असून त्याबाबत त्यांनी खात्री केली आहे.

<b>ग ह ग</b>	
दस्त क्र. ६९६	२०२२
पान क्र. ९८	५६

<b>लिहून घेणार- नाव व पत्ता</b> गुहागर नगरपंचायत गुहागर करीता मा. मुख्याधिकारी सो. श्री. प्रसाद शामराव शिंगटे, रा. मु. पो. गुहागर नगर पंचायत, ता. गुहागर, जि. रत्नागिरी	<b>फोटो</b> 	<b>सही/अंगठा</b>  
<b>लिहून देणार- नाव व पत्ता</b> श्री. भालचंद्र विठ्ठल महाडीक, रा. मु. पो. गुहागर, शिवाजी चौक, ता. गुहागर, जि. रत्नागिरी	<b>फोटो</b> 	<b>सही/अंगठा</b>  

<p>साक्षिदार 1- नाव व पत्ता          श्रीधर भालचंद्र          महाडीक          रा. मु.पो. गुहागर          शिवाजी चौक, ता. गुहागर          सद्य्या रा. मु.पो. ता. जि.          रत्नागिरी</p>	<p>फोटो</p> 	<p>सही/अंगठा</p> 
<p>साक्षिदार 2- नाव व पत्ता          सौ. सुवर्णा भालचंद्र          महाडीक          रा. मु.पो. गुहागर          शिवाजी चौक          ता. गुहागर          जि. रत्नागिरी</p>	<p>फोटो</p> 	<p>सही/अंगठा</p> <p>सौ. सुवर्णा भा. महाडीक.</p> 



<b>म ह म</b>	
दस्त क्र. ६७९	२०२२
पान क्र. १९	५६

अहवाल दिनांक : 29/06/2022



## महाराष्ट्र शासन

गाव नमुना सान (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम ३,५,६ आणि ७]

गाव :- गुहागर

तालुका :- गुहागर

जिल्हा :- रत्नागिरी

गट क्रमांक व उपविभाग : 134/9

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवट्यादाराचे नाव	क्षेत्र	आकार	पो.ख.	फ.फा.	चांभारकोट
क्षेत्राचे एकक - ह.आर.चौ.मी. अ) लिंगवड योग्य क्षेत्र किरायत - बागायत - नरकस - 0.79.00 एकूण लो.पो. - 0.79.00 क्षेत्र ब) पोट-खराब क्षेत्र (लागवड अयोग्य) वर्ग (अ) - 0.46.00 वर्ग (ब) - एकूण पो.ख. - 0.46.00 एकूण क्षेत्र (अ+ब) - 1.25.00 आकारणी - 0.44 जडी किंवा विशेष - आकारणी	1257	भालचंद्र विठठल महाडोक	0.79.00	0.44	0.46.00	(1570)	कुळाचे नाव व खंड इतर अधिकार इतर यातुन मार्ग आहे. (33) प्रलंबित फरकार : नाही. शेवटचा फेरफार क्रमांक : 2042 व दिनांक : 28/11/2017
गट फेरफार क्र. (1)(33)(1383)(1570)(2042)GUAHAGAR							सीमा आणि भूमापन चिन्ह



ग ह ग

दस्त क्र. ६९६ २०२२

पान क्र. 20 ५६

गाव नमुना बारा (पिकांची नोंदवही)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम २९]

गाव :- गुहागर

तालुका :- गुहागर

जिल्हा :- रत्नागिरी

गट क्रमांक व उपविभाग : 134/9

पिकाखालील क्षेत्राचा तपशील										लागवडीसाठी उपलब्ध नसलेली जमीन	जल सिंचनाचे साधन	शेरा			
मिश्र पिकाखालील क्षेत्र					निभेळ पिकाखालील क्षेत्र					स्वरूप	क्षेत्र				
वर्ष	हंगाम	खाता क्रमांक	*५	*६	पिकाचे नाव	जल सिंचित	अजल सिंचित	पिकाचे नाव	जल सिंचित					अजल सिंचित	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)	(१२)	(१३)	(१४)	(१५)	(१६)
					ह.आर. चौ.मी	ह.आर. चौ.मी		ह.आर. चौ.मी	ह.आर. चौ.मी	ह.आर. चौ.मी			ह.आर. चौ.मी		
2019-20	खराप							कलमबाग		0.7900					रेन-संख्या : 41, काजू-संख्या : 1, तामूळ-संख्या : 6, आंबा-संख्या : 100,
2020-21	खराप							आंबा		0.7900					आंबा-संख्या : 100, काजू-संख्या : 1,
2021-22	खराप	1257						आंबा		0.7900					आंबा-संख्या : 100, काजू-संख्या : 1,

टीप : \*५ - मिश्रणाचा संकेत क्रमांक, \*६ - जल सिंचित, \*६ - अजल सिंचित

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."  
दिनांक :- 29/06/2022  
सांकेतिक क्रमांक :- 273200050432060000620221566

(नाव :- सामरुक्मार अनंत करवेडे)  
रत्नागिरी जिल्हा - गुहागर - रत्नागिरी  
ता. गुहागर, जि. रत्नागिरी

<https://mahaferfar.enlightcloud.com/DDM/PgHtml712>

29-Jun-22

B. v. Dehkar

क्र. सं: 2021-22		गाव नमुना आठ-अ धारण जमिनीची नोंदवही (कृषिक) ( आसामीवार खतावणी -- जमाबंदी पत्रक )					6/29/2022		
गाव: गुहागर		तालुका: गुहागर					जिल्हा: रत्नागिरी		
गाव नमुना सहा मधील नोंद	भूमापन क्रमांक व उपविभाग क्रमांक	क्षेत्र	क्षेत्र	एकूण क्षेत्र	आकारणी किंवा जुडी	दुमाला जमिनीवरील नुकसान.	स्थानिक उपकर	एकूण	
(१)	(२)	(३अ)	(३ब)	(३क)	(४)	(५)	जि.प. प.	(६अ) * (६ब)	(७)
		लागवडी योग्य क्षेत्र	पोटखराब क्षेत्र	एकूण क्षेत्र	आकारणी किंवा जुडी	दुमाला जमिनीवरील नुकसान.	स्थानिक उपकर		
		(हे.आर.चौ.मी)	(हे.आर.चौ.मी)	(हे.आर.चौ.मी)					
							जि.प. प.		
खाते क्रमांक 1257	भालचंद्र विठठल महाडीक .								
व्यक्तिगत खातेदार	134/9	0.79.00	0.46.00	1.25.00	0.44	0	3.08	0.44	3.96
	135/8	0.79.00	0.06.00	0.85.00	0.44	0	3.08	0.44	3.96
	एकूण	1.58.00	0.52.00	2.10.00	0.88	0	6.16	0.88	7.92

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

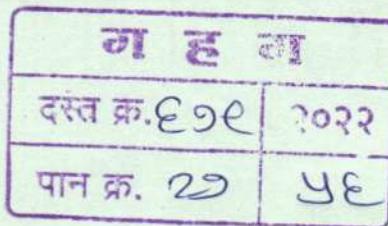
दिनांक :- 29/06/2022

सांकेतिक क्रमांक :- 273200050432060000620222558

( नाव :- सागरकुमार अनंत करंबेळे )

तलाक्याची सत्ता - गुहागर जिल्हा - रत्नागिरी

ता. गुहागर, जि. रत्नागिरी



B. V. Mahale

*(Handwritten signature)*

गाव नमुना ६  
फेरफार नोंदवही ( फेरफार पत्रक )

[ महाराष्ट्र जमीन महसुल अधिकार अभिलेख आणि नोंदवह्या ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम १० ]

गाव :- गुहागर

तालुका :- गुहागर

जिल्हा :- रत्नागिरी

नोंदीचा अनुक्रमांक	संपादन केलेल्या अधिकाराचे स्वरूप	परिणाम झालेले गट क्रमांक	अधिकार्याचे नाव , आद्याक्षरी व शेरा
2042	<p>फेरफाराचा प्रकार : अनौदणीकृत नोंदीचा प्रकार : आदेश व दस्तावेज फेरफाराचा दिनांक : 06/10/2017 माहिती मिळालेचा दिनांक :- 04/10/2017 अधिकारी : जिल्हाधिकारी आदेश क्रमांक : 4 आदेश दिनांक : 03/12/2014 नोंदीचा प्रकार -भोगवटादार वर्ग 2 ची जमीन वर्ग 1 करणे बाबत भोगवटादार वर्ग 2 ची जमीन वर्ग एक करण्याबाबत अर्ज आलेवरून व शासन निर्णय परिपत्रक क्रमांक टीएनसी/4/2013 प्र क्र 196/ज1 दिनांक 11/2/2014 व मा जिल्हाधिकारी रत्नागिरी पत्र क्र कुवषा कार्या 2 कलम 43 सुधारणा 2014 दिनांक 3/12/2014 प्रमाणे नोंद केली.तसेच अर्जदार यांनी पावती क्र.513607 नजराणा फी रक्कम रुपये 36/- मात्र दि.06/06/2015 रोजी भरणा केला आहे.</p> <p>हितसंबंधितांना नोटीस बजावल्याचा दि. फेरफार नोंद निर्गतीचा दि. 28/11/2017</p> <p>( खंडेराव रमेश कोकाटे ) तलाठी गुहागर साझा गुहागर ता. गुहागर जि. रत्नागिरी</p>	134/9, 135/8  एकूण :- 2	<p>शासन निर्णय परिपत्रक क्रमांक टीएनसी/4/2013 प्र क्र 196/ज1 दिनांक 11/2/2014 व मा जिल्हाधिकारी रत्नागिरी पत्र क्र कुवषा कार्या 2 कलम 43 सुधारणा 2014 दिनांक 3/12/2014 नुसार नोंद रद्द</p> <p>(मुबारक सिकंदर तडवी) मंडळ अधिकारी:- गुहागर ता.: गुहागर जि.: रत्नागिरी दि.: 28/11/2017</p>



दस्त क्र. ६७९	२०२२
पान क्र. २२	५६

"या प्रमाणित प्रतीसाठी फी म्हणून १५/- रुपये मिळाले."

दिनांक :- 29/06/2022

सांकेतिक क्रमांक :- 273200050432060000620223557

( नाव :- सागरकुमार अंतर्गत बांधणे )  
तलाठी साझा :- गुहागर ता. गुहागर जि. रत्नागिरी  
ता. गुहागर, जि. रत्नागिरी

जि :- रत्नागिरी

B. v. Melkar

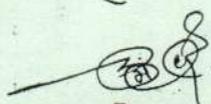
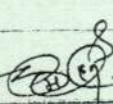
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31 फेरफारांची नोंदवही (फेरफार पत्रक)

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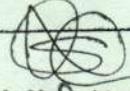
[महाराष्ट्र जमीन महसूल अधिकारी अधिनियम आणि नोंदवहीचा (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम १०]

गाव : तुलागूर तालुका : तुलागूर जिल्हा : रत्नागिरी

नोंदीचा अनुक्रमांक	संपादन केलेल्या अधिकाराचे स्वरूप	परिणाम झालेले भूमापन व उपविभाग क्रमांक	चावणी अधिकार्याची आवाक्षरी किंवा शेरा
32 चालू	तहसिलदार कार्यालय तुलागूर दि. २३/०७/७३ च्या पत्रावरून इतर हक्कातील नोंदेची नोंद करणेसाठी नोंद केली.		डोक्षण दोन
	 तलाठी तुलागूर		
33 ०१/१२	दि. २२/०७/७३ कायदा दाखल केलेली मिडकल विठ्ठल घोडू महाश्रीक यांनी महासंबंध राज्य स्तरावरील एम. व ग्रामिण विकास बँक लि. मुंबई जि. शाखा-रत्नागिरी उपशाखा-तुलागूर यांच्याकडून रक्कम रुपये १५२५०/- पंधरा हजार दोनशे पन्नास भाग घेऊन तारण दिली होती. सदर रक्कमेची त्यांनी व्याजामुदळसहीत परत फेड केली असल्याने उपशाखा व्यवस्थापक तुलागूर यांचे दि. २३/०७/७३ चे पत्र व नं. आर. वी. ३२५ वरून तहसिलदार कार्यालय तुलागूर यांचे दि. २३/०७/७३ चे पत्रावरून इतर हक्कातील नोंदेची नोंद करणेसाठी नोंद केली.	[२३७-९] १३४-९ [२४०-९] १३५-९	महाराष्ट्र राज्य सरकार भूमि व आणीबाणी विभाग दि. मुंबई उपशाखा तुलागूर यांच्याकडून २५/०७/७३ चे पत्र पाहून मंजूर म. जि. तुलागूर १२/०८/७३
	 तलाठी तुलागूर		
	आर. वी. वर हुकूम छानडित नक्कल तयार		तलाठी सजा तुलागूर
	तारीख : २२/०८/२०२२		ता. तुलागूर, जि. रत्नागिरी



<b>ग ह ग</b>	
दस्त क्र.	९०९२०२२
पान क्र.	२३ ५६

  
तलाठी सजा तुलागूर  
ता. तुलागूर, जि. रत्नागिरी

B.V. [Signature]

[Signature]

अप सहा  
ण वेंड  
संभार  
व २०/१२  
र  
न. तुलागूर  
२/०८/७३

## फेरफारांची नोंदवही (फेरफार पत्रक)

[महाराष्ट्र जमीन महसूल अधिकारी अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम १०]

गाव : गुहागर तालुका : गुहागर जिल्हा : रत्नागिरी

नोंदीचा अनुक्रमांक	संपादन केलेल्या अधिकाराचे स्वरूप	परिणाम झालेले भूमापन व उपविभाग क्रमांक	चाचणी अधिकाऱ्याची आद्याक्षरी किंवा शेर
१३८३	१) फेरफाराचा दिनांक - ८/३/२०११ २) फेरफाराचा प्रकार - बारस तपास. ३) मसत स्वामिदाराचे नाव - रुक्मीणी	स्वा. नं. ४६२, ११० व ४४० १३४-६ १४६-२१/६	नोटेरीयल ऑफिस गुहागर, जि. रत्नागिरी ६३६
	विहळ महाडिक मसत दिनांक - १६/१२/२०१० ४) मसतस बारस मुळगे - (i) मुकुंद महाडिक व. ६४ (ii) गजानन विहळ महाडिक व. ६१ (iii) भालचंद्र विहळ महाडिक व. ४६	११६-४ १३४-६ ४६-६	नोटेरीयल ऑफिस गुहागर, जि. रत्नागिरी ६३६
	ना. मुळी अथवा पती नाही. का. र. अ. नं. ६३६ प्रमाणे वस्तु वरील मूल्यदाखला, पंचमादी सरपंच दाखला पाइन नोंद केली.		गंडळ अधिकारी गुहागर ता. गुहागर, जि. रत्नागिरी ०१/६/११
	५) हितसेवक्यांना फेरफार सुचना केल्या व फलकावर प्रसिध्द केल्या दिनांक - ८/३/२०११		
	६) तक्रार - नाही.		
		एकूण पांच	

२१/१०/१९

तलाठी सजा गुहागर  
तालुका - गुहागर

ग ह ग	
दस्त क्र. ६९६	१०२२
पान क्र. २४	५६

अरजद व... कत नक्कल तयार  
तारीख : २६/०६/२०२२तलाठी सजा गुहागर  
ता. गुहागर, जि. रत्नागिरी

B.V. Meherkar

Singe

फेरफारांची नोंदवही (फेरफार पत्रक)

75

39

[महाराष्ट्र जमीन महसूल अधिकारी, अभिलेख आणि नोंदवही (तयार करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील नियम १०.]

गाव : गुहागर तालुका : गुहागर जिल्हा : रत्नागिरी

नोंदीचा अनुक्रमांक	संपादन केलेल्या अधिकाराचे स्वरूप	परिणाम झालेले भूमापन व उपविभाग क्रमांक	चाचणी अधिकाऱ्याची आद्याक्षरी किंवा शेरा
74/00 1/11	१) फेरफाराला दिनांक - २१/११/२०१२ २) फेरफाराला प्रकार - रजि० हक्कसोडपत्र	934-e 932-c	फेरफाराला दिनांक २१/११/२०१२ रजि० हक्कसोडपत्र २४/११/२०१२
	३) रजि० हक्कसोडपत्रा किडून देणार - मातृचक्र पिक्ल मराठीक या गुहागर		नोदवही दिनांक २४/११/२०१२ रजि० (नोदवही) विनामोवदहा हक्कसोडपत्र
	४) रजि० हक्कसोडपत्र किडून देणार - मुख्य पिक्ल मराठीक, राजानन पिक्ल मराठीक आनी विनामोवदहा रजि० हक्कसोडपत्र क्र. १३५३ दिनांक - ११/११/२०१२ रोजी		क्र. नं. १३५३/१२ ११/११/२०१२ रजि० हक्कसोडपत्र पादन नोंद
	किडून दिले रजि० हक्कसोडपत्राची सत्य प्रत, सुची क्र. २ ची नक्काद व भूमापन पाहन नोंद केली.		- मजुर - २ २०१०/११/०६
	प्रतिबंधीताना फेरफार खुला केल्याचा व फातकावर प्रसिध्द केल्याचा दिनांक २१/११/२०१२		मंडळ अधिकारी गुहागर ता. गुहागर, जि. रत्नागिरी २०१२/२०१२
	५) प्रकार - नाही	एकूण दोन २	
२१/११/२०१२			
	अखेरचे व हुकूम छापलेले नक्केल तयार तारीख : २१/०६/२०१२		तलाठी राजा गुहागर ता. गुहागर, जि. रत्नागिरी



व ह म	
दस्त क्र. ९९९	२०२२
पान क्र. २५	५६

तलाठी राजा गुहागर  
ता. गुहागर, जि. रत्नागिरी

B.V. Mehta

Rajendra

## ब प्रतीवरुन नक्कल

मौजे - गुहागर  
तालुका - गुहागर  
जिल्हा - रत्नागिरी

गुहागर भूसंपादन अतिअतितातडी मो.र.नं. 1

02/03/2021

" उत्तर "

स.नं. 134/9



## मोजणीचे कारण -

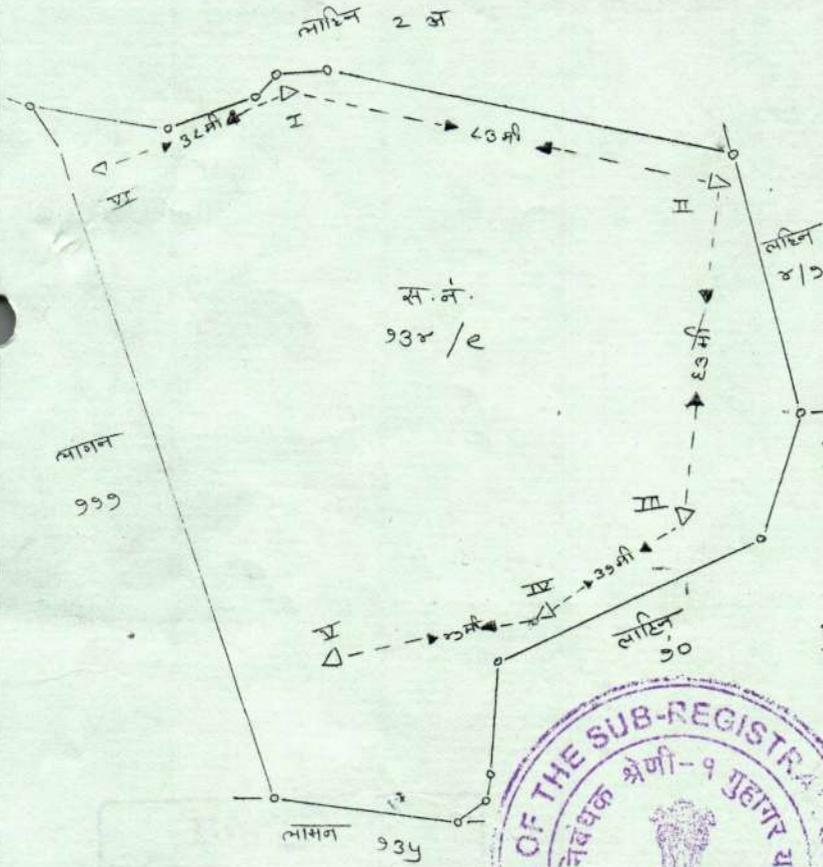
नगर परीषद गुहागर रा. मा. मुख्याधिकारी गुहागर यांचा दिनांक 02/03/2021 च्या अर्जावरुन व मा. उप वि भागीय अधिकाारी महसूल चि पळून यांचे कडील पत्र क्रमांक भूसंपादन/गुहागर/नगरपंचायत/एस.आर.212/2 020 गुहागरदि नांक 18/02/2021 चे पत्र व या कार्यालयाकडील भूसंपादन मो.र.नं. 01/02/2021 वरुन अति अति तातडी भूसंपादन मोजणी कामी

## मोजणी समयी हजर -

मा. मुख्याधिकारी नगर परीषद गुहागर श्री. अरविद मांडवकर - वनरक्षक  
श्री. सस्ते ई.जे. - कृषि पर्यवेक्षक

## खुलासा टिपा -

- या प्रमाणे भूमि अभिलेखाची स.नं. ची हदद असे.
- या प्रमाणे भूमि अभिलेखाची हि.नं. ची हदद असे..
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अर्ज आल्याची तारीख	21/01/21	तयार करणार
नक्कल तयार तारीख	21/01/21	
नक्कल अर्जदार श्री.	न.व.जोशी	तपासणी करणार
नक्कल फी र.रुपये	500/-	
मोजेन दिली तारीख		खरी नक्कल

मुख्यालय साहाय्यक उ.अ.भू.अ.गुहागर

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प्रमाण :- 1 : 1000

मोजणी करणार - श्री. श्री. उ. नेवगी  
(निमतानदार क्र. 1)

मोजणी दिनांक - 04/03/2021

*Signature*

*B. V. ...*



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 मुख्याधिकारी  
 नगरपंचायत, गुहागर  
 ता. गुहागर, जि. रत्नागिरी  
 Please sign above

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पान क्र. 24	YE

*Signature*

*B. V. Dadas*



## जिल्हाधिकारी कार्यालय (भूसंपादन) समन्वय शाखा, रत्नागिरी

रूम नं. 202, दुसरा मजला, जयस्तंभ, जिल्हाधिकारी कार्यालय आवार, जुनी इमारत, रत्नागिरी

ई-मेल : plaoratnagiri@gmail.com

फोन : 02352-226248

क्र.भूसं/समन्वय/कार्या-1/थेट खरेदी/बैठक/2021

दिनांक : 31/03/2021

9/4

प्रति,

- 1) मा. अधीक्षक अभियंता, सार्वजनिक बांधकाम मंडळ, रत्नागिरी
- 2) मा. अधीक्षक अभियंता, रत्नागिरी पाटबंधारे मंडळ, कुवारबाव रत्नागिरी
- 3) जिल्हा सरकारी वकील, रत्नागिरी
- 4) उपविभागीय अधिकारी, रत्नागिरी
- 5) उपविभागीय अधिकारी, दापोली
- 6) उपविभागीय अधिकारी, चिपळूण
- 7) उपविभागीय अधिकारी, राजापूर
- 8) जिल्हा प्रशासन अधिकारी (न.पा.प्र.) जिल्हाधिकारी कार्यालय, रत्नागिरी
- 9) सहाय्यक संचालक नगररचना, रत्नागिरी
- 10) मुख्याधिकारी, रत्नागिरी नगरपरिषद, रत्नागिरी
- 11) मुख्याधिकारी, लांजा नगरपंचायत, लांजा
- 12) मुख्याधिकारी, गुहागर नगरपंचायत, गुहागर
- 13) मुख्याधिकारी, मंडणगड नगरपंचायत, मंडणगड



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दस्त क्र. ६७६	२०२२
पान क्र. २८	५६

विषय :- खाजगी क्षेत्रातील जमिन सिंचन व इतर प्रकल्पांसाठी खाजगी वाटाघाटीद्वारे थेट खरेदी पध्दतीने घेणे.

खाजगी क्षेत्रातील जमिन सिंचन व इतर प्रकल्पांसाठी खाजगी वाटाघाटीद्वारे थेट खरेदी पध्दतीने घेणेबाबत शासन निर्णय दिनांक 12 मे, 2015 अन्वये गठीत करण्यात आलेल्या मुल्यांकन समितीची बैठक दिनांक 23-03-2021 रोजी दुपारी 12.00 वा. जिल्हाधिकारी कार्यालय, रत्नागिरी (नवीन इमारत) येथे आयोजित करण्यात आली होती. सदर बैठकीत खालील प्रस्ताव समितीचे मान्यतेसाठी सादर करण्यात आले.

अ.क्र.	संपादन संस्था	तपशिल
1	मुख्याधिकारी, रत्नागिरी नगर परिषद	आरक्षण क्र. 49 बालोदयान (पूर्वीचे) खेळाचे मैदान (आत्ताचे) या साठी संपादन करून मिळणेबाबत.
2	मुख्याधिकारी, लांजा नगरपंचायत, लांजा	घनकचरा प्रकल्प
3	मुख्याधिकारी, गुहागर नगरपंचायत, गुहागर	घनकचरा प्रकल्प
4	मुख्याधिकारी, मंडणगड नगरपंचायत, मंडणगड	घनकचरा प्रकल्प

वरीलपैकी अ.क्र. 1 व 4 चे प्रस्तावास मुल्यांकन समितीने मान्यता दिलेली आहे. सदर बैठकीचे इतिवृत्ताची प्रत सोबत जोडून पाठविण्यात येत असून, इतिवृत्ताचे अनुषंगाने संबंधितांनी आवश्यक कार्यवाही करावी.

गुहागर नगरपंचायत कार्यालय	
आवक क्र. : ०९४	दि. २४/३/२१
कार्यवाही क्र. : २५/१६	लिपिक
कार्यालय अधीक्षक / मुख्याधिकारी / नगराध्यक्ष	

(ऐश्वर्या काळशी)

उपजिल्हाधिकारी (भूसंपादन) समन्वय,  
रत्नागिरी

B.v. Mehta

Amite

विषय :- खाजगी क्षेत्रातील जमीन सिंचन व इतर प्रकल्पांसाठी खाजगी वाटाघाटीद्वारे थेट खरेदी पद्धतीने घेणे  
 मा. जिल्हाधिकारी रत्नागिरी यांचे अध्यक्षतेखाली दिनांक 23/03/2021 रोजी दुपारी 12.00 वा. जिल्हाधिकारी कार्यालय, रत्नागिरी येथे झालेल्या सभेचा इतिवृत्त.

सभेस उपस्थित समिती सदस्य व अधिकारी:-

- 1) मा. जिल्हाधिकारी, रत्नागिरी
- 2) उपजिल्हाधिकारी (भूसंपादन) समन्वय, रत्नागिरी
- 3) उपविभागीय अधिकारी, रत्नागिरी
- 4) उपविभागीय अधिकारी, दापोली
- 5) उपविभागीय अधिकारी, विपळूण
- 6) उपविभागीय अधिकारी, तांजा
- 7) जिल्हा प्रशासन अधिकारी, (नगरपालीका प्रशासन) रत्नागिरी
- 8) सहाय्यक संचालक, नगररचना, रत्नागिरी
- 9) मुख्यधिकारी, मंडणगड नगर पंचायत, मंडणगड
- 10) मुख्यधिकारी, गुहागर नगर पंचायत, गुहागर
- 11) मुख्यधिकारी, तांजा नगर पंचायत, तांजा
- 12) मुख्यधिकारी, रत्नागिरी नगर परिषद, रत्नागिरी

B. V. Mahule

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दस्त क्र. ६७९	२०२२
पान क्र. २९	५६



प्रथम मा. जिल्हाधिकारी यांचेवतीने उपजिल्हाधिकारी (भूसंपादन) समन्वय, रत्नागिरी यांनी सर्व उपस्थितांचे स्वागत करून, मा. जिल्हाधिकारी यांचे मान्यतेने सभेस सुरुवात केली. सदर बैठकीमध्ये खालील प्रस्ताव मुल्यांकनाचे मान्यतेसाठी ठेवणेत आलेला आहे असे सांगितले.

अ.क्र.	संपादन संस्था	तपशिल
1	मुख्याधिकारी, मंडणगड नगर पंचायत, मंडणगड	मंडणगड नगर पंचायत घनकचरा व्यवस्थापन प्रकल्पासाठी खाजगी जमिन थेट खरेदीने घेणेबाबत.
2	मुख्याधिकारी, गुहागर नगर पंचायत, गुहागर	गुहागर नगर पंचायत घनकचरा व्यवस्थापन प्रकल्पासाठी खाजगी जमिन थेट खरेदीने घेणेबाबत.

*(Signature)*

3	मुख्याधिकारी, लांजा नगर पंचायत, लांजा	लांजा नगर पंचायत घनकचरा व्यवस्थापन प्रकल्पासाठी खाजगी जमिन शेट खरेदीने घेणेबाबत.
4	मुख्याधिकारी, रत्नागिरी नगर परिषद, रत्नागिरी	आरक्षण क्र. 49 बालेदयान (पूर्वीचे) खेळाचे मैदान (आत्ताचे) या साठी संपादन कलम मिळणेबाबत.

**उक्त प्रस्तावावर खालीलप्रमाणे सविस्तर चर्चा करण्यात आली.**

अ.क्र.	विषय	झालेली चर्चा व देणेत आलेले निर्देश	कार्यवाही करणारे संबंधित कार्यालयीन विभाग
1	गुहागर नगर पंचायत घनकचरा व्यवस्थापन प्रकल्पासाठी खाजगी जमिन शेट खरेदीने घेणेबाबत.	गुहागर नगर पंचायत घनकचरा व्यवस्थापन प्रकल्पासाठी खाजगी जमिन शेट खरेदीने घेणेबाबत मुख्याधिकारी, गुहागर नगर पंचायत, गुहागर यांचेकडून प्राप्त झालेल्या प्रस्तावाचे अनुषंगाने शासन निर्णय दिनांक 25/01/2017 नुसार कार्यवाही करण्यात येत असलेबाबत उपविभागीय अधिकारी, चिपळूण यांचेकडून सांगण्यात आले. तथापी संबंधित जमीन मालक हे चालू बाजारभावाप्रमाणे मोबदल्याची मागणी करीत असल्याने वाटाघाटीबाबत अद्याप निर्णय झालेला नाही. याबाबत मुख्याधिकारी, गुहागर नगर पंचायत, गुहागर यांना विचारणा केली असता, नगरपंचायतीकडे एकूण 2.22 कोटी निधी उपलब्ध असलेचे मुख्याधिकारी यांनी सांगितले. त्यानुसार संबंधित जमीन मालक यांना नियमानुसार होणाऱ्या मोबदल्याबाबत पत्राद्वारे कळवावे व प्रस्ताव मान्यतेसाठी समितीसमोर सादर करावा अशा सूचना देण्यात आल्या.	1) उपविभागीय अधिकारी चिपळूण 2) मुख्याधिकारी, गुहागर नगर पंचायत
2	लांजा नगर पंचायत घनकचरा व्यवस्थापन प्रकल्पासाठी खाजगी जमिन शेट खरेदीने घेणेबाबत.	सदर-प्रस्ताव आजच जिल्हाधिकारी कार्यालयात दाखल केला असलेने अद्याप मुल्यांकनाची कार्यवाही केली नसलेचे उपविभागीय अधिकारी, लांजा यांनी सांगितले. याबाबत सहाय्यक संचालक नगररचना यांचेकडून मुल्यांकनाबाबत अहवाल घेवून प्रस्ताव सादर करणेच्या मुचना देण्यात आल्या.	उपविभागीय अधिकारी, लांजा
3	मंडणगड नगर पंचायत घनकचरा व्यवस्थापन प्रकल्पासाठी खाजगी जमिन शेट खरेदीने घेणेबाबत.	1) मुख्याधिकारी, नगर पंचायत मंडणगड यांनी मौजे कॉझर ता. मंडणगड येथील स.नं. 57 हि.नं. 2 क्षेत्र 7.14.00 हे.आर ही मिळकत श्री. अशोक हरी गोविलकर या. कॉझर ता. मंडणगड यांचे सामाईक मालकीची मिळकत आहे. त्यापैकी पैकी 1-00-00 हे.आर जमिन मंडणगड नगर पंचायत घनकचरा व्यवस्थापन प्रकल्पासाठी शेट खरेदी पद्धतीने खरेदी घेण्याचे निश्चित करून तसा प्रस्ताव तयार करून खरेदी पद्धतीच्या दराच्या निश्चितीसाठी या कार्यालयाकडे सादर केलेला आहे. 2) सदर जमिनीचा वापर घनकचरा प्रकल्पासाठी करावा. खरेदीखत होईपर्यंत सदरच्या जमिनीवर घनकचरा प्रकल्पाबाबत काम सुरु करण्यास कोणतीही हरकत नाही. सदर जागेकडे जाणेसाठी मुख्य रस्त्यापासून (मंडणगड-मंडणगड)	1) उपविभागीय अधिकारी, दापोली / 2) मुख्याधिकारी, नगर पंचायत मंडणगड



पान क्र. 30	48
दस्तावेज क्र. 892	2022

B. V. Mahesh

*(Signature)*

अडखळ-टाकवली) त्यांची जागा असून, जागेकडे जाणारा रस्ता ते विना मोबदला देणस तयार आहेत असे उपविभागीय अधिकारी, दापोली यांनी सांगितले.

3) प्रस्तुत प्रकरणी उपअधिकार भूमि अभिलेख, मंडणगड यांचेकडील दिनांक 7/07/2011 अन्वये संयुक्त मोजणी पत्रक व नकाशा प्राप्त झालेला आहे.

4) बाधित होणाऱ्या मिल्कर्टीमध्ये बांधकामे किंवा विहीर तसेच फळझाडे, वनझाडे समाविष्ट नाहीत.

5) प्रस्तुत प्रस्तावामध्ये समाविष्ट असलेले क्षेत्र हे विभाग क्रमांक 2/2 मधील आहे असे उपविभागीय अधिकारी, दापोली यांचेकडून सांगणेत आले.

6) सदर गावाकरीता स.नं. 57 जमिनीचे दर 390/- प्रति चौ.मी. नमूद आहे.

7) सन 2019-20 च्या सिद्धशिघ्र गणक दरसूचीनुसार येणारे बाजारमुल्य रु. 390/- प्रति चौ.मी. हा जास्तीचा दर असून खरेदी विक्री नुसार जास्तीचा दर 20,000/- प्रति गुंठ म्हणजे 200/- प्रति चौ.मी. हा कमी आहे. सिद्धशिघ्र गणक दरसूचीनुसार येणारे बाजारमुल्य शेतकऱ्यांसाठी फायदेशीर आहे. त्यामुळे खरेदी करावयाच्या प्रस्तावित क्षेत्रासाठी सदरचा दर रु. 390/- प्रति चौ.मी. निश्चित करण्यात येत आहे.

8) त्यानुसार शेतकऱ्यांना देय रक्कम रु. 97,50,000/- (अक्षरी रु. सत्त्याणव लाख पन्नास हजार मात्र) होत आहे. तसेच महाराष्ट्र शासन महसूल व वन विभागाकडील दिनांक 23 मार्च, 2018 रोजीचे निर्णयानुसार प्रस्तुत दराचे मान्यतेअंती मुख्याधिकारी, नगर पंचायत-मंडणगड यांनी निवाडा रक्कमेवरील 2 टक्के आस्थापना खर्चाची रक्कम रुपये 1,95,000/- आणि 1 टक्के सोयी सुविधा खर्चाची रक्कम 97,500/- धनाकर्षाद्वारे जमा करण्याची आहे असे उपविभागीय अधिकारी, दापोली-यांचेकडून सांगणेत आले.

9) प्रकरणी या कार्यलयकडील पत्र क्र.भूसं/समन्वय/कार्या-1/कावि 340/एसआर 45/2021 दिनांक 22/02/2020 अन्वये सहाय्यक संचालक नगर रचना, रत्नागिरी यांचेकडून अभिप्राय मागविण्यात आले. सहाय्यक संचालक नगर रचना, रत्नागिरी यांनी पत्र जा.क्र.भूसंपादन प्रारूप निवाडा/डॉपिंग गाऊंड/संसंनरत्ना/349 दिनांक 2/03/2021 अन्वये आपले अभिप्राय या कार्यलयास सादर केले असून, विषयांकीत जागा ही स्थूल जमीन असल्याने बाजारमूल्य दर तक्त्याकरीता निर्गमित करण्यात आलेल्या मार्गदर्शक सूचनांमधील मुद्दा क्र. 16 नुसार जागेचे निव्वळ मुल्यांकन रु. 27,49,500/- होत असलेचा अहवाल सादर केला आहे.

10) तथापी सहाय्यक संचालक नगर रचना, रत्नागिरी यांनी काढलेले दर हे त्यांचेकडील जुन्या परिपत्रकानुसार काढले असून, महसूल व वन विभागाकडील दिनांक 13 ऑगस्ट 2018 व शुद्धीपत्रक दि. 10 सप्टेंबर 2018 शासन परिपत्रकानुसार उक्त खरेदी करावयाच्या प्रस्तावित क्षेत्रासाठी काढण्यात आलेला दर रु. 390 प्रति चौ.मी. हा योग्य असलेचे उपविभागीय अधिकारी, दापोली यांचेकडून सूचित करण्यात आले.

11) त्यामुळे मौजे कोडर ता. मंडणगड येथील स.नं. 57/2 यामधील खाजगी क्षेत्र गेट खरेदी पद्धतीने खरेदी घेणेकरीता शेतकऱ्यांना देय रक्कम रु. 97,50,000/- (अक्षरी रु. सत्त्याणव लाख पन्नास हजार मात्र) होत आहे. तसेच

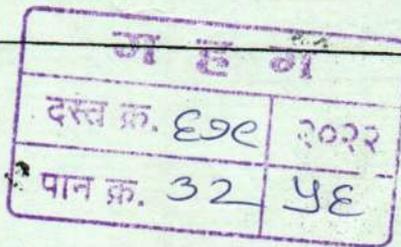


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B.V. Nakhe

*(Signature)*

<p>महाराष्ट्र शासन महसूल व वन विभागाकडील दिनांक 23 मार्च, 2018 रोजीचे निर्णयानुसार प्रस्तुत दराचे मान्यतेअंती मुख्य्याधिकारी, नगर पंचायत मंडणगड यांनी निवाडा रक्कमेवरील 2 टक्के आस्थापना खर्चाची रक्कम रुपये 1,95,000/- आणि 1 टक्के सोयी सुविधा खर्चाची रक्कम 97,500/- घनाकर्षाद्वारे जमा करण्याची आहे असे उपविभागीय अधिकारी, दाणोली यांनी सांगितले व वरीलप्रमाणे काढण्यात आलेल्या मुल्यांकनास मान्यता मिळणेस विनंती केली.</p>	<p>1) मुख्य्याधिकारी, रत्नागिरी नगर परिषद रत्नागिरी यांनी जोडे झाडगांव म्यु.अंत ता. रत्नागिरी येथील स.नं. 226/2/अ क्षेत्र 0.50.40 हे.आर ही आरक्षण क्र. 49 बालोदयान (पूर्वीचे) खेळाचे मैदान (आत्ताचे) या साठी थेट खरेदी पद्धतीने खरेदी घेण्याचे निश्चित करून तसा प्रस्ताव तयार करून खरेदी पद्धतीच्या दराच्या निश्चितीसाठी या कार्यालयकाडे सादर केलेला आहे.</p> <p>2) मुख्य्याधिकारी, रत्नागिरी नगर परिषद यांनी अॅड श्री. श्रीदत्त एस. गिरीसागर, रत्नागिरी यांचेकडून दिनांक 23/06/2020 रोजी जमीनीचा लिगल सर्व रिपोर्ट प्राप्त करून घेतला असलेबाबत उपविभागीय अधिकारी, रत्नागिरी यांनी सांगितले.</p> <p>3) बाधित होणाऱ्या मिळकतीमध्ये बांधकामे किंवा विहीर तसेच फळझाडे, वनझाडे समाविष्ट नाहीत.</p> <p>4) सादर जमिनीसाठीचा दर निश्चित करण्याकरीता भूसंपादन अधिनियमातील तरतुदीनुसार कार्यवाही केली. त्यानुसार खरेदीव्यवहारप्रमाणे प्रतिआर दर रु. 940345.82/- इतका येत आहे.</p> <p>5) सन 2019-20 च्या शिघ्रसिद्ध गणक दरसूची येणारे बाजारमुल्य रु. 662000/- प्रती चौ.मी. येत असून खरेदी विक्री नुसार येणारा दर रु. 940346/- हा जास्तीचा असून, खरेदी विक्री व्यवहारानुसार येणारे बाजारमुल्य शेतकऱ्यांसाठी फायदेशीर आहे. त्यामुळे खरेदी करावाच्या प्रस्तावित क्षेत्रासाठी सादरचा दर रु. 940346/- प्रती आर निश्चित करण्यात येत आहे असे उपविभागीय अधिकारी, रत्नागिरी यांचेकडून सांगण्यात आले.</p> <p>6) त्यानुसार परिगणना केली असता शेतकऱ्यांना देय रक्कम रु. 11,84,83,596/- (अक्षरी रु. अकरा कोटी चौऱ्यांशी लाख च्यांशी हजार पाचशे शहाणव मात्र) होत आहे. तसेच महाराष्ट्र शासन महसूल व वन विभागाकडील दिनांक 23 मार्च, 2018 रोजीचे निर्णयानुसार प्रस्तुत दराचे मान्यतेअंती मुख्य्याधिकारी, रत्नागिरी नगर परिषद यांनी निवाडा रक्कमेवरील 2 टक्के आस्थापना खर्चाची रक्कम रुपये 23,69,672/- आणि 1 टक्का सोयी सुविधा खर्चाची रक्कम 11,84,836/- घनाकर्षाद्वारे जमा करण्याची आहे असे उपविभागीय अधिकारी, रत्नागिरी यांचेकडून सांगण्यात आले.</p> <p>8) रत्नागिरी नगर परिषदेकडे सादर प्रकल्पाकरीता किती निधी उपलब्ध असल्याची विचारणा केली असता, त्याकरीता रु. 3.83 कोटी निधी असलेचे सांगितले. तसेच संबंधित जमीन मालक हे सादर रकमेत जागा देण्यास तयार असलेचे मुख्य्याधिकारी, रत्नागिरी नगर परिषद यांचेकडून सांगण्यात आले. याबाबत नगर परिषद स्तरावर संबंधित जमीन मालक यांचेकडून आवश्यक कागदपत्रे घेवून नियमानुसार कार्यवाही करावी अशा सूचना देण्यात आल्या.</p> <p>9) तथापी महाराष्ट्र शासन महसूल व वन विभागाकडील दिनांक 23 मार्च, 2018 रोजीचे निर्णयानुसार प्रस्तुत दराचे मान्यतेअंती मुख्य्याधिकारी, रत्नागिरी नगर परिषद यांनी निवाडा रक्कमेवरील 2 टक्के आस्थापना खर्चाची रक्कम रुपये</p>
<p>रत्नागिरी नगरपरिषद आरक्षण क्र. 49 बालोदयान (पूर्वीचे) खेळाचे मैदान (आत्ताचे) या साठी संपादन करून मिळणेबाबत.</p>	<p>1) उपविभागीय अधिकारी, रत्नागिरी / 2) मुख्य्याधिकारी, रत्नागिरी नगर परिषद</p>

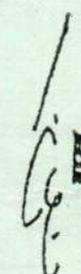


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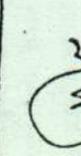
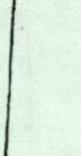
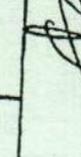


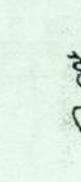
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23,69,672/- आणि 1 टक्के सोयी गुठिणा वचणीक (एकूण 44,84,836/- घनकंपेव्हेर अण कडक्यो) अर्ज	उपविभागीय अधिकाऱ्या, टपोनी व उपविभागीय अधिकाऱ्या, टल्मिरी वाबेकडूर सडक्यात आलेले गुठ्याकन बांगड अडलेले घडर गुठ्याकनस बागीस अटीच्या अर्पेन एडुन गुठ्याकन ट्रास सगिरीची मान्यता देण्यात येत आहे.
	<p>1) घडर मान्य केलेले दर इतर प्रकारासाठी / अन्य प्रयोजनासाठी / अन्य अधिनीसाठी वापरता येणार नाही.</p> <p>2) घडर प्रतलघीत दर हे अर्पित मान्यतेच्या सीमारे परा आघारे देण्यात आले असल्याने ह्येचिा साकारत कोणत्याही न्यायालयाना टाट मागण्याचा अधिकार असणार नाही. सर्वेच गुठ्याकन सडक्य 2013 चे क्रमने 64 नुसार संशोधित गुठ्याकन/सडक्यरकड बागीस रकमेची मान्यता करता येणार नाही किंवा घडीस रकमेबाबत / सोरटाण्याबाबत कोणत्याही सरास न्यायमयात टाट मागता येणार नाही. टल्मुसारा अर्पित मातकरकडू सडक्यर / संशोधित घडर संशिकित सगिरीसट कायदे.</p>

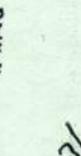

 मंडळाकड अण घडकड, मंडळाकड  

 उपडर अण घडकड, गुठ्याकन  

 बांगड अण घडकड, बांगड  

 टल्मिरी-डुवा वीरड, टल्मिरी  

 अडक, टिका बाकडी इरीस, टल्मिरी  

 बाडक, सगडकड टंगाकड, सगडकड टल्मिरी  

 बाडक अण घडकड, उपविभागीय अधिकाऱ्या, टपोनी  

 बाडक अण घडकड, उपविभागीय अधिकाऱ्या, गुठ्याकन  

 बाडक अण घडकड, उपविभागीय अधिकाऱ्या, बांगड  

 बाडक अण घडकड, उपविभागीय अधिकाऱ्या, टल्मिरी  

 बाडक अण घडकड, उपविभागीय अधिकाऱ्या, टल्मिरी

B. v. Melwar

*(Handwritten signature)*

रत्नागिरी मारितीसाठी व कार्यवाहीसाठी :-

- 1) उपविभागीय अधिकारी, रत्नागिरी
- 2) उपविभागीय अधिकारी, दापोली
- 3) उपविभागीय अधिकारी, विपळूण
- 4) उपविभागीय अधिकारी, लांजा
- 5) जिल्हा प्रशासन अधिकारी, (नगरपालीका प्रशासन) रत्नागिरी
- 6) सहाय्यक संचालक, नगररचना, रत्नागिरी
- 7) मुख्याधिकारी, मंडणगड नगर पंचायत, मंडणगड
- 8) मुख्याधिकारी, गुहागर नगर पंचायत, गुहागर
- 9) मुख्याधिकारी, लांजा नगर पंचायत, लांजा
- 10) मुख्याधिकारी, रत्नागिरी नगर परिषद, रत्नागिरी



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B. V. Indulkar

*(Signature)*

**MUNICIPAL SOLID WASTE MANAGEMENT & HANDING RULES, 2016**  
**Site Selection Checklist for Nagar Panchayat, Guhagar**  
 Shri. Bhalchandra Virthal Mhadik Gat No. 134/9



Sr.No	Site Details	Prescribed Limits (more than)	Remarks & Actual site details
1	Location		Mauje-Guhagar - 134/9
2	Total Land available		1.25 HR
3	Distance From habitation	200 m.	300 m Approximately
4	Distance From river	100 m.	More than 1 Km
5	Distance From water supply well	200 m.	500 m Approximately
6	Distance From Highway	200 m.	600 m Approximately
7	Development Plan (zoning)		Not Applicable
8	Geomorphology, Geology, Hydrogeology		Geomorphology - hilly area. High Slope towards south-east Geology - Area mainly consisting of laterite overlain by lateritic soil cover. Hydrogeology - No major drainage found near site. laterite acts as an aquifer.
9	Distance From pond	200 m.	800 m Approximately
10	Distance From public park	200 m.	More than 1 Km
11	Distance From Airport/Airbase	20 km. away	110 Km (Ratnagiri)
12	CRZ	Not permitted	Out of CRZ
13	Flood Plains	Site not permitted within the flood plains as recorded for last 100 years.	Out of Flood Area
14	Critical Habitat Areas, Sensitive eco-fragile areas	Not Permitted	Away from Critical Habitat Areas, Sensitive Eco fragile areas
15	Any other remarks		Slope should be minimum

Conclusion - As per the guideline of Solid Waste Management Rule 2016 & Survey (joint inspection) carried on the proposed site at Gat No.134/9 Guhagar, Tal. Guhagar, Dist. Ratnagiri

*(Signature)*

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 पान क्र. ३५ ५६

B. V. Mhadik

*(Signature)*  
 Sr. Geologist,  
 GSDA, Ratnagiri

*(Signature)*  
 District Collector,  
 Ratnagiri

*(Signature)*  
 Division Forest Officer,  
 Ratnagiri

*(Signature)*  
 Superintendent Engineer,  
 Irrigation Project Construction,  
 Division Ratnagiri  
 Superintending Engineer,  
 Ratnagiri Irrigation Circle,  
 Kuwarbay, Ratnagiri.

*(Signature)*  
 District Administration Officer,  
 Ratnagiri

*(Signature)*  
 SUB-REGIONAL OFFICE  
 Municipal Council Guhagar  
 2nd Floor, P. V. Kulkarni Complex,  
 Behind Sub-Regional Office, Chiplun,  
 Tal. Chiplun, Dist. Ratnagiri 415605  
 Chiplun

*(Signature)*  
 Chief Officer,  
 Municipal Council Guhagar

*(Signature)*  
 Town Planning officer  
 Ratnagiri

विषय :- खाजगी क्षेत्रातील जमीन सिंचन व इतर प्रकल्पांसाठी खाजगी वाटाघाटीद्वारे शेत खरेदी पद्धतीने घेणे  
मा. जिल्हाधिकारी रत्नागिरी यांचे अध्यक्षतेखाली दिनांक 26/10/2021 रोजी दुपारी 12.00 वा. जिल्हाधिकारी कार्यालय, रत्नागिरी येथे झालेल्या सभेचा इतिवृत्त.



B. V. Dada

सभेस उपस्थित समिती सदस्य व अधिकारी:-

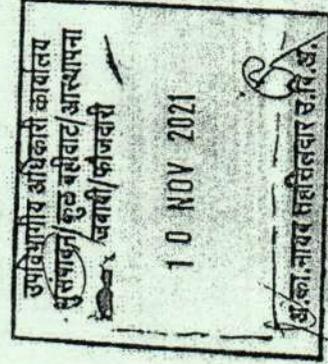
- 1) मा. जिल्हाधिकारी, रत्नागिरी
- 2) अधीक्षक अभियंता, सार्वजनिक बांधकाम मंडळ, रत्नागिरी
- 3) उपजिल्हाधिकारी (भूसंपादन) समन्वय, रत्नागिरी
- 4) उपविभागीय अधिकारी, चिपळूण
- 5) जिल्हा प्रशासन अधिकारी, (नगरपालिका प्रशासन) रत्नागिरी
- 6) नगररचनाकार, रत्नागिरी
- 7) मुख्याधिकारी, गुहागर नगर पंचायत, गुहागर

प्रथम मा. जिल्हाधिकारी यांचेवतीने उपजिल्हाधिकारी (भूसंपादन) समन्वय, रत्नागिरी यांनी सर्व उपस्थितांचे स्वागत करून, मा. जिल्हाधिकारी यांचे मान्यतेने सभेस सुरुवात केली. सदर बैठकीमध्ये खालील प्रस्ताव मुल्यांकनाचे मान्यतेसाठी ठेवणेत आलेला आहे असे सांगितले.

वस्त क्र. ६९२	२०२२
पान क्र. ३६	५६

*(Signature)*

अ.क्र.	संपादन संस्था	तपशिल
1	मुख्याधिकारी, गुहागर नगर पंचायत, गुहागर	गुहागर नगर पंचायत घनकचरा व्यवस्थापन प्रकल्पासाठी खाजगी जमिन शेत खरेदीने घेणेबाबत.





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B. V. Nale

6) प्रस्तुत प्रकरणी खरेदी घ्यावयाच्या जमिनीकरीता बाजारमुल्य निश्चित करणेसाठी सन 2020-21 च्या वार्षिक मुल्यदर सूचीमध्ये नमूद केलेले दर गुहागर प्रभाव क्षेत्रात असलेले जिरायत जमिनीचा दर 15527/- प्रति आर येत आहे. खरेदी 7) सन 2020-21 च्या सिद्धेशि गणक दरसूचीनुसार येणारे बाजारमुल्य रु. 15527/- प्रती प्रती आर येत असुन, खरेदी विक्री नुसार जास्तीचा दर 32258/- प्रति आर येत आहे. खरेदी विक्री नुसारचा दर 32258/- प्रति आर दर हा शेतकऱ्यांसाठी फायदेशीर आहे. त्यामुळे खरेदी करावयाच्या प्रस्तावित क्षेत्रासाठी सदरचा दर रु. 32258/- प्रति आर निश्चित करण्यात येत आहे.

8) त्यानुसार परिगणीत करून शेतकऱ्यांना देय रक्कम रु. 2,35,30,043/- (अक्षरी रु. दोन कोटी पस्तीस लाख तीस हजार त्रैचाळीस मात्र) होत आहे. तसेच महाराष्ट्र शासन महसूल व वन विभागाकडील दिनांक 23 मार्च, 2018 रोजीचे निषेदानुसार प्रस्तुत दराचे मान्यतेअंती मुख्याधिकारी, नगर पंचायत मंडणगड यांनी निवाडा रक्कमेवरील 2 टक्के आस्थापना खर्चाची रक्कम रुपये 4,70,601/- आणि 1 टक्के सोयी सुविधा खर्चाची रक्कम 2,35,300/- धनाकर्षाद्वारे जमा करण्याची आहे असे उपविभागीय अधिकारी, चिपळूण यांचेकडून सांगणेत आले व वरीलप्रमाणे काढण्यात आलेल्या मुल्यांकनास मान्यता मिळणेस विनंती केली.

मुल्यांकनास मान्यता मिळणेस विनंती केली. उपविभागीय अधिकारी, चिपळूण यांचेकडून काढण्यात आलेले मुल्यांकनाबाबत कोणतीही हरकत नसलेचे समिती सदस्य यांचेकडून सांगण्यात आले. तरी सदर मुल्यांकनास खालील अटीच्या अधीन राहून मुल्यांकन दरास समितीची मान्यता देण्यात येत आहे.

- 1) सदर मान्य केलेले दर इतर प्रकरणासाठी / अन्य प्रयोजनासाठी / अन्य जमिनीसाठी वापरता येणार नाही.
- 2) सदर प्रस्तावीत दर हे जमिन मालकांच्या संगती पत्रा आधारे देण्यात आले असल्याने त्यांना याबाबत कोणत्याही न्यायालयात दाद मागण्याचा अधिकार असणार नाही. तसेच भुसंपादन कायदा 2013 चे कलम 64 नुसार संबंधित भूधारकास/सहधारकास वाढीव रकमेची मागणी करता येणार नाही किंवा वाढीव रकमेबाबत / मोबदल्याबाबत कोणत्याही सक्षम न्यायालयात दाद मागता येणार नाही. त्यानुसार जमिन मालकांकडून शपथपत्र / समतीपत्र घेऊन सचिकेत समाविष्ट करावे.

स्वाक्षरीत-  
(डॉ. बी.एन.पाटील)  
जिल्हाधिकारी रत्नागिरी

ठिकाण : रत्नागिरी

दिनांक : 28/10/2021

प्रसिद्धिमाहितीसाठी व कार्यवाहीसाठी -

- 1) अधिष्ठाक अभियंता, सार्वजनिक बांधकाम मंडळ, रत्नागिरी
- 2) उपविभागीय अधिकारी, चिपळूण
- 3) जिल्हा सरकारी वकील, रत्नागिरी
- 3) जिल्हा प्रशासन अधिकारी, (नगरपालिका प्रशासन) रत्नागिरी
- 4) नगररचनाकार, रत्नागिरी
- 5) मुख्याधिकारी, गुहागर नगर पंचायत, गुहागर



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दस्त क्र. ६०९	२०२२
पान क्र. ३९	५६

जिल्हाधिकारी रत्नागिरी कंरीता

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# गुहागर नगरपंचायत गुहागर मु.पो.ता.गुहागर, जि.रत्नागिरी

फोन नंबर- ०२३५९-२४०२५९ फॅक्स नं.०२३५९-२४०९५२ email:npguhagar@gmail.com

सन २०२१/२२  
सर्वसाधारण सभा

विषय क्र. ४ : गुहागर नगरपंचायत कार्यक्षेत्रामधील श्री. भालचंद्र विठ्ठल महाडीक यांचे मालकीची मौजे गुहागर स.नं. १३४/९ ही जागा घनकचरा व्यवस्थापनासाठी खरेदी करणेसाठी मा.जिल्हाधिकारी यांचे अध्यक्षतेखाली दिनांक २६/१०/२०२१ रोजी झालेल्या बैठकीमध्ये मोबदला निश्चितीस मान्यता दिल्याने जागा खरेदी करणेकामी येणाऱ्या रक्कमेस प्रशासकीय व आर्थिक मंजूरी देणे.

दिनांक २४/१२/२०२१  
ठराव क्र.५९



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दस्तावेज क्र. ६९९	२०२२
पान क्र. ४०	५६

गुहागर नगरपंचायतीची स्थापना दिनांक ६ ऑक्टोबर २०१२ रोजी झालेली आहे. तत्कालीन ग्रामपंचायतीकडे घनकचरा व्यवस्थापनाकरीता योग्य प्रकारची जागा उपलब्ध नसल्याने पर्यायाने नगरपंचायतीकडे देखील घनकचरा व्यवस्थापनाकरीता पुरेशी व योग्य जागा उपलब्ध झालेली नाही. शिवाय २०१६ पासून Solid waste management rules २०१६ ची अंमलबजावणी संपूर्ण देशात व महाराष्ट्रात सुरु झाली त्यामध्ये घनकचरा व्यवस्थापनाचे निकष ठरविण्यात आले आहेत. तसेच केंद्र शासनाचे स्वच्छ भारत अभियान अंतर्गत प्रत्येक शहर स्वच्छ ठेवण्याचे अभियान सुरु केले आहे. तसेच केंद्र शासन /राज्य शासन स्वच्छ सर्वेक्षण ही मोहीम देखील राबवित आहे. घनकचरा व्यवस्थापनांतर्गत घनकचऱ्यावर प्रक्रीया करणे ही बाब सर्वात महत्त्वाची आहे. स्मार्ट सिटी अभियान, अमृत अभियान व स्वच्छ महाराष्ट्र अभियान महाराष्ट्र नागरी विकास अभियान संचालनालय यांचेकडील पत्र क्रमांक राअस/एजीटी/१९-२०/१२४ दिनांक ११/०९/२०२० चे पत्रान्वये घनकचरा व्यवस्थापन अधिनियम २०१६ ची अंमलबजावणी न केल्यास मा.एनजीटीने हयाची गंभीर दखल घेतली जाईल असे कळविले असून पूर्तता न करणाऱ्या सर्व स्थानिक नागरी संस्थांवर दंडात्मक कारवाई करणेबाबत आदेशित केले आहे. नगरपंचायतीची जागे संदर्भात अडचण लक्षात घेऊन विषय क्र.३ दिनांक १५/०२/२०२१ च्या विशेष सभेत चर्चा करून १.२५.०० हेक्टर आर. चौ.मी. खाजगी जागा खरेदी करण्याचा प्रस्ताव शासनाचे मंजूरीसाठी पाठविण्यात सर्वानुमते दिनांक १५/२/२०२१ ठराव क्र. २५ ने ठराव पारीत केलेला आहे.

नगरपंचायतीने जा. क्र. ७३८/२०२० दिनांक १०/११/२०२० नुसार इच्छुक जागा मालकाकडून प्रस्ताव मागविले. सदरची नोटीस दि. ११/११/२०२० रोजीच्या दैनिक लोकमत या वृत्तपत्रा मध्ये प्रसिध्द करण्यात आलेली आहे. या जाहिरातीला प्रतिसाद देवून श्री. भालचंद्र विठ्ठल महाडीक यांनी त्यांचे मालकीची जागा घनकचरा व्यवस्थापनासाठी देण्याचा प्रस्ताव नगरपंचायतीला विहित मुदतीत दिला. पाणी पुरवठा व स्वच्छता विभागाचे जा.क्र. घनव्य- १००३/प्र.क्र.६७५/पा.पु. २२ दिनांक २६/०८/२००३ च्या शासन निर्णय प्रमाणे प्रस्तावित जागा घनकचरा व्यवस्थापनाचे निकष पूर्ण करीत असल्याची सर्व प्रथम खात्री करणे आवश्यक होते. शासन निर्णय क्रसकीर्ण-०३/२०१५/प्रक्र३४/अ-२ दि १२/५/२०१५ अन्वये नगरपंचायतीचे जा.क्र. नपंगु/१०२०/२०२१ दिनांक १५/०२/२०२१ व्दारे वाटाघाटीने जागा खरेदी करण्याचा प्रस्ताव जिल्हाधिकारी कार्यालयाकडे सादर केला. उपजिल्हाधिकारी (भूसंपादन) समन्वय, रत्नागिरी यांचे कडील क्र. भूसं/समन्वय/कार्या-१/थेट खरेदी/बैठक/२०२१ दिनांक १/०४/२०२१ अन्वये जिल्हा समितीची मान्यता प्रदान करण्यात आल्याचे व त्यानुषंगाने आवश्यक कार्यवाही करण्याचे निर्देश देण्यात आले.

B. V. Dalve

*(Signature)*

तसेच दिनांक ४/०३/२०२१ च्या पुढारी या वृत्तपत्रामध्ये जाहीर नोटीस प्रसिध्द करुन नियोजित जागा खरेदी -.विक्री करण्याचा व्यवहारा संदर्भात कोणाची हरकत किंवा हित संबंध असल्यास हरकत दाखल करण्याची सुचना प्रसिध्द करण्यात आली होती. त्यावर विहित कालावधीमध्ये कोणाचीही हरकत प्राप्त झालेली नाही. तदनंतर सदर जागेचा सर्व रिपोर्ट रत्नागिरी जिल्हा सरकारी अभियोक्ता कार्यालय रत्नागिरी यांचे कार्यालयाकडील म.जा.क. ३१७/२०२१ दिनांक १५/०३/२०२१ ने प्राप्त झाला आहे. नगरपंचायतीच्या दि. १५/०२/२०२१ च्या प्रस्तावावर जिल्हाधिकारी कार्यालयाकडून १.२५.०० हेक्टर आर. चौ.मी. जागेचे मुल्यांकन करुन दि. २६/१०/२०२१ च्या मोबदला निश्चितीसाठीची जिल्हास्तरीय समितीच्या बैठकीमध्ये सादर केले होते. मोबदला निश्चितीसाठीची जिल्हा स्तरीय समितीने दि. २६/१०/२०२१ रोजीच्या समिती बैठकीमध्ये मुल्यांकनाचा प्रस्ताव सादर करुन त्यास अंतिम मान्यता प्रदान केलेली आहे.

समितीच्या इतिवृत्तानुसार मा. जिल्हाधिकारी रत्नागिरी यांच्या अध्यक्षतेखाली दि. २६/१०/२०२१ रोजी दुपारी १२.०० वाजता जिल्हाधिकारी कार्यालय रत्नागिरी येथे झालेल्या सभेच्या इतिवृत्तात नमुद निर्देशानुसार श्री. भालचंद्र विठ्ठल महाडिक यांचे स.नं. १३४/९ चे १.२५.०० हेक्टर आर. चौ.मी. जमिन गुहागर नगरपंचायतीच्या प्रस्तावित घनकचरा व्यवस्थापन प्रकल्पासाठी वाटाघाटीद्वारे थेट खरेदी करणे कामी रक्कम रुपये २,३५,३०,०४३/- मोबदला निश्चित करण्यात आला आहे. सदर जमिनीचा वापर घनकचरा प्रकल्पासाठी करावा. सदर जागेकडे जाणेसाठी मुख्य रस्त्यापासून गुहागर ते रेवेची नदी ते वाकी असा जिल्हा परिषद रत्नागिरी यांचे मालकीचा पोहोच रस्ता उपलब्ध आहे. प्रस्तुत प्रकरणी उपअधिक्षक भुमी अभिलेख गुहागर यांचेकडील मोजणी दिनांक ४/०३/२०२१ अन्वये संयुक्त मोजणी पत्रक व नकाशा प्राप्त झालेला आहे. बाधित होणाऱ्या जागेमध्ये बांधकामे व विहीर समाविष्ट नाही मात्र सदर मिळकतीमध्ये फळझाडे व वनझाडे समाविष्ट आहेत.

मा. जिल्हाधिकारी रत्नागिरी यांच्या अध्यक्षतेखाली दि. २६/१०/२०२१ रोजीच्या जिल्हाधिकारी कार्यालय रत्नागिरी येथे झालेल्या सभेच्या इतिवृत्तात नमुद निर्देशानुसार प्रस्तुत प्रकरणी खरेदी घ्यावयाच्या जमिनीकरीता बाजारमुल्य निश्चित करणेसाठी सन २०२०-२१ च्या वार्षिक मुल्यदर सूचीमध्ये नमुद केलेले दर गुहागर प्रभाव क्षेत्रात असलेने जिरायत जमिनीचा दर १५५२७/- प्रती आर येत आहे. सन २०२०-२१ च्या सिध्दशिघ्र गणक दरसूचीनुसार येणारे बाजारमुल्य रु. १५५२७/-प्रती आर येत असून खरेदी विक्रीनुसार जास्तीचा दर ३२,२५८/-प्रती आर येत आहे. खरेदी विक्रीनुसारचा दर ३२,२५८/- रु.प्रती आर दर हा शेतकऱ्यासाठी फायदेशीर आहे. त्यामुळे खरेदी करावयाच्या प्रस्तावित क्षेत्रासाठी सदरचा दर रुपये ३२,२५८/- प्रती आर निश्चित करणेत येत आहे. त्यानुसार परिगणीत करुन शेतकऱ्यांना देय रक्कम रु. २,३५,३०,०४३/- (अक्षरी रु. दोन कोटी पस्तीस लाख तीस हजार त्रेचाळीस मात्र) होत आहे. तसेच महाराष्ट्र शासन महसूल व वनविभागाकडील दिनांक २३/०३/२०१८ रोजीच्या निर्णयानुसार प्रस्तुत दराचे मान्यतेअंती नगरपंचायत गुहागर यांनी निवाडा रक्कमेवरील २% आस्थापना खर्चाची रक्कम रुपये ४,७०,६००/- आणि १% सोयी सुविधा खर्चाची रक्कम २,३५,३००/- धनाकर्षाद्वारे जमा करण्याचे आहे असे उपविभागीय अधिकारी चिपळूण यांजकडून कळविणेत आले आहे.

त्यामुळे माझे गुहागर तालुका गुहागर येथील स.नं. १३४/९ यामधील खाजगी क्षेत्र थेट खरेदी पध्दतीने खरेदी घेणेकरीता जिल्हास्तरीय समितीकडून प्राप्त निर्देशानुसार शेतकऱ्याला देय रक्कम २,३५,३०,०४३/- (अक्षरी रु. दोन कोटी पस्तीस लाख तीस हजार त्रेचाळीस मात्र)होत आहे. तसेच महाराष्ट्र शासन महसूल व वन विभागाकडील दिनांक २३/०३/२०१८ रोजीच्या निर्णयानुसार प्रस्तुत दराचे मान्यतेअंती नगरपंचायत गुहागर यांनी निवाडा रक्कमेवरील २% आस्थापना खर्चाची रक्कम रुपये ४,७०,६००/- आणि १ टक्के सोयी सुविधा खर्चाची रक्कम २,३५,३००/- धनाकर्षाद्वारे जमा करण्याचे आहे असे उपविभागीय अधिकारी चिपळूण यांनी पत्राने कळविले आहे. घनकचरा व्यवस्थापन प्रकल्पासाठी करावा लागणारा खर्च १४ वा वीत्त आयोग घनकचरा व्यवस्थापनासाठी खर्च करण्याबाबत दिनांक ०३ ऑगस्ट २०१५ च्या शासन निर्णयप्रमाणे बंधनकारक करण्यात आलेले आहे.

यास्तव मोबदला निश्चितीसाठीची जिल्हास्तरीय समितीने दिनांक २६/१०/२०२१ च्या बैठकीमध्ये ठरविलेला जमिन मोबदला रक्कम रुपये २,३५,३०,०४३/- आस्थापना खर्च रक्कम रु. ४,७०,६००/- सोयी सुविधा खर्च रक्कम रुपये २,३५,३००/- व स्टॅम्प ड्युटी रक्कम रु. १४,१२,०००/- व रजिस्ट्रेशन फी ५०,०००/- असे एकूण २,५६,९७,९४४/- (अक्षरी

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दोन कोटी छपन्न लाख सत्याणव हजार नऊशे चौवेचाळीस ) मात्रच्या रक्कमेस व याकामी येणाऱ्या इतर अनुषंगिक खर्चाच्या रक्कमेस अदा करण्यास या ठरावाद्वारे मान्यत देण्यात येत आहे.

नियोजित जमिनीची खरेदी ज्या अधिनियमानुसार करण्यात आलेली आहे त्या अधिनियमानुसार अनुज्ञेय असलेल्या इतर वापरासाठी जमिनीचा उपयोग करण्यास देखील मान्यता देण्यात येत आहे. वरील जमीन खरेदी करण्यासाठी व याकामी येणाऱ्या अनुषंगिक खर्चास नगरपंचायतीकडे उपलब्ध असलेल्या १४ वा वीत आयोग व त्यावरील व्याज, नगरपंचायत फंड या निधीमधून खर्च करण्यास तसेच उपविभागीय अधिकारी चिपळूण यांचे कार्यालयातील जागा खरेदीबाबतचे क्रमांक/भूसंपादन/गुहागर नगरपंचायत/एस आर २१२/२०२१ दिनांक ११/११/२०२१ रोजीच्या पत्रामधील मुद्द्यांची पूर्तता केलेनंतरच जागा खरेदी करण्यास ही सभा प्रशासकीय व आर्थिक मंजूरी देत आहे. तसेच सदर प्रस्ताव प्रशासकीय मान्यतेसाठी मा.जिल्हाधिकारी सांग.रत्नागिरी यांजकडे पठविणेत यावा असे सर्वानुमते ठरले.

वरील प्रमाणे ठराव सर्वानुमते मंजूर

सुचक - श्री.गजानन शंकर वेल्हाळ  
अनुमोदक - श्री. प्रसाद दत्ताराम बोले



*[Handwritten Signature]*

अध्यक्ष,

गुहागर नगरपंचायत गुहागर



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दस्त क्र. ६९९	२०२२
पान क्र. ४२	५६

B.V. Malco

*[Handwritten Signature]*



महाराष्ट्र शासन

महसूल व वनविभाग

जिल्हाधिकारी, रत्नागिरी यांचे कार्यालय

✦ नगरपालिका प्रशासन शाखा ✦

✦ ई-मेल आयडी: - dpoduda.ratnagiri@gmail.com ✦

क्रमांक: नपाप्र-2/कावि-116/एसआर-570/2022

दिनांक: - 11/05/2022

- वाचते: 1) महाराष्ट्र शासन, महसूल व वन विभाग, शासन निर्णय क्रमांक: संकीर्ण-03/2015/प्र.क्र.34/अ-2, दिनांक 12/05/2015.
- 2) महाराष्ट्र शासन, नगरविकास विभाग, शासन निर्णय क्रमांक: टिएफसी 8015/प्र.क्र.106/नवि-4, दिनांक 03/08/2015.
- 3) महाराष्ट्र शासन, नगरविकास विभाग, शासन निर्णय क्रमांक: स्वमअ 2015/प्र.क्र.247/नवि-34, दिनांक 21/11/2015.
- 4) महाराष्ट्र शासन, नगरविकास विभाग, शासन निर्णय क्र.एफएफसी-1917/प्र.क्र.4/नवि-04, दिनांक 02/03/2017.
- 5) महाराष्ट्र शासन, नगरविकास विभाग, शासन निर्णय क्र.टीएफसी-8015/प्र.क्र.106/नवि-04, दिनांक 14/09/2020.
- 6) नगरपंचायत गुहागर यांचा सर्वसाधारण सभा ठराव क्र.51, दि.24/12/2021
- 7) मुख्याधिकारी, नगरपंचायत गुहागर यांनी त्यांचे पत्र जावक क्र.: नपंगु/757/2022, दिनांक: 03/02/2022

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दस्त क्र. 89e	2022
पान क्र. 83	५६
आदेश:-	

मुख्याधिकारी, नगरपंचायत गुहागर यांनी त्यांचेकडील उपोदघातातील अ.क्र.7 चे पत्राने 14 वा वित्त आयोग प्राप्त निधीतून एकूण रक्कम रुपये रक्कम रु. 2,56,97,944/- (अक्षरी रुपये दोन कोटी छप्पन्न लक्ष सत्याण्णव हजार नऊशे चवेचाळीस मात्र) च्या खर्चास प्रशासकीय मंजूरी मिळणेसाठी प्रस्ताव ठरावाच्या प्रतीसह या कार्यालयात सादर केलेला आहे.

शासन, नगर विकास विभाग निर्णय क्र.टिएफसी 8015/प्र.क्र.106/नवि-4, दिनांक 03/08/2015 नुसार 14 व्या वित्त आयोगांतर्गत परिच्छेद (II)(I)(अ)(1) तसेच उक्त संदर्भाय क्रमांक 5 चे शासन निर्णयान्वये उपरोक्त काम अनुज्ञेय आहे. सदरचे विकासकामांना जिल्हाधिकारी हे प्रशासकीय मान्यता देण्यास सक्षम आहेत.

सदर विकासकामांसाठी 14 वा वित्त आयोगाचे 50% घनकचरा विकासकामांच्या निधीतून व 14 वा वित्त आयोगांतर्गत प्राप्त अनुदानाच्या व्याजाच्या रक्कमेतून खाली नमूद विकासकामांच्या खर्चास मंजूरी देण्यात येत आहे.

अ.क्र	कामाचे नांव	अंदाजपत्रकीय रक्कम रु.	प्रशासकीय मान्यता रक्कम
1	गुहागर घनकचरा व्यवस्थापन प्रकल्पासाठी खाजगी जमीन वाटाघाटीद्वारे थेट खरेदी करणेकामी प्रशासकीय मान्यता मिळणेबाबत.	14 वा वित्त आयोग मुलभूत अनुदानांतर्गत घनकचरा विकासकामांसाठी एकूण रक्कम रु. 2,02,77,910/- (अक्षरी रुपये दोन कोटी दोन लक्ष सत्याहतर हजार नऊशे दहा मात्र)	14 वा वित्त आयोग अंतर्गत अनुदानाच्या व्याजाची रक्कम रु. 54,20,034/- (अक्षरी रुपये चौपन्न लक्ष वीस हजार चौतीस मात्र)
			2,56,97,944/- (अक्षरी रुपये दोन कोटी छप्पन्न लक्ष सत्याण्णव हजार नऊशे चवेचाळीस)

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उपरोक्त प्रस्तावासोबत मुख्याधिकारी, नगरपंचायत गुहागर यांनी खालीलप्रमाणे कागदपत्रे सादर केली आहेत.

- 1) सर्वसाधारण सभा ठराव क्र.51, दि.24/12/2021 ची प्रत.
- 2) प्रस्तावित कामे अन्य कोणत्याही योजनेतून प्रस्तावित करण्यात आलेले नाही, अथवा अर्थसहाय्य घेतलेले नाही असे प्रमाणपत्र.
- 3) प्रस्तावित कामाची जागा गुहागर नगरपंचायतीस 14 व्या वित्त आयोगाचा निधी उपलब्ध करून दिल्यामुळे नगरपंचायत गुहागर यांचे ताब्यात मिळणार आहे.
- 4) नगरपंचायत गुहागर यांचेकडे 14 वा वित्त आयोगांतर्गत घनकचरा विकासकामांसाठी एकूण रक्कम रु. 2,02,77,910/- व 14 वा वित्त आयोगांतर्गत व्याजाची रक्कम रु. 54,20,034/- इतका निधी शिल्लक आहे.

उपरोक्त प्रस्ताव, कामांची अनुज्ञेयता, निधीची उपलब्धता इत्यादि विचारांत घेता नगरपंचायत गुहागर यांना त्यांचे प्रस्तावाप्रमाणे उक्त विकासकामासाठी मी, जिल्हाधिकारी रत्नागिरी 14 व्या वित्त आयोग मुलभूत मुलभूत अनुदान अंतर्गत प्राप्त 50% घनकचरा निधीतून रक्कम रु. 2,02,77,910/- (अक्षरी रुपये दोन कोटी दोन लक्ष सत्याहतर हजार नऊशे दहा मात्र) व 14 वा वित्त आयोगांतर्गत अनुदानाच्या व्याजाची रक्कम रु. 54,20,034/- (अक्षरी रुपये चौपन्न लक्ष बीस हजार चौतीस मात्र) असे एकूण रक्कम रु. 2,56,97,944/- (अक्षरी रुपये दोन कोटी छप्पन्न लक्ष सत्याहतर हजार नऊशे घेचाळीस हजार) मात्रस खालील अटी/शर्तीस अधीन राहून प्रशासकीय मंजूरी देत आहे.

अटी/शर्ती:-

- 1) या योजनेअंतर्गत प्रस्तावित अनुज्ञेय कामे ही सार्वजनिक हिताची कामे आहेत असे समजण्यात यावे.
- 2) 14 वा वित्त कार्यात्मक अनुदानातून रक्कम काढतेवेळी आवश्यक तेवढीच रक्कम सदर खात्यामधून प्रशासकीय मान्यतेच्या रकमेच्या अधीन राहून काढणेची जबाबदारी मुख्याधिकारी, नगरपंचायत गुहागर यांची राहिल.
- 3) एकूण रक्कम रुपये 2,56,97,944/- पैकी 2 टक्के आस्थापना खर्च 4,70,600/- व 1 % सोयीसुविधा खर्च 2,35,300/- अशी रक्कम रु.7,05,900/- (अक्षरी रक्कम रुपये सात लक्ष पाच हजार नऊशे) मात्र उपविभागीय अधिकारी चिपळूण कार्यालयात व रक्कम रुपये 14,12,000/- स्टॅम्प ड्युटी व रजिस्ट्रेशन फी भरण्यासाठी 50,000/- अशी एकूण रक्कम रु.14,62,000/- वेळीच संबंधित शासकीय यंत्रणेकडे भरणेबाबतची जबाबदारी कार्यान्वयीन यंत्रणेची राहिल.
- 4) प्रशासकीय मान्यतेच्या रक्कमेहून अधिक खर्च नगरपंचायतीने स्वनिधीतून करणे बंधनकारक आहे.
- 5) काम पूर्ण झाल्यावर, मंजूर रकमेतील बचत अन्य कोणत्याही कामाकडे परस्पर वळविण्यात येवू नये.
- 6) सदर प्रस्तावित केलेल्या कामासाठी महाराष्ट्र लेखा संहिता 2013, मा.आयुक्त तथा संचालक, संचालनालय नगरपरिषद प्रशासन, यांनी वेळोवेळी निर्गमित केलेले स्थायी निर्देश तसेच कामाच्या अनुषंगाने प्रचलित शासन निर्णय, शासन परीपत्रके, मार्गदर्शक तत्त्वे अधिनियम व नियम इत्यादि मधील नमूद केलेल्या अटी, शर्ती व सुचनांचे पालन करण्याची जबाबदारी कार्यान्वयीन यंत्रणेची राहिल. यात कोणतीही अनियमितता आढळून आल्यास कार्यान्वयीन यंत्रणा सर्वस्वी जबाबदार राहतील.
- 7) प्रस्तावित केलेले काम यापूर्वी कोणत्याही योजनेतून घेतलेले नाही, अथवा कोणत्याही योजनेतून करणार नाही, याबाबत निविदेपूर्वी खात्री करणे याची जबाबदारी कार्यान्वयीन यंत्रणेची राहिल.



दस्त क्र. ९९६ २०२२	
पान क्र. ४४ ५६	

B. V. Mahas

*(Signature)*

8) सदर योजनेअंतर्गत घेण्यात येणा-या कामांचा भौतिक प्रगती अहवाल या कार्यालयास नियमितपणे सादर करावा.

9) सदरचे विकासकामासाठी महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांजकडील आवश्यक त्या पूर्व परवानग्या घेण्याची जबाबदारी संबंधित कार्यान्वयीन यंत्रणेची राहिल.

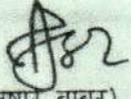
10) सदर प्रशासकीय मान्यतेच्या आदेशातील प्रस्तावित कामांच्या अंमलबजावणी गैरव्यवहार, लेखा आक्षेप, लोकलेखा समिती, विधीमंडळ कामकाज समिती यांनी आक्षेप नोंदवल्यास त्याची पूर्तता करण्याची जबाबदारी संबंधित कार्यान्वयीन यंत्रणेची राहिल.

11) महाराष्ट्र शासन, वित्त विभाग, शासन निर्णय शुद्धीपत्रक क्रमांक: अर्थसं-2020/प्र.क्र.65/अर्थ-3, दिनांक 14 मे 2020 शासन शुद्धीपत्रकाचे तंतोतंत पालन करणेची जबाबदारी संबंधित कार्यान्वयीन यंत्रणेची राहिल.

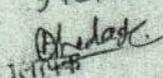
12) जागा खरेदी झाल्यानंतर सदरची जागा नगरपंचायतीच्या मालकीची झाल्याबाबतची सर्व कागदपत्रे या कार्यालयास तात्काळ सादर करणेत यावीत.

सही/-xxx  
(डॉ.बी.एन.पाटील)  
जिल्हाधिकारी रत्नागिरी

प्रत - मुख्याधिकारी, नगरपंचायत गुहागर यांजकडे माहितीसाठी व पुढील कार्यवाही साठी रवाना.

  
(तुषार बाबर)

जिल्हा सह आयुक्त, नपाप्र.,  
जिल्हाधिकारी कार्यालय रत्नागिरी

गुहागर नगरपालिका कार्यालय	
आयक क्र. : 399	9/11/2022
कार्यवाही साते :	
कार्यालय अधिक्षक / मुख्याधिकारी / नगराध्यक्ष	



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दस्त क्र. ६९९	२०२२
पान क्र. ४५	५६

B. V. Muley



20/04/1941

Permanent Account Number

AAABG0561C

07/12/2016

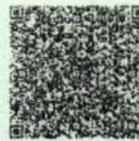


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दस्त क्र. ६९६	२०२२
पान क्र. ४६	५६



भारत सरकार  
Government of India

प्रसाद शामराव शिंगटे  
Prasad Shamrao Shingte  
जन्म तारीख / DOB : 13/02/1983  
पुरुष / Male



8718 1679 1833

आधार - सामान्य माणसाचा अधिकार



भारतीय विशिष्ट-ओळख प्राधिकरण  
Unique Identification Authority of India

पत्ता  
मार्फत: शामराव शिंगटे तीर्थरुप,  
मंगूर तरफ सावंतवाडी, मंगूर टी/एफ  
सावंतवाडी, कोल्हापूर, महाराष्ट्र,  
416503

Address:  
S/O. Shamrao Shingte, Tirthrup,  
Mangur Tarf Sawantwadi,  
Mangnoor T/H Sawantwadi,  
Kolhapur, Maharashtra. 416503

8718 1679 1833

PERMANENT ACCOUNT NUMBER  
AESPM9660M

नाम / NAME  
BHALCHANDRA VITTHAL MAHADIK

पिता का नाम / FATHER'S NAME  
VITTHAL DHONDU MAHADIK

जन्म तिथि / DATE OF BIRTH  
02-06-1951

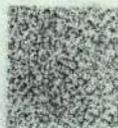
हस्ताक्षर / SIGNATURE  
A. V. Mahadik

आयकर आयुक्त, कोल्हापूर  
COMMISSIONER OF INCOME TAX, KOLHAPUR

भारत सरकार



भालचंद्र विठ्ठल महादीक  
Bhalchandra Vitthal Mahadik  
जन्म तारीख/DOB:02/06/1951  
पुरुष Male



5420 9680 2561

- सामान्य माणसाचा अधिकार



म ह न	
वस्त क्र. ६०६	२०२२
पान क्र. ४०	५६

भारतीय विशिष्ट पहचान प्राधिकरण  
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पत्ता  
शिवाजी चौक, गुहागर  
रत्नागिरी  
महाराष्ट्र, 415703

Address  
Shivaji Chauk, Guhagar,  
Ratnagiri  
Maharashtra 415703

- Aam Aadmi ka Adhikar

B.v. mahadik

भारत सरकार  
Government of India

जनार्दन बळवंत साटले  
Janardan Balavant Satle  
जन्म तारीख/DOB: 07/02/1983  
पुरुष/ MALE

2136 1554 8792

माझे आधार, माझी ओळख

भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India

पत्ता:  
कीर्तनवाडी, गुहागर, रत्नागिरी,  
महाराष्ट्र - 415703

Address:  
Kirtanwadi, Guhagar, Ratnagiri,  
Maharashtra - 415703

2136 1554 8792



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दस्त क्र. ६९६	२०२२
पान क्र. ४८	५६

भारत सरकार  
GOVERNMENT OF INDIA

सुनील सुर्यकांत नवजेकर  
Sunil Surykant Navajekar  
जन्म तारीख/DOB: 24/12/1982  
पुरुष/ MALE

4822 7053 0905

माझे आधार, माझी ओळख

भारतीय विशिष्ट पहचान प्राधिकरण  
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पत्ता:  
Gurav wadi - Devpat, Guhagar,  
Ratnagiri,  
Maharashtra - 415703

पत्ता:  
सुर्य वाडी - देवपाट, गुहागर, रत्नागिरी,  
महाराष्ट्र - 415703

1947  
1800 300 1947  
help@uidai.gov.in  
www.uidai.gov.in  
P.O. Box No. 1947  
Bengaluru-560 001

Department of Stamp & Registration, Maharashtra	
Receipt of Document Handling Charges	
PRN 1407202201094	Date 14/07/2022
Received from Guhagar Nagarapanchayat Guhagar Karita Ma. Mukhyadhikari Sao. Shri. Prasad Shamarav Shingate, Mobile number 9004067566, an amount of Rs.1120/-, towards Document Handling Charges for the Document to be registered(iSARITA) in the Sub Registrar office S.R. Guhagar of the District Ratnagiri.	
Payment Details	
Bank Name sbiepay	Date 14/07/2022
Bank CIN 10004152022071401037	REF No. 202219537564748
This is computer generated receipt, hence no signature is required.	



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दस्त क्र. ९९९	२०२२
पान क्र. ४९	५९

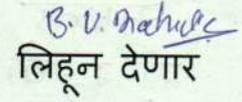


### घोषणापत्र

मी / आम्ही नगरपंचायत गुहागर करीता मे. मुख्याधिकारी सो. श्री. प्रसाद शामराव शिंगटे आणि श्री. भालचंद्र विठठल महाडीक याद्वारे घोषित करतो की, दुय्यम निबंधक गुहागर कार्यालयात लीज डीड या शिर्षकाचा दस्त नोंदणीसाठी सादर करित आहोत. सदर दस्तामध्ये आमचे वय, पत्ता, व्यवसाय, पॅन क्रमांक दिलेले असून ते बरोबर आहे. याबाबत मी / आम्ही स्वतः खात्री केलेली आहे.

वरीलप्रमाणे घोषणापत्रातील सर्व मजकूर खरा व बरोबर आहे. खोटा अगर चुकीचा आढळून आल्यास मी / आम्ही भारतीय दंड विधान कलम 199, 200, 193(2) नुसार होणाऱ्या शिक्षेस पात्र राहिन / राहू याची मला /आम्हाला जाणीव आहे.

  
लिहून घेणार

  
लिहून देणार



व ह ग	
दस्त क्र. ६९९	२०२२
पान क्र. ५०	५६

## ओळखदार

लिहून घेणार व लिहून देणार व इतर सर्व दस्त निष्पादक पक्षकार हे आमचे खास ओळखीचे व परिचयाचे आहेत. त्यांना आम्ही पूर्णपणे व्यक्तीशः ओळखतो. तसेच त्यांनी सदर दस्तावर त्यांचेच फोटो चिकटविले असून त्यांचाच अंगठ्याचा ठसा उमटविला आहे. व स्वाक्षरी/अंगठा केला आहे. तसेच ओळखपत्राच्या झेरॉक्सप्रत जोडल्या आहे. सदरचे सर्व व्यक्ती त्याच व खऱ्या आहेत. त्यामुळे आम्ही पूर्णपणे ओळखत असलेबाबत आम्ही सहाया/अंगठे केले आहे. व आम्ही आमचे फोटो चिकटविले आहेत. तसेच याकामी आमच्या ओळखपत्राच्या झेरॉक्सप्रत दस्तासोबत जोडल्या आहेत. सदर दस्तातील लिहून घेणार/लिहून देणार व इतर सर्व दस्त निष्पादक व्यक्तींच्या ओळखीस आम्ही सर्वस्वी जबाबदार व बांधील आहोत.

ओळखदाराचे नाव व पत्ता	फोटो	सही/अंगठा
जनार्दन बळवंत साठले शा. मु. पो. गुहागर किर्तनवाडी, ता. गुहागर जि. रत्नागिरी		
सुनील सुर्यकांत नवजेकर शा. मु. पो. गुहागर देवपार गुरुववाडी, ता. गुहागर जि. रत्नागिरी		

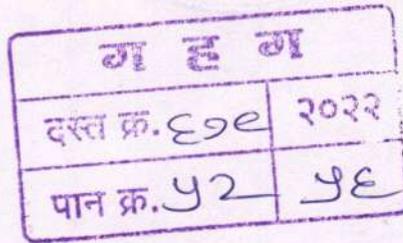


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दस्त क्र. ९९	२०२२
पान क्र. ५५	५६

मूल्यांकन पत्रक (शहरी क्षेत्र-खुली जमीन)					
Valuation ID : 202207146384			14 July 2022,06:24:13 PM		
मूल्यांकनाचे वर्ष :	2022				
जिल्हा :	रत्नागिरी				
तालुका :	तालुका : गुहागर				
उपमूल्य विभाग :	1/10-फळबाग आवा				
क्षेत्राचे नाव :	C class Palika				
सर्वे नंबर/ गट नंबर :	134				
वार्षिक मूल्य दर तक्त्यानुसार जमिनीचा दर					
खुली जमीन	निवासी सदनिका	कार्यालय	दुकाने	औद्योगिक	मोजमापनाचे एकक
1847800	0	0	0	0	हेक्टर
मिळकतीचे क्षेत्र	1.25 हेक्टर	Bulk Land			
Applicable Rules :	.16 व				
1. 1.25हेक्टर क्षेत्रासाठी वार्षिक मूल्य दरावर 100 % मूल्य दर =1847800/-					
1.25हेक्टर क्षेत्रासाठी मूल्य = 1.25 * 1847800					
=2309750/-					
जमिनीचे एकत्रित अंतिम मूल्य = मिळकतीचे क्षेत्र (1) मूल्य + मिळकतीचे क्षेत्र (2) मूल्य					
=2309750 + 0					
= Rs.2309750/-					
= ₹ तेवीस लाख नऊ हजार सात शे पन्नास /-					

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दस्ता क्र. ६९९	२०२२
पान क्र. ५३	५६

469/619

शुक्रवार, 15 जुलै 2022 11:58 म.पू.

दस्त गोषवारा भाग-1

गहग

५४/५६

दस्त क्रमांक: 619/2022

दस्त क्रमांक: गहग /619/2022

बाजार मूल्य: रु. 2,35,30,043/-

मोबदला: रु. 2,35,30,043/-

भरलेले मुद्रांक शुल्क: रु.14,11,900/-

दु. नि. सह. दु. नि. गहग यांचे कार्यालयात

अ. क्र. 619 वर दि.15-07-2022

रोजी 11:50 म.पू. वा. हजर केला.

पावती:811

पावती दिनांक: 15/07/2022

सादरकरणाचे नाव: मा.मुख्याधिकारी नगरपंचायत  
गुहागर,ता.गुहागर,जि.रत्नागिरी --

नोंदणी फी

रु. 30000.00

दस्त हाताळणी फी

रु. 1120.00

पृष्ठांची संख्या: 56

एकुण: 31120.00

दस्त हजर करणाऱ्याची सही:

Sub Registrar Guhagar

प्रमुख निबंधक

गुहागर श्रे - १

दस्ताचा प्रकार: खरेदीखत

मुद्रांक शुल्क: (दोन) कोणत्याही नगरपालिका किंवा नगर पंचायत किंवा स्थालगत असलेल्या कोणत्याही कटक क्षेत्राच्या हद्दीत किंवा मुंबई महानगर प्रदेश ॥ विकास प्रा॥धिकरणाच्या हद्दीत असलेल्या कोणत्याही ग्रामीण क्षेत्रात, किंवा मुंबई मुद्रांक (मालमत्तेच्या प्रत्यक्ष बाजार मूल्याचे निधारण) नियम, 1995 अन्वये प्रकाशित झालेल्या वार्षिक विवरणपत्रातील दराप्रमाण प्रभाव क्षेत्रात.

शिक्का क्र. 1 15 / 07 / 2022 11 : 50 : 19 AM ची वेळ: (सादरीकरण)

शिक्का क्र. 2 15 / 07 / 2022 11 : 53 : 14 AM ची वेळ: (फी)

Sub Registrar Guhagar

प्रमुख निबंधक

गुहागर श्रे - १



दस्त हजर केले की, सादर दस्तगोषवारा खरेदीची  
पूरा कागदपत्रे ही अस्तित् व खरी आहेत. तथापि खादी/  
वनावट आढळून आल्यास नोंदणी अधिनियम १९०८ चे  
कलम ८२ अन्वये होणाऱ्या कारवाईस आम्ही व्यक्तिशः  
जबाबदार राहू.

B. V. Malviya  
लिहून देणार

लिहून घेणार

Signature



दस्त गोपवारा भाग-2

गहग

दस्त क्रमांक:619/2022

15/07/2022 11 57:18 AM

दस्त क्रमांक :गहग/619/2022

दस्ताचा प्रकार :-खरेदीखत

अनु क्र.	पक्षकाराचे नाव व पत्ता	पक्षकाराचा प्रकार	छायाचित्र	अंगठ्याचा ठसा
1	नाव:भालचंद्र विठठल महाडीक पत्ता:प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: रा. गुहागर- शिवाजीचौक, ता. गुहागर, जि. रत्नागिरी, महाराष्ट्र, रत्नागिरी. पिन नंबर:ABSPM9660M	लिहून देणार वय :-70 स्वाक्षरी:- <i>B. V. Sankar</i>		
2	नाव:मा. मुख्यधिकारी नगरपंचायत गुहागर, ता. गुहागर, जि. रत्नागिरी - पत्ता:प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: रा. गुहागर, ता. गुहागर, जि. रत्नागिरी, महाराष्ट्र, रत्नागिरी. पिन नंबर:AAABG0561C	लिहून घेणार वय :-39 स्वाक्षरी:- <i>Amite</i>		

वरील दस्तऐवज करून देणार तथाकथित खरेदीखत चा दस्त ऐवज करून दिल्याचे कबुल करतात.  
शिक्का क्र.3 ची वेळ:15 / 07 / 2022 11 : 54 : 38 AM

ओळख:-

खालील इमम असे निवेदीत करतात की ते दस्तऐवज करून देणा-यानां व्यक्तीश: ओळखतात, व त्यांची ओळख पटवितात

अनु क्र.	पक्षकाराचे नाव व पत्ता	छायाचित्र	अंगठ्याचा ठसा
1	नाव:सुनील सुर्यकांत नवजेकर वय:40 पत्ता:रा. गुहागर, ता. गुहागर, जि. रत्नागिरी पिन कोड:415703	 स्वाक्षरी <i>Sunil</i>	
2	नाव:जनार्दन वळवंत साठे वय:39 पत्ता:रा. गुहागर, ता. गुहागर, जि. रत्नागिरी पिन कोड:415703	 स्वाक्षरी <i>JN</i>	

शिक्का क्र.4 ची वेळ:15 / 07 / 2022 11 : 56 : 00 AM

शिक्का क्र.5 ची वेळ:15 / 07 / 2022 11 : 56 : 12 AM नोंदणी पुस्तक 1 मध्ये

Sub Registrar, Guhagar

प्रमुख निबंधक

Payment Details

sr.	Purchaser	Type	Verification no/Vendor	GRN/Licence	Amount	Used At	Deface Number	Deface Date
1	NAGARPANCHAYAT GUHAGAR	eSBTR/Simple Receipt	69103332022070851265	MH004732444202223S	1411900.00	SD	0002497223202223	15/07/2022
2		DHC		1407202201094	1120	RF	1407202201094D	15/07/2022
3	NAGARPANCHAYAT GUHAGAR	eSBTR/SimpleReceipt		MH004732444202223S	30000	RF	0002497223202223	15/07/2022

[SD:Stamp Duty] [RF:Registration Fee] [DHC: Document Handling Charges]

Know Your Rights as Registrants

619 /2022

1. Verify Scanned Document for correctness through thumbnail (4 pages on a side) printout after scanning.
2. Get print immediately after registration.

For feedback, please write to us at feedback.isarita@gmail.com

प्रमाणित करण्यात येते की,  
दस्तामध्ये एकूण ५६ पाने आहेत.

*Satish*  
प्रमुख निबंधक  
गुहागर श्रे - १



७ ले नंबरी बुकाचे  
६०६ नंबरी नोंदवला

*Satish*  
प्रमुख निबंधक श्रेणी-१ गुहागर  
ता. १५ माहे जुलै  
सन २०२२

7/15/22, 11:58 AM

15/07/2022

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सूची क्र.2

दुय्यम निबंधक : दु.नि. गुहागर

दस्त क्रमांक : 619/2022

नोंदणी :

Regn:63m

गावाचे नाव : गुहागर

(1) विलेखाचा प्रकार	खरेदीखत
(2) मोबदला	23530043
(3) बाजारभाव (भाडेपट्ट्याच्या बाबतितपट्टाकार आकारणी देतो की पट्टेदार ते नमुद करावे)	23530043
(4) भू-मापन, पोटहिस्सा व घरक्रमांक (असल्यास)	1) पालिकेचे नाव: रत्नागिरी इतर वर्णन : इतर माहिती: प्रभावक्षेत्र, मौजे गुहागर, ता. गुहागर, जि. रत्नागिरी येथील जमिन गट क्रमांक 134 उपविभाग 9 एकूण क्षेत्र 1-25-00 हे. आर.पां. आकार 0.44 रु.पै. संपूर्ण क्षेत्र शेती प्रयोजनार्थ या लेखाने खरेदी दिले. (( GAT NUMBER : 134/9 ; ))
(5) क्षेत्रफळ	1) 0.7900 हेक्टर . आर पोटखराब क्षेत्र : 0.4600 हेक्टर . आर
(6) आकारणी किंवा जुडी देण्यात असेल तेव्हा.	
(7) दस्तऐवज करून देणा-या/लिहून ठेवणा-या पक्षकाराचे नाव किंवा दिवाणी न्यायालयाचा हुकुमनामा किंवा आदेश असल्यास, प्रतिवादिचे नाव व पत्ता.	1): नाव:-मालचंद्र विठ्ठल महाडीक वय:-70; पत्ता:-प्लॉट नं:-, माळा नं:-, इमारतीचे नाव:-, ब्लॉक नं:-, रोड नं: रा. गुहागर-शिवाजीचौक, ता. गुहागर, जि. रत्नागिरी, महाराष्ट्र, रत्नागिरी. पिन कोड:-415703 पॅन नं:-ABSMP9660M
(8) दस्तऐवज करून घेणा-या पक्षकाराचे व किंवा दिवाणी न्यायालयाचा हुकुमनामा किंवा आदेश असल्यास, प्रतिवादिचे नाव व पत्ता	1): नाव:-मा.मुख्याधिकारी नगरपंचायत गुहागर, ता.गुहागर, जि. रत्नागिरी -- वय:-39; पत्ता:-प्लॉट नं:-, माळा नं:-, इमारतीचे नाव:-, ब्लॉक नं:-, रोड नं: रा. गुहागर, ता. गुहागर, जि. रत्नागिरी, महाराष्ट्र, रत्नागिरी. पिन कोड:-415703 पॅन नं:-AAABG0561C
(9) दस्तऐवज करून दिल्याचा दिनांक	14/07/2022
(10) दस्त नोंदणी केल्याचा दिनांक	15/07/2022
(11) अनुक्रमांक, खंड व पृष्ठ	619/2022
(12) बाजारभावाप्रमाणे मुद्रांक शुल्क	1411900
(13) बाजारभावाप्रमाणे नोंदणी शुल्क	30000
(14) शेर	

मुल्यांकनासाठी विचारात घेतलेला तपशील:-

मुद्रांक शुल्क आकारताना निवडलेला अनुच्छेद :-

(ii) within the limits of any Municipal Council, Nagarpanchayat or Cantonment Area annexed to it, or any rural area within the limits of the Mumbai Metropolitan Region Development Authority or any other Urban area not mentioned in sub clause (i), or the Influence Areas as per the Annual Statement of Rates published under the Maharashtra Stamp (Determination of True Market Value of Property) Rules, 1995.

*Setil*  
दुय्यम निबंधक  
गुहागर श्रे - १



etails

sr.	Purchaser	Type	Verification no/Vendor	GRN/Licence	Amount	Used At	Deface Number	Deface Date
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[SD:Stamp Duty] [RF:Registration Fee] [DHC: Document Handling Charges]



15/07/2022  
 1407202201094  
 R. K. GUPTA





